

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, November, 24, 2014/Agrahayana 3, 1936(Saka)

No.34

11.00 A.M.

1. National Anthem

The National Anthem was played.

11.02 A.M.

2. Oath or Affirmation

The following members took the oath, signed the Roll of Members and took their seats in the House:-

Sl. No.	Name of Member	Constituency	State	Oath/ Affirmation	Language
1.	Smt. Ranjanben Bhatt	Vadodara	Gujarat	Oath	Hindi
2.	Dr.(Smt.) Pritam Gopinath Munde	Beed	Maharashtra	Oath	Marathi
3.	Shri Tej Pratap Singh Yadav	Mainpuri	Uttar Pradesh	Oath	Hindi

11.03 A.M.

3. Introduction of Ministers

The Prime Minister introduced Shri Manohar Parrikar, Minister of Defence; Shri Suresh Prabhu, Minister of Railways; Shri Jagat Prakash Nadda, Minister of Health and Family Welfare; Shri Chaudhary Birender Singh,

Minister of Rural Development, Minister of Panchayati Raj, and Minister of Drinking Water and Sanitation; Shri Bandaru Dattatreya, Minister of State (Independent Charge) of the Ministry of Labour and Employment; Shri Rajiv Pratap Rudy, Minister of State (Independent Charge) of the Ministry of Skill Development and Entrepreneurship and Minister of State in the Ministry of Parliamentary Affairs; Dr. Mahesh Sharma, Minister of State (Independent Charge) of the Ministry of Culture, Minister of State (Independent Charge) of the Ministry of Tourism and Minister of State in the Ministry of Civil Aviation; Shri Mukhtar Abbas Naqvi, Minister of State in the Ministry of Minority Affairs and Minister of State in the Ministry of Parliamentary Affairs; Shri Ram Kripal Yadav, Minister of State in the Ministry of Drinking Water and Sanitation; Shri Haribhai Parthibhai Chaudhary, Minister of State in the Ministry of Home Affairs; Shri Sanwar Lal Jat, Minister of State in the Ministry of Water Resources, River Development and Ganga Rejuvenation; Shri Mohanbhai Kalyanjibhai Kundariya, Minister of State in the Ministry of Agriculture; Shri Giriraj Singh, Minister of State in the Ministry of Micro, Small and Medium Enterprises; Shri Hansraj Gangaram Ahir, Minister of State in the Ministry of Chemicals and Fertilizers; Prof. (Dr.) Ram Shankar Katheria, Minister of State in the Ministry of Human Resource Development; Shri Y.S. Chowdhary, Minister of State in the Ministry of Science and Technology, and Minister of State in the Ministry of Earth Sciences; Shri Jayant Sinha, Minister of State in the Ministry of Finance; Col. Rajyavardhan Singh Rathore, Minister of State in the Ministry of Information and Broadcasting; Shri Babul Supriya (Babul Supriyo) Baral, Minister of State in the Ministry of Urban Development and Minister of State in the Ministry of Housing and Urban Poverty Alleviation; Sadhvi Nianjan Jyoti, Minister of State in the Ministry of Food Processing Industries and; Shri Vijay Sampla, Minister of State in the Ministry of Social Justice and Empowerment.

11.10 A.M.

4. Obituary Reference

The Speaker made reference to the passing away of Shri Hemendra Chandra Singh, sitting member of the Lok Sabha; Shri Kapil Krishna Thakur, sitting member of the Lok Sabha; Shri Amitava Nandy, member of Fourteenth Lok Sabha; Dr. M.S. Sanjeevi Rao, member of the Fifth, Sixth and Seventh Lok Sabhas; Shri A vaidyanath, member of the Fourth, Ninth, Tenth and Eleventh Lok Sabhas; Shri Saifuddin Choudhury, member of the Seventh to Tenth Lok Sabhas, Shri Sanjay Singh Chauhan, member of Fifteenth Lok Sabha; Shri Brahm Dutt, member of Eighth and Ninth Lok Sabhas and Shri Murli Deora, member of the Eighth, Ninth, Tenth and Twelfth Lok Sabhas.

She also made references to :-

- (i) Loss of lives of more than 120 persons and to several others missing in worst-ever floods in Jammu and Kashmir in recent times, causing large-scale destruction and devastation of property, crops and cattle;
- (ii) Loss of lives of 46 persons and injuries to several others in a severe high intensity cyclonic storm Hudhud, affecting the coastal areas of Andhra Pradesh on 12 October, 2014 causing phenomenal damage to property and live stock; and
- (iii) Loss of lives of 33 persons, mostly women and children and injuries to 28 others in a stampede during Dussehra celebrations at Patna.

As a mark of respect to the memory of the departed, members stood in silence for a short while and thereafter the House was adjourned for the day.

5. Questions

As the House adjourned after making Obituary References, Starred Questions could not be called for oral answers, Starred Question Nos. 1–20 put down in the Order Paper for the day were, therefore, treated as Unstarred and their answers together with the answers to Unstarred Question Nos. 1–230 would be printed in the Official Report for the day.

11.20 A.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 25th November, 2014.)

**P. K. GROVER,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, November 25, 2014/Agrahayana 4, 1936 (Saka)

No.35

11.00 A.M.

1. Oath or Affirmation

Shri Kotha Prabhakar Reddy, member representing Medak Parliamentary Constituency of Telangana took oath in English, signed the Roll of Members and took his seat in the House.

11.05 A.M.

2. Starred Question

Starred Question Nos. 21 and 22 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.21 A.M.
and re-assembled at 12.02 Noon).*

Replies to Starred Question Nos. 23–40 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 231–460 were laid on the Table.

12.02 P.M.**4. Felicitations by the Speaker**

The Speaker made felicitations to :-

- (i) ISRO Scientists for the successful placement of Mangalyan in Mars Orbit, making India as the first country to be successful on its maiden Mars Mission.
- (ii) Shri Kailash Satyarthi, the renowned children's rights activist for winning the Nobel Peace Prize for the year 2014 along with Malala Yousafzai of Pakistan.
- (iii) Indian contingent for their splendid performance by winning 11 gold, 10 silver and 36 bronze medals in Seventeenth Asian Games 2014 held in Incheon, South Korea during September-October, 2014.
- (iv) Tennis Star Sania Mirza for winning the WTA women's doubles title in Singapore on 26 October, 2014; Badminton Stars Saina Nehwal and Kidambi Srikanth for winning women's and men's singles titles, respectively, at China Open Super Series on 16 November, 2014 in Fuzhou, China and Golfer Rashid Khan for winning the Chiangmai Golf Classic tournament in Chiangmai, Thailand.

12.09 P.M.**5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Proclamation (Hindi and English versions) dated 28th September, 2014 issued by the President under clause (1) of article 356 of the Constitution in relation to the State of Maharashtra published in Notification No. G.S.R. 698(E) in Gazette of India dated the 28th September, 2014 under article 356 (3) of the Constitution.

- (2) A copy of the Order (Hindi and English versions) dated 28th September, 2014 made by the President in pursuance of sub-clause (i) of clause (c) of the above Proclamation published in Notification No. G.S.R. 699(E) in Gazette of India dated the 28th September, 2014.
- (3) A copy of the Report (Hindi and English versions) of the Governor of Maharashtra dated the 27th September, 2014 to the President.
- (4) A copy of the Proclamation (Hindi and English versions) dated the 30th October, 2014 issued by the President under clause (2) of article 356 of the Constitution revoking the earlier proclamation issued by him on 28th September, 2014 in relation to the State of Maharashtra published in Notification No. G.S.R 763(E) in Gazette of India dated the 30th October, 2014 under article 356 (3) of the Constitution.
- (5) A copy each of the following Ordinances (Hindi and English versions) under article 123(2)(a) of the Constitution:-
- (i) The Coal Mines (Special Provisions) Ordinance, 2014 (No. 5 of 2014) promulgated by the President on 21st October, 2014.
 - (ii) The Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Ordinance, 2014 (No. 6 of 2014) promulgated by the President on 24th October, 2014.
- (6) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodities Act, 1955:-
- (i) S.O.1999(E) published in Gazette of India dated 6th August, 2014, authorising the Reliance Industries Limited to use its domestically produced Liquefied Petroleum Gas for their own Parallel Marketing System requirement of up to ten thousand metric Tonne per month, subject to certain conditions, mentioned therein.
 - (ii) The Liquefied Petroleum Gas (Regulation of Supply and Distribution) (Amendment) Order, 2014 published in Notification No. G.S.R. 721(E) in Gazette of India dated 14th October, 2014.

(7) A copy of the Chief Commissioner Gurdwara Elections Appointment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 716(E) in Gazette of India dated 10th October, 2014 under sub-section (3) of Section 146 of the Sikh Gurdwaras Act, 1925.

(8) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2013-2014, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Agriculture and Rural Development Banks' Federation Limited, Navi Mumbai, for the year 2013-2014.

(9) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2013-2014, together with Audit Report thereon.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of State Cooperative Banks Limited, Navi Mumbai, for the year 2013-2014.

(10) A copy of the Notification No. G.S.R. 667(E) (Hindi and English versions) published in Gazette of India dated 17th September, 2014, making certain amendments to the Coastal Aquaculture Authority Rules, 2005 issued under

sub-section (3) read with Section 24 of the Coastal Aquaculture Authority Act, 2005.

(11) A copy of the Fertiliser (Control) Third Amendment Order, 2014 (Hindi and English versions) published in Notification No. S.O. 2068(E) in Gazette of India dated 14th August, 2014 under Section 3 of the Essential Commodities Act, 1955.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 4(d) of the Destructive Insects & Pests Act, 1914:-

(i) The Plant Quarantine (Regulation of Import into India) (Third Amendment) Order, 2014 published in Notification No. S.O. 2320(E) in Gazette of India dated 12th September, 2014.

(ii) The Plant Quarantine (Regulation of Import into India) (Fourth Amendment) Order, 2014 published in Notification No. S.O. 2542(E) in Gazette of India dated 30th September, 2014.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2012-2013.

(ii) Annual Report of the Lakshadweep Development Corporation Limited, Kavaratti, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

(15) A copy of the Removal of (Licensing Requirements, Stock limits and Movement Restrictions) on Specified Foodstuffs (Amendment) Order, 2014 (Hindi and English versions) published in Notification No. S.O. 2559(E) in Gazette of India dated 30th September, 2014 under sub-section (6) of Section 3 of the Essential Commodities Act, 1955.

6. Assent to Bills

(I) Secretary-General laid on the Table the following 6 Bills passed by the Houses of Parliament during the Second Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 25th July, 2014:-

1. The Appropriation (Railways) No.2 Bill, 2014;
2. The Appropriation (Railways) No.3 Bill, 2014;
3. The Appropriation (No.2) Bill, 2014;
4. The Appropriation (No.3) Bill, 2014;
5. The Finance (No.2) Bill, 2014; and
6. The Delhi Appropriation (No.2) Bill, 2014

(II) Secretary-General also laid on the Table copies, duly authenticated by the Secretary-General, Rajya Sabha of the following 3 Bills passed by the Houses of Parliament and assented to by the President:-

1. The Andhra Pradesh Reorganisation (Amendment) Bill, 2014;
2. The Telecom Regulatory Authority of India (Amendment) Bill, 2014; and
3. The Securities Laws (Amendment) Bill, 2014.

7. Reports of Public Accounts Committee

Prof. K. V. Thomas presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2014-15):-

- (1) First Report on 'Non-compliance by Ministries/Departments in timely submission of Action Taken Notes on the non-selected Audit Paragraphs of the C&AG of India'.
- (2) Second Report on 'IT Applications in Income Tax Department' relating to Ministry of Finance.
- (3) Third Report on 'Environment Management in Indian Railways - Stations, Trains and Tracks' relating to the Ministry of Railways;

- (4) Fourth Report on 'Rail Link to Kashmir' relating to the Ministry of Railways.
- (5) Fifth Report on 'Civil Engineering Workshops in Indian Railways', Delay in building the new rail bridge over River Sone' and 'Signal and Telecommunication' relating to Ministry of Railways.
- (6) Sixth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Seventy-Ninth Report (Fifteenth Lok Sabha) on 'Service Tax on Banking and Other Financial Services' relating to Ministry of Finance.

***12.12 P.M.**

8. Government Bill – Introduced

The Delhi Special Police Establishment (Amendment) Bill, 2014

(Due to interruptions, Lok Sabha adjourned at 12.59 P.M. and re-assembled at 2.00 P.M.)

*From 12.12 P.M. to 12.59 P.M., Members raised matters of urgent public importance.

2.00 P.M.**9. Matters Under Rule 377**

- (1) Shri Ramen Deka raised a matter regarding need to ban the unscrupulous practice of putting extra price stickers on consumer goods in the country.
- (2) Shri Anshul Verma raised a matter regarding need to declare sites of religious importance in HarDOI Parliamentary Constituency, Uttar Pradesh as tourist places and provide suitable financial package for the purpose.
- (3) Shri Kirit Somaiya raised a matter regarding need to provide Piped Natural Gas connections to all the households in North East Mumbai.
- (4) Dr. Ramesh Pokhriyal 'Nishank' raised a matter regarding need to launch skill development programmes in Uttarakhand to enable people to earn their livelihood and prevent large scale migration of people from the State.
- (5) Shri Ram Tahal Choudhary raised a matter regarding need to facilitate the movement of civilians in Cantonment area in Ranchi Parliamentary Constituency, Jharkhand.
- (6) Dr. J. Jayavardhan raised a matter regarding need to ensure safe return of fishermen from Tamil Nadu languishing in jails in Sri Lanka.
- (7) Dr. Kulamani Samal raised a matter regarding need to provide technical education to the youth of the Paradip region to facilitate their employment in Skilled and Semi-skilled jobs in Indian Oil Corporation Limited in Paradip.
- (8) Shri Dushyant Chautala raised a matter regarding need to return unutilized land to the original owners in Haryana as per the provisions of the Right to Fair Compensation and Transparency in Land Acquisition, Rehabilitation and Resettlement Act, 2013.

- (9) Shri C.N. Jayadevan raised a matter regarding need to make provision for constructing a sub-way on NH-47 at Mullakkara Centre-Mulayam Road in Kerala.
- (10) Shri Satish Chandra Dubey raised a matter regarding need to establish a Kendriya Vidyalaya and a Navodaya Vidyalaya in Valmiki Nagar Parliamentary Constituency, Bihar.

As directed by the Chair, the following members were permitted to lay on the Table statements on various matters sought to be raised by them under Rule 377:-

- (11) Shri Sanjay Kaka Patil regarding need to provide adequate irrigation facilities in Sangli district of Maharashtra.
- (12) Shri R. Dhruvanarayana regarding need to establish District Disability Rehabilitation Centre for persons with disabilities in Chamarajanagar District, Karnataka.
- (13) Shri Chand Nath regarding need to disburse wages under Mahatma Gandhi National Rural Employment Guarantee Scheme in Rajasthan through cooperative banks.

2.27 P.M.**10. Government Bills – Under Consideration**

(i) *The Delhi Special Police Establishment (Amendment) Bill, 2014*

Time Allotted : 2 Hrs.

Time Taken: 53 Mts.

Balance : 1 Hr. 07 Mts.

The Deputy Speaker made the following observation :-

"Hon'ble Members, before we take up consideration of the Delhi Special Police Establishment (Amendment) Bill, 2014, we have to allot time for its discussion. If the House agrees, we may allot 2 hours."

The House agreed.

The motion for consideration of the Bill was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

1. Shri Arjun Ram Meghwal
2. Shri Thota Narasimham
3. Shri Tathagata Satpathy
4. Shri B. Vinod Kumar
5. Shri Rakesh Singh
6. Shri Dushyant Chautala
7. Shri Harish Meena
8. Dr. Boora Narsaiah Gowda
9. Dr. Sanjay Jaiswal
10. Shri Arvind Sawant
11. Dr. Jitendra Singh

The discussion was not concluded.

3.21 P.M.

(ii) *The Indian Institutes of Information Technology Bill, 2014*

Time Allotted : 2 Hrs.
Time Taken: 1 Hr. 48 Mts.
Balance : 12 Mts.

The Chair made the following announcement:-

"Hon'ble Members, before I call Smt. Smriti Zubin Irani, Hon'ble Minister of Human Resource Development to move motion for consideration of the Indian Institutes of Information Technology Bill, 2014. I have to inform the House that the Hon'ble Minister *vide* communication dated 24 November, 2014 has intimated that the President, having been informed of the subject matter of the Indian Institutes of Information Technology Bill, 2014, recommends to the House the consideration of the Bill under article 117(3) of the Constitution."

He also made the following observation :-

"Hon'ble Members, before we take up consideration of the Indian Institutes of Information Technology Bill, 2014 we have to allot time for its discussion. If the House agrees, we may allot 2 hours."

The House agreed.

The motion for consideration of the Bill was moved by Smt. Smriti Zubin Irani.

The following members took part in the debate:-

1. Shri Jagdambika Pal
2. Dr. Boora Narsaiah Gowda
3. Shri Rabindra Kumar Jena
4. Shri S.S. Ahluwalia
5. Shri K.N. Ramachandran

6. Shri Rattan Lal Kataria
7. Smt. Kavitha Kalvakuntla
8. Smt. Rama Devi
9. Smt. Renuka Butta
10. Shri Ajay Misra Teni
11. Shri Dushyant Chautala
12. Shri Prem Das Rai
13. Shri Sher Singh Ghubaya
14. Dr. Manoj Rajoria
15. Shri Ram Mohan Naidu Kinjarapu
16. Shri H.D. Devegowda

The discussion was not concluded.

5.09 P.M.

(iii) The Central Universities (Amendment) Bill, 2014

Time Allotted : 1 Hr.
Time Taken: 52 Mts.
Balance : 08 Mts.

The Deputy Speaker made the following announcement:-

"Hon'ble Members, before I call Prof. (Dr.) Ram Shankar Katheria, Hon'ble Minister of State in the Ministry of Human Resource Development to move motion for consideration of the Central Universities (Amendment) Bill, 2014. I have to inform the House that the Hon'ble Minister *vide* communication dated 24th November, 2014 has intimated that the President, having been informed of the subject matter of the Central Universities (Amendment) Bill, 2014, recommends to the House the consideration of the Bill under article 117(3) of the Constitution."

He also made the following observation :-

"Hon'ble Members, before we take up consideration of the Central Universities (Amendment) Bill, 2014 we have to allot time for its discussion. If the House agrees, we may allot 1 hour."

The House agreed.

The motion for consideration of the Bill was moved by Prof. (Dr.) Ram Shankar Katheria on behalf of Smt. Smriti Zubin Irani.

The following members took part in the debate:-

1. Dr. Sanjay Jaiswal
2. Shri Nagendra Kumar Pradhan
3. Shri Radha Mohan Singh
4. Shri Balka Suman
5. Shri S.S. Ahluwalia
6. Shri Balbhadra Majhi
7. Dr. K. Kamaraj
8. Shri Rajendra Agrawal
9. Shri Ram Prasad Sarmah
10. Shri Ashwini Kumar Choubey
11. Shri Sushil Kumar Singh
12. Shri Virendra Singh

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 26th November, 2014.)

**P. K. GROVER,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, November 26, 2014/Agrahayana 5, 1936 (Saka)

No.36

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Gurcharan Singh Galib, member of Tenth and Thirteenth Lok Sabhas; Shri Lakshman Mallick, member of Seventh and Eighth Lok Sabhas and Shri Rambadan, member of Tenth Lok Sabha.

She further made reference to the loss of lives of more than 170 persons in the devastating floods in the North Eastern States of Assam, Meghalaya and Arunachal Pradesh causing wide spread damage to roads, infrastructure, river embankments and farmlands besides affecting thousands of people in the region.

She also made reference to the sixth anniversary of the terrorist attack in Mumbai in which numerous Indian and foreign nationals lost their lives and many others were injured.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.**2. Submission by Members**

Regarding promises made by Government to bring back black money stashed in foreign banks within 100 days and distribute the same to the citizens of India.

Sarvashri Mallikarjun Kharge and Sudip Bandyopadhyay made submission regarding their notices on Adjournment Motion and Suspension of Question Hour relating to promises made by Government to bring back black money stashed in foreign banks.

Shri M. Venkaiah Naidu responded.

11.14 A.M.**3. Starred Question**

Starred Question Nos. 41 – 44 were orally answered. Replies to Starred Question Nos. 45–60 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 461–690 were laid on the Table.

12.00 Noon**5. Observation by the Speaker**

Speaker made the following observation:-

"Hon'ble Members, yesterday immediately after the House met, several members came to the Well of the House and started shouting slogans. Some members were also holding umbrellas with certain slogans written on them and they were displaying the same in the House. I strongly objected to this conduct yesterday and had said earlier also that such conduct was improper on the part of the members. However, they persisted with their disorderly conduct till 1200 hours. Consequently, I had to adjourn the House. Even after the House

reassembled, the said members persisted in their disorderly conduct and even resorted to hooting which is neither proper nor desirable.

I have been impressing upon the members time and again to maintain discipline and decorum in the House. I would like to draw the attention of the members to the norm of etiquette to be observed by them. I would not dwell much upon this but I would like to say that we have a number of rules such as Rule 349 and 352 for smooth conduct of business in the House. I feel that the House is aware of the provisions of rule 349 sub-rules 11 and 16 which provide that while the House is sitting a member shall not display emblems, placards or any exhibits in the House as it is unbecoming of the members.

As a Speaker, I do not feel that I am saying any improper thing to you nor am I talking about any punishment for such conduct. What I am saying is that these rules have been framed by this House only and they have to be followed by us. Everybody knows that a number of visitors come to this House for watching proceedings here. We have made several strict rules for them as they have to deposit their belongings including goggles, wallets and many other things at the entry gate for security reasons. These are the norms of etiquette to be followed by them. We expect them to strictly follow these rules as these concerns with security of all of us. I feel that whatever rules we have framed for the security of this House have to be followed by all of us. No doubt there is a provision of punishment under these rules. However, all of us known that nobody likes a mother who scolds and punishes her child but the truth is that in the absence of any punishment the child becomes undisciplined.

In a democracy, everyone has a right to put forth one's viewpoint. From the onset of the session, I have been repeatedly saying that we should not exhibit placards, shout slogans and resort to hooting in the House. I once again request you to not compel me to resort to strict measures. We are prudent enough and we represent the people. We set a role model for others. So, I urge upon you to follow rules and observe norms to facilitate smooth conduct of business in this House."

6. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the National Institute of Urban Affairs, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2013-2014, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo Danish Tool Room), Jamshedpur, for the year 2013-2014.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2013-2014, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Kolkata, for the year 2013-2014.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2013-2014, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Tool Room and Training Centre), Guwahati, for the year 2013-2014.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Aurangabad, for the year 2013-2014.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo German Tool Room), Ahmedabad, for the year 2013-2014.
- (7)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Indo-German Tool Room), Indore, for the year 2013-2014.
- (8)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Tool Room), Ludhiana, for the year 2013-2014.
- (9)
 - (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Hand Tools), Jalandhar, for the year 2013-2014.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Tool Room (Central Institute of Tool Design), Hyderabad, for the year 2013-2014.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Institute for Design of Electrical Measuring Instruments), Mumbai, for the year 2013-2014.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Electronics Service and Training Centre), Ram Nagar, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Electronics Service and Training Centre), Ram Nagar, for the year 2013-2014.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the MSME-Tool Room (Central Tool Room and Training Centre), Bhubaneswar, for the year 2013-2014.

- (14) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Process and Product Development Centre), Agra, for the year 2013-2014.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Credit Guarantee Fund Trust for Micro and Small Enterprises, Mumbai, for the year 2013-2014.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Commission for Minority Educational Institutions, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Action Taken Memorandum (Hindi and English versions) on the recommendations contained in the Annual

Report of the National Commission for Minority Educational Institutions, New Delhi, for the year 2012-2013.

- (17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2012-2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Navodaya Vidyalaya Samiti, Noida, for the year 2012-2013, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Navodaya Vidyalaya Samiti, Noida, for the year 2012-2013.
- (19) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (18) above.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Life Sciences, Bhubaneswar, for the year 2013-2014, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Life Sciences, Bhubaneswar, for the year 2013-2014.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for DNA Fingerprinting and Diagnostics, Hyderabad, for the year 2013-2014.
- (22)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Agri-Food Biotechnology Institute, Mohali, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Agri-Food Biotechnology Institute, Mohali, for the year 2013-2014.
- (23)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Innovative and Applied Bioprocessing, Mohali, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Centre for Innovative and Applied Bioprocessing, Mohali, for the year 2013-2014.
- (24)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Genome Research, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Genome Research, New Delhi, for the year 2013-2014.
- (25)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Animal Biotechnology, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of

Animal Biotechnology, Hyderabad, for the year 2013-2014.

(26) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Biotechnology Industry Research Assistance Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Plywood Industries Research & Training Institute, Bangalore, for the year 2012-2013, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Plywood Industries Research & Training Institute, Bangalore, for the year 2012-2013.

(28) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (27) above.

(29) A copy of Notification No. G.S.R.683(E) (Hindi and English versions) published in Gazette of India dated 24th September, 2014, making certain amendments in Notification No. G.S.R.610(E) dated 26th July, 1985 issued under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985.

7. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambidurai presented the First Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

8. Statements of Standing Committee on Water Resources

Shri Hukum Singh laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Water Resources:-

- (1) Statement showing Further Action Taken by the Government on the observations/recommendations contained in the Nineteenth Report (15th Lok Sabha) on action taken by the Government on the observations/recommendations contained in the Sixteenth Report on 'Repair, Renovation and Restoration of Water Bodies'.
- (2) Statement showing Further Action Taken by the Government on the observations/recommendations contained in the Twentieth Report (15th Lok Sabha) on action taken by the Government on the observations/recommendations contained in the Seventeenth Report on Demands for Grants (2013-14) of the Ministry of Water Resources, River Development and Ganga Rejuvenation.

9. Statement by Minister

The Minister of Micro, Small and Medium Enterprises made a Statement correcting the reply (Hindi version) given on 13.08.2014 to Unstarred Question No. 5051 by Shri B.V. Naik, MP regarding "RGUMY".

10. Motion for election to the Council of Indian Institutes of Technology

Shrimati Smriti Zubin Irani moved the following motion :-

"That in pursuance of clause (k) of sub-section (2) of section 31 of the Institute of Technology Act, 1961, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of Indian Institutes of Technology, subject to the other provisions of the said Act and Rules made thereunder."

The motion was adopted.

12.08 P.M.*11. Submission by Member**

Shri Jitendra Choudhary made submission regarding Mahatma Gandhi National Rural Employment Guarantee Act in North-East.

Shri M. Venkaiah Naidu responded.

12.21 P.M.**12. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Yogi Adityanath regarding need to accord the status of Central University to Gorakhpur University, Uttar Pradesh.
- (2) Smt. Darshana Vikram Jardosh regarding need to develop Surat Airport, Gujarat.
- (3) Dr. Kirit P. Solanki regarding need to develop and improve facilities in Gandhi Ashram Area at Dandi, Gujarat.
- (4) Shri Janardan Singh Sigriwal regarding need to provide financial assistance to all the patients seeking help from Prime Minister's National Relief Fund.
- (5) Dr. Mahendra Nath Pandey regarding need to issue necessary directions to Banaras Hindu University to conduct elections of Students' Union as well as Teachers' Association and Non-teaching staff.
- (6) Shri Nishikant Dubey regarding need to amend the section 353 of the India Penal Code.
- (7) Shri Arjun Ram Meghwal regarding need to announce Minimum Support Price for groundnut and make provision for swift procurement of the produce in Bikaner Parliamentary constituency, Rajasthan.
- (8) Shri Bhanu Pratap Singh Verma regarding need to construct an overbridge on four lane road in Kalpi city in Jalaun district, Uttar Pradesh.

*From 12.08 P.M. to 12.21 P.M., Members raised matters of urgent public importance.

- (9) Shri Santokh Singh Chaudhary regarding need to ensure full utilization of funds allocated under Scheduled Caste Sub plan in Punjab.
- (10) Smt. Ranjeet Ranjan regarding need to ensure proper implementation of Food Security Scheme in Kosi region of Bihar.
- (11) Shri K.N. Ramachandran regarding need to take appropriate Welfare measures for workers rendered jobless after the closure of unit of Nokia Company at Sriperumbudur, Tamil Nadu.
- (12) Shri P. Kumar regarding need to facilitate operation of flights by foreign airlines at Trichy Airport, Tamil Nadu.
- (13) Dr. Ratna De (Nag) regarding need to ensure availability of essential and life-saving drugs at affordable prices.
- (14) Shri Kalikesh N. Singh Deo regarding need to frame a policy for welfare of contract labourers in the country.
- (15) Shri K. Narayan Rao regarding need to declare calamity caused by 'Hudhud' cyclone in coastal region of Andhra Pradesh as a national calamity.
- (16) Shri Shailesh Kumar (Bulo Mandal) regarding need to construct a dam on river Ganga in Ismailpur under Bhagalpur Parliamentary Constituency, Bihar to prevent recurring floods in the region.
- (17) Shri Rama Kishore Singh regarding need to take initiative to include Buddhist Monuments in Vaishali, Bihar in the list of world heritage sites and provide adequate financial package to develop them as tourist places.
- (18) Shri Jose K. Mani regarding need to take suitable measures to check decline in price of domestic rubber in the country.

12.21 P.M.

13. Government Bill – Passed

The Delhi Special Police Establishment (Amendment) Bill, 2014

Time Taken: 2 Hrs. 14 Mts.

Further discussion on the motion for consideration of the Bill moved by Dr. Jitendra Singh, continued.

The following members took part in the debate:-

1. Shri Dharam Vira Gandhi
2. Shri K. Kamaraj
3. Dr. M. Veerappa Moily
4. Shri Kaushalendra Kumar
5. Shri P.V. Midhun Reddy
6. Shri Adhir Ranjan Chowdhury
7. Shri Rajesh Ranjan alias Pappu Yadav
8. Smt. Anupriya Patel
9. Shri Mallikarjun Kharge

Dr. Jitendra Singh replied to the debate.

On the motion for consideration of the Bill, the House divided: Ayes 170, Noes 47. Accordingly, the motion was adopted.

Clause-by-clause consideration of the Bill was taken up.

On amendment No. 1 moved by Shri Tathagata Satpathy to Clause 2, the House divided and the result of Division was: Ayes 49, Noes 161.

Amendment No. 1 was accordingly negatived.

Clause 2 was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Dr. Jitendra Singh.

The motion was adopted and the Bill was passed.

(Lok Sabha adjourned at 1.42 P.M. and re-assembled at 2.31 P.M.)

2.31 P.M.

14. Discussion under Rule 193

Time Taken: 2 Hrs. 23 Mts.

The Deputy Speaker informed the House that Shri Mallikarjun Kharge had requested the Speaker that he may be allowed to initiate the discussion under Rule 193 on the need to expedite the process of bringing back black money stashed abroad which is included in the List of Business in the name of Shri Bhartruhari Mahtab to which Shri Bhartruhari Mahatab had agreed and the Speaker had acceded to the request of Shri Mallikarjun Kharge.

Accordingly, Shri Mallikarjun Kharge raised the discussion.

The following members took part in the debate:-

1. Shri Bhartruhari Mahtab
2. Shri Anurag Singh Thakur
3. Shri T.G. Venkatesh Babu
4. Shri Sudip Bandyopadhyay
5. Shri Shrirang Chandu Barne
6. Dr. Ravindra Babu Pandula
7. Shri A.P. Jithender Reddy
8. Dr. M. Veerappa Moily

The discussion was not concluded.

4.55 P.M.

15. Government Bill – Passed

The Indian Institutes of Information Technology Bill, 2014

Time Taken: 2 Hrs. 36 Mts.

Further discussion on the motion for consideration of the Bill moved by Smt. Smriti Zubin Irani, continued.

The following members took part in the debate:-

1. Shri Rajeev Satav
2. Shri Arvind Sawant
3. Shri P. Karunakaran
4. Shri Rajesh Ranjan alias Pappu Yadav
5. Prof. Saugata Roy

Smt. Smriti Zubin Irani replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 50 were adopted.

The Schedule, Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Smriti Irani.

The motion was adopted and the Bill was passed.

5.43 P.M.

16. Government Bill – Passed

The Central Universities (Amendment) Bill, 2014

Time Taken: 1 Hr. 31 Mts.

Further discussion on the motion for consideration of the Bill moved by Prof. (Dr.) Ram Shankar Katheria, continued.

The following members took part in the debate:-

1. Smt. Kothapalli Geetha
2. Shri M.B. Rajesh
3. Kumari Sushmita Dev
4. Prof. Saugata Roy
5. Shri Upendra Kushwaha
6. Shri Rajesh Ranjan alias Pappu Yadav

Smt. Smriti Zubin Irani replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Smriti Zubin Irani.

The motion was adopted and the Bill was passed.

***7.18 P.M.**

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 27th November, 2014.)

**P. K. GROVER,
Secretary-General.**

*From 6.22 P.M. to 7.18 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, November 27, 2014/Agrahayana 6, 1936 (Saka)

No.37

11.00 A.M.

1. Oath or Affirmation

Smt. Pratyusha Rajeshwari Singh, member representing Kandhamal Parliamentary Constituency of Odisha took oath in English, signed the Roll of Members and took her seat in the House.

11.03 A.M.

2. Starred Question

Starred Question Nos. 61–65 were orally answered. Replies to Starred Question Nos. 66–80 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 691–920 were laid on the Table.

12.01 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2013-2014.

- (ii) Annual Report of the Central Cottage Industries Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Jute Industries' Research Association, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Jute Industries' Research Association, Kolkata, for the year 2013-2014.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Wool & Woollens Export Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool & Woollens Export Promotion Council, New Delhi, for the year 2013-2014.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Handloom Export Promotion Council, Chennai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Handloom Export Promotion Council, Chennai, for the year 2013-2014.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Handloom Fabrics Marketing Co-operative Society Limited, Noida, for the year 2013-2014.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 25th November, 2014, Rajya Sabha passed the Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment Bill, 2014.

6. Bill as passed by Rajya Sabha – Laid on the Table

The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment Bill, 2014

7. Reports of Standing Committee on Industry

Smt. Darshana Vikram Jardosh laid on the Table the following reports (Hindi and English versions) of the Standing Committee on Industry:-

- (1) Two Hundred Sixtieth Report on Action Taken on 251st Report of the Committee on Implementation of Prime Minister's Employment Generation Programme (PMEGP) pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) Two Hundred Sixty-first Report on Action Taken on 247th Report of the Committee on Implementation of Interest Subsidy Eligibility Certificate (ISEC) Scheme pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (3) Two Hundred Sixty-second Report on Action Taken on the 237th Report of the Committee on Revival and Restructuring of Hotel Corporation of India Ltd.
- (4) Two Hundred Sixty-third Report on Action Taken on the 246th Report of the Committee on Revival of Nagaland Pulp and Paper Co. Ltd. pertaining to the Department of Heavy Industry (Ministry of Heavy Industries and Public Enterprises).

8. Petition No. 1 of Committee on Petitions

Dr. Kirit Somaiya presented a Petition signed by Sarvashri Madhu Kotian and Jitesh Mataliya regarding the horrible situation of Mumbai suburban trains causing dozens of death and injuries due to higher distance between platforms and local trains.

9. Motion for Election to National Welfare Board for Seafarers

Shri Pon Radhakrishnan on behalf of Shri Nitin Gadkari moved the following motion :-

“That in pursuance of sub-rule (i) of rule 4 of the National Welfare Board for Seafarers Rules, 1963, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the National Welfare Board for Seafarers, subject to the other provisions of the said rules.”

The motion was adopted.

10. Motion for Election to National Shipping Board

Shri Pon Radhakrishnan on behalf of Shri Nitin Gadkari moved the following motion :-

“That in pursuance of clause (a) of sub-section (2) of section 4 of the Merchant Shipping Act, 1958 read with rule 3 of the National Shipping Board Rules, 1960, the members of this House do proceed to elect, in such manner as the Speaker may direct, four members from amongst themselves to serve as members of the National Shipping Board, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

11. Motion for Election to National Jute Board

Shri Santosh Kumar Gangwar moved the following motion :-

“That in pursuance of clause (b) of sub-section (4) of section 3 of the National Jute Board Act, 2008, read with rule 5 of the National Jute Board Rules, 2010, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Jute Board, subject to the other provisions of the said Act and the Rules made thereunder.”

The motion was adopted.

12. Motion for Election to Committee on Estimates

Dr. Murli Manohar Joshi moved the following motion :-

“That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by rule 311 of the Rules of Procedure and Conduct of Business in Lok Sabha, two members from amongst themselves to serve as members of the Committee on Estimates of the House for the unexpired portion of the term of the Committee vice Shri Haribhai Chaudhary and Shri Ram Kripal Yadav appointed Ministers.”

The motion was adopted.

13. Motion for Election to Committee on Public Accounts

Shri Bhartruhari Mahtab moved the following motion :-

“That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by rule 309 of the Rules of Procedure and Conduct of Business in Lok Sabha, three members from amongst themselves to serve as members of the Committee on Public Accounts of the House for the unexpired portion of the term of the Committee vice Dr. M. Thambidurai resigned from the Committee and S/Shri Rajiv Pratap Rudy and Jayant Sinha appointed Ministers.”

The motion was adopted.

***12.08 P.M.**

14. Motion for Election to Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste moved the following motion :-

“That the members of this House do proceed to elect, under sub-rule (3) of rule 254, in the manner required by rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha, one member from amongst themselves to serve as a member of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes of the House for the unexpired portion of the term of the Committee vice Shri Ramshankar Katheria appointed Minister.”

The motion was adopted.

(Lok Sabha adjourned at 1.04 P.M. and re-assembled at 2.02 P.M.)

2.02 P.M.

15. Matters under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each :-

- (1) Smt. Kirron Kher regarding need to provide a dedicated water pipeline from Bhakra Mainline to Chandigarh to meet the growing water needs of the city.
- (2) Shri Om Prakash Yadav regarding need to revive closed sugar and jute mills in Siwan district of Bihar.
- (3) Shri Ramdas C. Tadas regarding need to utilize the land donated by farmers under Bhoodan Movement launched by Vinoba Bhave.
- (4) Shri Kapil Moreshwar Patil regarding need to establish a Kendriya Vidyalaya in Palghar district of Maharashtra.
- (5) Shri Kirti Azad regarding need to extend banking facilities to the economically weaker section of the society in Bihar.

*From 12.09 P.M. to 1.04 P.M., Members raised matters of urgent public importance.

- (6) Dr. Bholu Singh regarding need to restart the Fertilizers Factory at Barauni in Bihar.
- (7) Smt. Krishna Raj regarding need to procure paddy from farmers at minimum support price in a time-bound manner in Sahajahanpur Parliamentary Constituency, Uttar Pradesh.
- (8) Smt. Jayshreeben K. Patel regarding need to set up a bench of National Green Tribunal in Gujarat.
- (9) Shri Rahul Kaswan regarding need to address the problems of farmers pertaining to crop-insurance in Churu Parliamentary constituency, Rajasthan.
- (10) Shri Kodikunnil Suresh regarding need to set up a Cashew Workers Welfare Fund Board.
- (11) Dr. P. Venugopal regarding need to give preference to Course Completed Act Apprentices in recruitment in Southern Railway and in Integral Coach Factory, Chennai, Tamil Nadu.
- (12) Shri K.R.P. Prabakaran regarding need to expedite doubling and electrification of railway line between Chennai and Kanyakumari.
- (13) Shri Dinesh Trivedi regarding need to expand the operation of Air India and take suitable steps to make it more competitive.
- (14) Shri Dharmendra Yadav regarding need to expedite gauge conversion of railway lines between Badaun and Bareilly and construction of railway lines between Etawah and Mainpuri in Uttar Pradesh.
- (15) Shri Bhagwant Mann regarding need to take immediate steps to curb the increasing incidents of cancer particularly in Sangrur, Punjab.

2.03 P.M.**16. Government Bill – Passed**

Time Taken: 1 Hr. 12 Mts.

The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014

The motion for consideration of the Bill was moved by Shri Thaawar Chand Gehlot.

The following members took part in the debate:-

1. Shri Kodikunnil Suresh
2. Dr. Kirit P. Solanki
3. Shri C. Gopalakrishnan
4. Smt. Pratima Mondal
5. Dr. Kulamani Samal
6. Prof. A.S.R. Naik
7. Shri Sankar Prasad Datta
8. Shri (Dr.) Vara Prasad Rao
9. Shri Mulayam Singh Yadav
10. Shri Sher Singh Ghubaya
11. Shri Rajesh Ranjan alias Pappu Yadav
12. Shri Assaduddin Owaisi
13. Shri Santosh Kumar
14. Shri PremDas Rai

Shri Thaawar Chand Gehlot replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Thaawar Chand Gehlot.

The motion was adopted and the Bill was passed.

3.15 P.M.**17. Discussion Under Rule 193**

Time Taken: 6 Hrs. 30 Mts.

Further discussion on the need to expedite the process of bringing back black money stashed abroad, raised by Shri Mallikarjun Kharge on the 26th November, 2014, continued.

The following members took part in the debate:-

1. Shri Mulayam Singh Yadav
2. Shri P. Srinivasa Reddy
3. Shri M. Venkaiah Naidu
4. Shri Mohammad Salim
5. Shri Tariq Anwar
6. Shri Prem Singh Chandumajra
7. Shri Rajesh Ranjan alias Pappu Yadav
8. Shri Bhagwant Mann
9. Shri Nishikant Dubey
10. Shri Badruddin Ajmal
11. Smt. Anupriya Patel
12. Shri E.T. Mohammad Basheer
13. Shri Kaushalendra Kumar
14. Dr. Kirit Somaiya
15. Shri Asadudding Owaisi
16. Shri N.K. Premachandran
17. Shri C.N. Jayadevan
18. Shri K.C. Venugopal
19. Shri M. Rajamohan Reddy
20. Shri Arun Kumar
21. Prof. Saugata Roy
22. Shri Tathagata Satpathy

Shri Arun Jaitley replied to the debate.

The discussion was concluded.

***18. Report of Business Advisory Committee**

Shri Rajiv Pratap Rudy presented the Sixth Report of Business Advisory Committee.

7.22 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 28th November, 2014.)

**P. K. GROVER,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, November 28, 2014/Agrahayana 7, 1936 (Saka)

No.38

11.00 A.M.

1. Starred Question

Starred Question Nos. 81 to 85 were orally answered. Replies to Starred Question Nos. 86 to 100 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 921–1150 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Competition Commission of India, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Competition Commission of India, New Delhi, for the year 2013-2014.

(2) A copy of the Competition Commission of India (Manner of Recovery of Monetary Penalty) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. R-40007/Reg-Recovery/Noti/04-CCI in Gazette of India dated 30th July, 2014 under sub-section (3) of Section 64 of the Competition Act, 2002 as amended by the Competition (Amendment) Act, 2007.

(3) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 63 of the Competition Act, 2002 as amended by the Competition (Amendment) Act, 2007:-

(i) The Competition Appellate Tribunal (Term of the Selection Committee and the Manner of Selection of Panel of Names) Amendment Rules, 2014 published in Notification No. G.S.R. 728(E) in Gazette of India dated 15th October, 2014.

(ii) The Competition Commission of India (Term of the Selection Committee and the Manner of Selection of Panel of Names) Amendment Rules, 2014 published in Notification No. G.S.R. 729(E) in Gazette of India dated 15th October, 2014.

(4) (i) A copy of the Annual Report (Hindi and English versions) of the National Productivity Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Productivity Council, New Delhi, for the year 2013-2014.

(5) (i) A copy of the Annual Report (Hindi and English versions) of the Federation of Indian Export Organisations, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Federation of Indian Export Organisations, New Delhi, for the year 2013-2014.

(6) (i) A copy of the Annual Report (Hindi and English versions) of the EEPC

- India (formerly Engineering Export Promotion Council), Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the EEPC India (formerly Engineering Export Promotion Council), Kolkata, for the year 2013-2014.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Quality Council of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Quality Council of India, New Delhi, for the year 2013-2014.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Pharmaceuticals Export Promotion Council, Hyderabad, for the year 2013-2014.
- (9) A copy of the Memorandum of Understanding (Hindi and English versions) between the MMTC Limited and the Department of Commerce, Ministry of Commerce and Industry, for the year 2014-2015.
- (10) A copy of the Boiler Attendants' (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 577(E) in Gazette of India dated 11th August, 2014 under sub-section (2) of Section 28A of the Boilers Act, 1923.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) A copy of Notification No. S.O. 2200 (E) (Hindi and English versions) published in Gazette of India dated 2nd September, 2014, making certain amendments in Notification No. S.O. 2953(E) dated 19th November, 2009 issued under Section 14 of the Bureau of Indian Standards Act, 1986.

(13) A copy of the Coffee Board (Cadre and Recruitment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 198(E) in Gazette of India dated 20th March, 2014 under sub-section (3) of Section 48 of the Coffee Act, 1942.

(14) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

(i) The Income-tax (6th Amendment) Rules, 2014 published in Notification No. S.O. 1418(E) in Gazette of India dated 30th May, 2014.

(ii) The Income-tax (10th Amendment) Rules, 2014 published in Notification No. S.O. 2556(E) in Gazette of India dated 30th September, 2014.

(15) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 38 of the Central Excise Act, 1944:-

(i) G.S.R.566(E) published in Gazette of India dated 6th August, 2014, together with an explanatory memorandum directing that the references to the authorities specified in column 2 of the notification in the rules made or deemed to have been made under the said sections or in any other notifications, instructions, decisions, or orders, issued or made under the said sections or rules or under any other section of the said Act, shall, unless the context otherwise requires, be construed as references to the authorities specified in column (3).

(ii) The CENVAT Credit (Seventh Amendment) Rules, 2014 published in Notification No. G.S.R.615(E) in Gazette of India dated 25th August, 2014, together with an explanatory memorandum.

(16) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

(i) G.S.R.586(E) published in Gazette of India dated 13th August, 2014, together with an explanatory memorandum seeking to impose Safeguard duty on imports of specified Seamless Tubes and Pipes into India at the rate of 20% in the first year, 10% in the second

- year and 5% in the third year (for 6 months only) from the date of issue of notification in this regard.
- (ii) G.S.R.623(E) published in Gazette of India dated 28th August, 2014, together with an explanatory memorandum seeking to impose Safeguard duty on imports of Saturated Fatty Alcohols of specified carbon chain length into India at the rate of 20% ad valorem for a period of two hundred days pursuant to the preliminary findings of investigations conducted by the Directorate General of Safeguards.
 - (iii) G.S.R.571(E) published in Gazette of India dated 8th August, 2014, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'sodium nitrite', originating in, or exported from the European Union, for a further period of five year pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
 - (iv) G.S.R.587(E) published in Gazette of India dated 13th August, 2014, together with an explanatory memorandum seeking to extend anti-dumping duty on imports of 'Polypropylene', originating in, or exported from the Singapore, for a further period of one year i.e. upto and inclusive of 29th July, 2015, pending outcome of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
 - (v) G.S.R.592(E) published in Gazette of India dated 14th August, 2014, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Ceftriaxone Disodium Hemiheptahydrate-Sterile', originating in, or exported from the People's Republic of China for a period of five year, pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
 - (vi) G.S.R.664(E) published in Gazette of India dated 16th September, 2014, together with an explanatory memorandum seeking to levy

provisional anti-dumping duty on imports of 'electrical insulators of glass or ceramics/porcelain, whether assembled or unassembled', originating in, or exported from the People's Republic of China for a period of six months from the date of imposition of the provisional anti-dumping duty, that is 16th September, 2014 pursuant to the preliminary findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

- (vii) G.S.R.673(E) published in Gazette of India dated 18th September, 2014, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Sulphur Black', originating in, or exported from the People's Republic of China for a period of five years, pursuant to the final findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
 - (viii) G.S.R.691(E) published in Gazette of India dated 25th September, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 89/2009-Cus., dated 31st August, 2009.
 - (ix) G.S.R.703(E) published in Gazette of India dated 30th September, 2014, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Phenol', originating in, or exported from the Chinese Taipei and the United States of America, for a period of five years, from the date of imposition of the provisional anti-dumping duty, that is, the 16th May, 2014, pursuant to the preliminary findings of sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (17) A copy each of the following Notifications (Hindi and English versions) under section 159 of the Customs Act, 1962:-
- (i) G.S.R.335(E) published in Gazette of India dated 12th May, 2014, together with an explanatory memorandum exempting the goods described in Schedule I of the Notification when imported into India

for display or use at any event specified in Schedule II from the whole of the duty of customs leviable thereon which is specified in the First Schedule to the Customs Tariff Act, 1975 and from the whole of the additional duty leviable thereon under Section 3 of the Customs Tariff Act, 1975, subject to certain conditions.

- (ii) The FICCI/TAITRA Carnet (Form of bill of entry and shipping bill) Regulations, 2014 published in Notification No. G.S.R. 336(E) in Gazette of India dated 12th May, 2014.
- (iii) G.S.R.565(E) published in Gazette of India dated 6th August, 2014, together with an explanatory memorandum seeking to provide that a reference to the Chief Commissioner of Customs in the rule, notifications, instructions, regulations, decisions or orders issued under the customs Act, 1962, shall be construed as a reference to the Principal Chief Commissioner of Customs or the Chief Commissioner of Customs, as the case may be. Likewise, a reference to the Commissioner of Customs in the rules, notifications, instructions, regulations, decisions or orders issued under the Customs Act, 1962, shall be construed as a reference to the Principal Commissioner of Customs or the Commissioner of Customs, as the case may be.
- (iv) G.S.R.603(E) published in Gazette of India dated 21st August, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (v) G.S.R.674(E) published in Gazette of India dated 18th September, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 39/1996-Cus., dated 23rd July, 1996.
- (vi) G.S.R.675(E) published in Gazette of India dated 18th September, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.

- (vii) G.S.R.692(E) published in Gazette of India dated 25th September, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (viii) G.S.R.736(E) published in Gazette of India dated 20th October, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Cus., dated 17th March, 2012.
- (ix) S.O.1841(E) published in Gazette of India dated 15th July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (x) S.O.1857(E) published in Gazette of India dated 17th July, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xi) S.O.1925(E) published in Gazette of India dated 31st July, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xii) S.O.2009(E) published in Gazette of India dated 7th August, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xiii) S.O.2058(E) published in Gazette of India dated 14th August, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.

- (xiv) S.O.2107(E) published in Gazette of India dated 21st August, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xv) S.O.2182(E) published in Gazette of India dated 29th August, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xvi) S.O.2229(E) published in Gazette of India dated 4th September, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xvii) S.O.2344(E) published in Gazette of India dated 15th September, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xviii) S.O.2439(E) published in Gazette of India dated 18th September, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xix) S.O.2561(E) published in Gazette of India dated 30th November, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xx) S.O.2574(E) published in Gazette of India dated 1st October, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian

currency or *vice-versa* for the purpose of assessment of imported and export goods.

- (xxi) S.O.2647(E) published in Gazette of India dated 15th October, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxii) S.O.2658(E) published in Gazette of India dated 16th October, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (xxiii) S.O.2804(E) published in Gazette of India dated 31st October, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 36/2001-Cus.(N.T.), dated 3rd August, 2001.
- (xxiv) S.O.2830(E) published in Gazette of India dated 5th November, 2014, together with an explanatory memorandum regarding revised rates of exchange for conversion of certain foreign currencies into Indian currency or *vice-versa* for the purpose of assessment of imported and export goods.
- (18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (ii) of (17) above.
- (19) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 94 of the Finance Act, 1994:-
- (i) G.S.R.567(E) published in Gazette of India dated 6th August, 2014, together with an explanatory memorandum seeking to provide that a reference to the Chief Commissioner of Central Excise in the rules, notifications, instructions, regulations, decisions or orders issued under the Finance Act, 1994, shall be construed as a reference to the Principal Chief Commissioner of Central Excise or the Chief Commissioner of Central Excise, as the case may be. Likewise, a reference to the

Commissioner of Central Excise in the rules, notifications, instructions, regulations, decisions or orders issued under the Finance Act, 1994, shall be construed as a reference to the Principal Commissioner of Central Excise or the Commissioner of Central Excise, as the case may be.

- (ii) G.S.R.598(E) published in Gazette of India dated 20th August, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 25/2012-Service Tax dated 20th June, 2012.
 - (iii) G.S.R.613(E) published in Gazette of India dated 25th August, 2014, together with an explanatory memorandum appointing the 1st day of October, 2014 as the date on which the provisions of clauses (A), (B) and (C) of Section 114 of the Finance Act, 1994 shall come into force.
 - (iv) The Service Tax (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 614(E) in Gazette of India dated 25th August, 2014.
- (20) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Twelfth Amendment) Regulations, 2014 published in Notification No. G.S.R. 632(E) in Gazette of India dated 2nd September, 2014.
 - (ii) The Foreign Exchange Management (Acquisition and Transfer of Immovable Property in India) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 733(E) in Gazette of India dated 17th October, 2014.
- (21) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 19 of 2014)-Railways Finances for the year ended March, 2013.

- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 20 of 2014)-Allowance of Depreciation and Amortisation, Department of Revenue-Direct Taxes, for the year ended March, 2013.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (No. 21 of 2014) (Indirect Taxes-Customs)-Performance of Special Economic Zones (SEZs), Department of Revenue, for the year ended March, 2013.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (No. 22 of 2014)-Compliance Audit on Management of satellite capacity for DTC service by Department of Space for the year ended March, 2013.
- (v) Report of the Comptroller and Auditor General of India-Union Government (No. 24 of 2014)- Hydrocarbon Production Sharing Contracts, Ministry of Petroleum and Natural Gas, for the year ended March, 2013.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 25 of 2014)-Compliance Audit Observations, for the year ended March, 2013.
- (vii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 26 of 2014)-(Compliance Audit Report) for the year ended March, 2013.
- (viii) Report of the Comptroller and Auditor General of India-Union Government (No. 27 of 2014)(Compliance Audit)- Scientific and Environmental Ministries/Departments for the year ended March, 2013.
- (ix) Report of the Comptroller and Auditor General of India-Union Government (No. 29 of 2014) (Indirect taxes-Central Excise and Service Tax)-Administration of Prosecution and Penalties in Central Excise and Service Tax, Department of Revenue, for the year ended March, 2014.

(22) A copy each of the following papers (Hindi and English versions):-

- (i) Appropriation Accounts (Part I-Review) of the Ministry of Railways (Railway Board) for the year 2012-2013.
- (ii) Appropriation Accounts (Part II-Detailed Appropriation Accounts) of the Ministry of Railways (Railway Board) for the year 2012-2013.
- (iii) Appropriation Accounts (Part II-Detailed Appropriation Accounts {Annexure-G}) of the Ministry of Railways (Railway Board) for the year 2012-2013.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 26th November, 2014, Rajya Sabha agreed without any amendment to the Apprentices (Amendment) Bill, 2014, passed by the Lok Sabha on the 14th August, 2014.
- (ii) That at its sitting held on the 27th November, 2014, Rajya Sabha agreed without any amendment to Delhi Special Police Establishment (Amendment) Bill, 2014, passed by the Lok Sabha on the 26th November, 2014.

5. Report of Standing Committee on Health and Family Welfare

Dr. Manoj Rajoriya laid on the Table the 80th Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on the Food Safety and Standards (Amendment) Bill, 2014.

6. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri Santosh Kumar laid on the Table the 72nd Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Delhi High Court (Amendment) Bill, 2014.

12.05 P.M.

7. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Commerce and Industry made a Statement regarding "India's stand in the WTO".

12.16 P.M.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs laid a statement (Hindi and English versions) regarding Government Business for the week commencing the 1st December, 2014.

12.26 P.M.

9. Motion for Election to the Indian Council of Medical Research

Shri J.P. Nadda moved the following motion :-

“That in pursuance of rules 1(xxiv) and 15 of the Rules and Regulations of the Indian Council of Medical Research, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Governing Body of Indian Council of Medical Research, subject to the other provisions of the said Rules and Regulations.”

The motion was adopted.

10 Motion for election to the Indian Nursing Council

Shri J.P. Nadda moved the following motion :-

“That in pursuance of clause (o) of sub-section (1) of section 3 of the Indian Nursing Council Act, 1947, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to be members of the Indian Nursing Council, New Delhi subject to the other provisions of the Act.”

The motion was adopted.

12.28 P.M.

11. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

“That this House do agree with the Sixth Report of the Business Advisory Committee presented to the House on 27th November, 2014 subject to modification that the recommendations regarding items at Serial Nos. 1, 2, 3 and 4, already disposed of by the House, be omitted.”

The motion was adopted.

***12.29 P.M.**

12. Submission by Members

Shri Jyotiraditya M. Scindia made submission regarding 40 Indians reportedly abducted and killed by ISIS militants in Iraq.

The following members associated:-

1. Shri P. Karunakaran
2. Shri M.B. Rajesh
3. Adv. Joice George
4. Smt. Kavitha Kalvakuntla
5. Shri Badruddin Ajmal
6. Shri Sankar Prasad Datta
7. Shri Rajesh Ranjan

Smt. Sushma Swaraj responded.

1.11 P.M.**13. Government Bill – Passed**

The Labour Laws (Exemption from Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment Bill, 2014, as passed by Rajya Sabha

Time Taken: 2 Hrs. 27 Mts.

Motion for consideration of the Bill was moved by Shri Bandaru Dattatraya.

The following members took part in the debate:-

1. Shri Kodikunnil Suresh
2. Shri Hukum Singh
3. Shri R. Parthipan
4. Prof. Saugata Roy
5. Shri Rabindra Kumar Jena
6. Shri B. Vinod Kumar
7. Shri Sankar Prasad Datta
8. Dr. Vara Prasadrao Vellagapalli
9. Shri Adhir Ranjan Chowdhury
10. Shri Rattan Lal Kataria
11. Dr. Dharam Vira Gandhi
12. Shri Y.S. Avinash Reddy
13. Shri E.T. Mohammad Basheer
14. Dr. Arun Kumar
15. Shri Jagdambika Pal
16. Shri P. Karunakaran
17. Prof. Sadhu Singh

Shri Bandaru Dattatraya replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

On amendment No. 2 moved by Prof. Saugata Roy to Clause 4, the House divided and result of Division was : Ayes 14, Noes 151, Abstention 07. The amendment was accordingly negatived.

Clause 4 was adopted.

Clauses 5 and 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Bandaru Dattatraya.

The motion was adopted and the Bill was passed.

3.38 P.M.

14. Motion

Shri Thangso Baite moved the following motion :-

“That this House do agree with the First Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 26th November, 2014.”

The motion was adopted.

3.39 P.M.

15. Private Members’ Bills – Introduced

- (1) The Compulsory Voting Bill, 2014 by Shri Feroze Varun Gandhi.
- (2) The Indian Penal Code (Amendment) Bill, 2014 (Substitution of new section for section 124A) by Shri Baijayant Panda.
- (3) The Cigarettes and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply and Distribution) Amendment Bill, 2014 (Amendment of section 3, etc.) by Shri Baijayant Panda.
- (4) The Fast Track Courts for Elected Representatives Bill, 2014 by Shri Baijayant Panda.

- (5) The Code of Criminal Procedure (Amendment) Bill, 2014 (Substitution of new section 24, etc.) by Shri Baijayant Panda.
- (6) The Special Financial Assistance to the State of West Bengal Bill, 2014 by Prof. Saugata Roy.
- (7) The Special Financial Assistance to the State of West Bengal Bill, 2014 by Shri Adhir Ranjan Chowdhury.
- (8) The Old Age Pension and Rehabilitation Bill, 2014 by Shri Adhir Ranjan Chowdhury.
- (9) The prevention of Female Infanticide Bill, 2014 by Shri Adhir Ranjan Chowdhury.
- (10) The Agricultural Workers (Employment, Conditions of Service and Welfare) Bill, 2014 by Shri Adhir Ranjan Chowdhury.
- (11) The Prohibition of Ragging and Unfair Practices in Educational Institutions and Universities Bill, 2014 by Shri Rakesh Singh.
- (12) The Compulsory Voting Bill, 2014 by Shri Janardan Singh 'Sigriwal'.
- (13) The Health Insurance (For Persons Living Below Poverty Line) Bill, 2014 by Shri Janardan Singh 'Sigriwal'.
- (14) The Street Children (Rehabilitation and Welfare) Bill, 2014 by Shri Rakesh Singh.
- (15) The Provision of Communication Facilities in Every Village Bill, 2014 by Shri Rakesh Singh.
- (16) The Acid Control, Prevention of Acid Attacks and Rehabilitation of Acid Attack Victims Bill, 2014 by Shri Bhartruhari Mahtab.
- (17) The Surrogacy (Regulation) Bill, 2014 by Shri Bhartruhari Mahtab.
- (18) The Constitution (Amendment) Bill, 2014 (Insertion of new article 371K) by Shri Kirti Azad.
- (19) The Cow (Protection) Bill, 2014 by Shri Chandrakant Khaire.
- (20) The Provision of Compensation to Farmers Affected by Natural Calamities Bill, 2014 by Shri Chandrakant Khaire.

3.50 P.M.**16. Private Member's Bill – Withdrawn**

The Central Himalayan States Development Council Bill, 2014

Further discussion on the motion for consideration of the Bill moved by Dr. Ramesh Pokhriyal 'Nishank' on the 8th August, 2014, continued.

The following members took part in the debate:-

1. Shri Mohammad Salim
2. Shri Rajesh Ranjan
3. Shri Jagdambika Pal
4. Shri Ram Swaroop Sharma
5. Shri Anurag Singh Thakur
6. Shri Dushyant Singh
7. Shri Bhagwant Mann

Shri Rao Inderjit Singh took part in the debate.

Dr. Ramesh Pokhriyal 'Nishank' replied to the debate.

The Bill was withdrawn by leave of the House.

5.45 P.M.**17. Announcement by the Chair**

The Chair made the following announcement:-

"Hon'ble Members, before I call Dr. Kirit Premjibhai Solanki to move motion for consideration of the Acid (Control) Bill, 2014, I have to inform the House that Shri Haribhai Parathibhai Chaudhary, Hon'ble Minister of State in the Ministry of Home Affairs *vide* communication dated 27 November, 2014 has intimated that the President, having been informed of the subject matter of the Bill, recommends the consideration of the Bill under article 117(3) of the Constitution in Lok Sabha."

5.46 P.M.

18. Private Member's Bill – Under Consideration

The Acid (Control) Bill, 2014

Discussion on the motion for consideration of the Bill moved by Dr. Kirit Premjibhai Solanki commenced.

His speech was unfinished.

The discussion was not concluded.

***6.12 P.M.**

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 1st December, 2014.)

**P. K. GROVER,
Secretary-General.**

*From 6.00 P.M. to 6.12 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 1, 2014/Agrahayana 10, 1936 (Saka)

No.39

11.00 A.M.

1. Relinquishment of Office by Secretary-General (Shri P. K. Grover) and his appointment as Honorary Officer of the House

The Speaker informed the House that Shri P.K. Grover, Secretary-General, Lok Sabha relinquished the office of Secretary-General, Lok Sabha on the 30th November, 2014.

The Speaker also informed that in recognition of services rendered by Shri P. K. Grover, she had appointed him as Honorary Officer of the House.

2. Appointment of Secretary-General, Lok Sabha

The Speaker announced that Shri Anoop Mishra, Chairman, U.P. State Transport Corporation Ltd. has been appointed as Secretary-General, Lok Sabha and Lok Sabha Secretariat w.e.f. 1.12.2014.

11.10 A.M.

3. Starred Question

Starred Question Nos. 101–105 were orally answered. Replies to Starred Question Nos. 106–120 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1151–1380 were laid on the Table.

12.01 P.M.**5. Felicitation by the Speaker**

The Speaker on behalf of the House felicitated shuttler P.V. Sindhu for winning the women's singles title at the Macau Open Grand Prix Gold Tournament on 30 November, 2014 in Macau, China.

12.02 P.M.**6. Reference by the Speaker**

The Speaker made reference on the occasion of World AIDS Day.

12.03 P.M.**7. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following Notifications (Hindi and English versions) under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006:-
 - (i) The Petroleum and Natural Gas Regulatory Board (Technical Standards and Specifications including Safety Standards for Natural Gas Pipelines) Amendment Regulations, 2014 published in Notification No. F. No. REG/T4S/NGPL/1/2012 in Gazette of India dated 14th March, 2014.
 - (ii) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Second Amendment Regulations, 2014 published in Notification No. F. No. PNGRB/M(C)/100 in Gazette of India dated 28th February, 2014.
 - (iii) The Petroleum and Natural Gas Regulatory Board (Authorising Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Networks) Amendment Regulations, 2014 published in Notification No. F. No. PNGRB/CGD/B/D/4/2013-PRE BID in Gazette of India dated 7th April, 2014.
 - (iv) The Petroleum and Natural Gas Regulatory Board (Access Code for Common Carrier or Contract Carrier Natural Gas Pipelines) Amendment

Regulations, 2014 published in Notification No. F. No. PNGRB/M(C)/48 in Gazette of India dated 17th February, 2014.

- (v) The Petroleum and Natural Gas Regulatory Board (Imbalance Management Services) Regulations, 2014 published in Notification No. F. No. PNGRB/M(C)/48 in Gazette of India dated 17th February, 2014.
- (vi) The Petroleum and Natural Gas Regulatory Board (Determination of Natural Gas Pipeline Tariff) Amendment Regulations, 2014 published in Notification No. F. No. PNGRB/M(C)/48 in Gazette of India dated 17th February, 2014.
- (vii) The Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Amendment Regulations, 2014 published in Notification No. F. No. PNGRB/M(C)/48 in Gazette of India dated 17th February, 2014.
- (viii) The Petroleum and Natural Gas Regulatory Board (Affiliate Code of Conduct for Entities Engaged in Marketing of Natural Gas and Laying, Building, Operating or Expanding Natural Gas Pipeline) Amendment Regulations, 2014 published in Notification No. F. No. PNGRB/M(C)/42 in Gazette of India dated 19th February, 2014.

(2) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Container Corporation of India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Container Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Indian Railway Finance Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 199 of the Railways Act, 1989:-

- (i) The Authorisation of Rail Travellers' Service Agents Rules, 2014 published in Notification No. S.O.1219(E) in Gazette of India dated 7th May, 2014.
- (ii) The Indian Railways (Open Lines) General Amendment Rules, 2014 published in Notification No. G.S.R.775(E) in Gazette of India dated 7th November, 2014.

(4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) of (3) above.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) (a) Review by the Government of the working of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2013-2014.
(b) Annual Report of the Hindustan Steelworks Construction Limited, Kolkata, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the Steel Authority of India Limited, New Delhi, for the year 2013-2014.
(b) Annual Report of the Steel Authority of India Limited, New Delhi, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government of the working of the MOIL Limited, Nagpur, for the year 2013-2014.
(b) Annual Report of the MOIL Limited, Nagpur, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iv) (a) Review by the Government of the working of the NMDC Limited, Hyderabad, for the year 2013-2014.
(b) Annual Report of the NMDC Limited, Hyderabad, for the year 2013-

2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (v) (a) Review by the Government of the working of the MSTC Limited, Kolkata, including its subsidiary-Ferro Scrap Nigam Limited, for the year 2013-2014.
- (b) Annual Report of the MSTC Limited, Kolkata, including its subsidiary-Ferro Scrap Nigam Limited, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vi) (a) Review by the Government of the working of the KIOCL Limited, Bangalore, for the year 2013-2014.
- (b) Annual Report of the KIOCL Limited, Bangalore, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (vii) (a) Review by the Government of the working of the National Aluminium Company Limited, Bhubaneswar, for the year 2013-2014.
- (b) Annual Report of the National Aluminium Company Limited, Bhubaneswar, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

8. Reports of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the following Reports (Hindi and English versions) of the Standing Committee on External Affairs:-

- (1) First Report on 'The Constitution (One Hundred and Nineteenth Amendment) Bill, 2013'.
- (2) Second Report on Action Taken by the Government on the recommendations/observations contained in the Twenty-fifth Report

(Fifteenth Lok Sabha) on the subject 'Passport Seva Project – Targets and Achievements'.

9. Statements by Ministers

- (1) The Minister of State (Independent Charge) of the Ministry of Labour and Employment made a statement regarding the status of implementation of the recommendations contained in the 32nd Report of the Standing Committee on Labour on 'Welfare of Glass and Bangle Workers of Firozabad, Uttar Pradesh – A case study', pertaining to the Ministry of Labour and Employment.
- (2) The Minister of State in the Ministry of Railways laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 23rd Report of the Standing Committee on Railways on 'Suburban Train Services of Indian Railways, with particular emphasis on Security of Women Passengers', pertaining to the Ministry of Railways.

12.06 P.M.

10. Government Bill – Introduced

The Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Bill, 2014

12.07 P.M.

11. Statement regarding Ordinance – Laid on the Table

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Ordinance, 2014 (No. 6 of 2014) was laid on the Table of the House.

***12.07 P.M.**

12. Submission by Members

Smt. Kothapalli Geetha and Shri Balabhadra Majhi made submission regarding lack of proper connectivity and poor functioning of BSNL network in the country particularly in Tribal areas of Andhra Pradesh and some districts, viz., Nabarangpur, Malkangiri, Koraput and Rayagada in Orisaa.

Smt. M.B. Rajesh, Dr. Kirit P. Solanki, Smt. P.K. Sreemathi Teacher, Shri Arvind Sawant and Shri P.K. Biju associated.

Shri M. Venkaiah Naidu responded.

#13. Observation by the Speaker

The Speaker made the following observation :-

"Hon'ble Members, I have permitted the inclusion of the Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Bill, 2014 in today's List of Business for introduction, consideration and passing. To enable Members to give notices of amendments to the Bill, if they so desire, I am allowing them, as a special case, to table amendments up to 2 P.M. today."

(Lok Sabha adjourned at 12.55 P.M. and re-assembled at 2.02 P.M.)

*From 12.07 P.M. to 12.55 P.M., Members raised matter of urgent public importance.

#At 12.20 P.M.

2.02 P.M.**14. Matters Under Rule 377**

- (1) Shri Rajendra Agrawal raised a matter regarding need to restart operation of Container Depot in Meerut, Uttar Pradesh to boost business activities in the city.
- (2) Shri Naranbhai Kachhadia raised a matter regarding need to open more ticket windows at Savarkundla railway station in Gujarat.
- (3) Dr. Manoj Rajoria raised a matter regarding need to provide a rail link to Karauli district headquarters in Rajasthan.
- (4) Shri Sukhbir Singh Jaunpuria raised a matter regarding need to formulate a scheme to provide clean drinking water to people of Tonk- Sawai Madhopur Parliamentary Constituency in Rajasthan.
- (5) Prof. Chintamani Malviya raised a matter regarding need to accord the status of Central University to Vikram University, Ujjain, Madhya Pradesh.
- (6) Dr. Sanjay Jaiswal raised a matter regarding need to introduce job-oriented skill development programmes in schools in Paschim Champaran Parliamentary Constituency, Bihar.
- (7) Shri Dinesh Trivedi raised a matter regarding need to put in place all the necessary preparations to prevent outbreak of Ebola virus in the country.
- (8) Shri Kalikesh N. Singh Deo raised a matter regarding need to undertake drought-relief measures in Bolangir Parliamentary Constituency, Odisha.
- (9) Smt. Bhavana Gawali (Patil) raised a matter regarding need to construct a six-lane road on N.H. 7 near Vadki village in Yavatmal-Washim Parliamentary Constituency in Maharashtra.
- (10) Shri Kinjarapu Rammohan Naidu raised a matter regarding need to grant special category status to Andhra Pradesh.
- (11) Shri A.P. Jithender Reddy raised a matter regarding need to make adequate safety provisions on National Highway No. 44 in Mahabubnagar district, Andhra Pradesh to facilitate safe movement of pedestrians across the highway.
- (12) Shri M. B. Rajesh raised a matter regarding need to improve the socio-economic condition of tribal people living in Attapady tribal area in Palakkad Parliamentary Constituency, Kerala.

- (13) Smt. Geetha Kothapalli raised a matter regarding need to declare calamity caused by 'Hudhud' cyclone as a national calamity and release adequate financial assistance to Andhra Pradesh.
- (14) Shri Rajesh Ranjan alias Pappu Yadav raised a matter regarding need to declare the birth place of all the great personalities of Bihar as tourist places and develop them as tourist places of international importance.
- (15) Shri Chhedi Paswan raised a matter regarding need to develop tourist places of religious and historical importance in Rohtas and Kaimur districts of Bihar.
- (16) Dr. C. Gopalakrishnan raised a matter regarding need to release the full share of funds under Pradhan Mantri Gram Sadak Yojana to Tamil Nadu.

2.29 P.M.**15. Government Bill – Passed**

The Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Bill, 2014

Time Taken: 3 Hrs. 55 Mts.

The motion for consideration of the Bill was moved by Shri Santosh Kumar Gangwar.

The following members took part in the debate:-

1. Shri Ashok Shankarrao Chavan
2. Smt. Poonam Mahajan
3. Shri S. Selvakumara Chinnayan
4. Prof. Saugata Roy
5. Shri Kalikesh Narayan Singh Deo
6. Shri Arvind Sawant
7. Shri Srihari Kadiyam
8. Smt. Renuka Butta
9. Shri Adhir Ranjan Chowdhury
10. Shri M.B. Rajesh
11. Shri Yogi Adityanath
12. Shri N. Kristappa
13. Dr. Arun Kumar
14. Shri E.T. Mohammad Basheer
15. Shri Bhagat Singh Koshyari
16. Shri Kaushalendra Kumar
17. Shri N.K. Premachandran
18. Shri Nana Patole
19. Shri M. Udhayakumar
20. Shri Rahul Ramesh Shewale
21. Shri Mullapally Ramchandran
22. Shri Pralhad Joshi
23. Shri K.H. Muniyappa
24. Dr. Satya pal Singh
25. Shri P.P. Chaudhary
26. Shri Gopal Shetty
27. Shri Suresh C. Angadi

Shri Santosh Kumar Gangwar replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clauses 4 to 6 were adopted.

Clause 7 was adopted.

Clause 8 was adopted.

Clause 1, the Enacting Formula, the Preamble and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Santosh Kumar Gangwar.

The motion was adopted and the Bill was passed.

6.24 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 2nd December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 2, 2014/Agrahayana 11, 1936 (Saka)

No.40

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference on the reported loss of lives of 14 personnel of the Central Reserve Police Force including two officers in an ambush by Naxals in Sukma district of Chhattisgarh on 1 December, 2014.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Starred Question

Starred Question Nos. 121 and 122 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.16 A.M.
and re-assembled at 11.30 A.M.)*

Starred Question Nos. 123–125 were orally answered. Replies to Starred Question Nos. 126–140 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1381–1610 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Notification No. G.S.R. 497(E) (Hindi and English versions) published in Gazette of India dated 11th July, 2014 appointing the United India Insurance Company Limited as a fund manager under the Environment Relief Fund Scheme, 2008 for a period upto 31st December, 2014 issued under Section 7A of the Public Liability Insurance Act, 1991.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Central Zoo Authority, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Zoo Authority, New Delhi, for the year 2011-2012.
- (3) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above.
- (4) A copy of the Annual Report (Hindi and English versions) of the Automotive Research Association of India, Pune, for the year 2013-2014, alongwith Audited Accounts.
- (5) Statement regarding Review (Hindi and English versions) by the Government of the working of Automotive Research Association of India, Pune, for the year 2013-2014.
- (6) A copy of the Ministry of Home Affairs, National Investigation Agency, Cyber Forensic Examiner and Crime Scene Assistant Recruitment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 700(E) in Gazette of India dated 29th September, 2014 under Section 26 of the National Investigation Agency Act, 2008.
- (7) A copy of the Governors (Allowances and Privileges) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 788(E) in Gazette of India dated 11th November, 2014 under sub-section (3) of Section 13 of the Governors (Emoluments Allowances and Privileges) Act, 1982.

- (8) A copy of the Notification No. S.O. 2803(E) (Hindi and English versions) published in Gazette of India dated 31st October, 2014, proposing to add the Kamatapur Liberation Organisation and all its formation and front organisations as a terrorist organisation in the first schedule to the Unlawful Activities (Prevention) Act, 1967, issued under sub-section (5) of Section 35 of the said Act.
- (9) A copy of the Notification No. 11034/12/2011-IS.VI (Hindi and English versions) published in Gazette of India dated 22nd October, 2014, regarding discontinuation of the Review Committee constituted for the review of the applications rejected under Section 36(1) read with Section 36(4) of the Unlawful Activities (Prevention) Act, 1967, issued under sub-section (2) of Section 37 of the said Act.
- (10) A copy each of the following Notifications (Hindi and English versions) under Section 124 of the Daman and Diu, Panchayat Regulation, 2012:-
- (i) Notification No. PRI/DD/2013-14/152 published in U.T. Administration of Daman & Diu Gazette dated 19th February, 2014, containing order regarding election of Members of a Gram Panchayat or a District Panchayat.
 - (ii) Notification No. 5/30/PRI/RESIG.CHAIRMAN/ VPBD/2013/001 published in U.T. Administration of Daman & Diu Gazette dated 25th April, 2014, containing order regarding election of Sarpanch of a Gram Panchayat.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Disaster Management, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of National Institute of Disaster Management, New Delhi, for the year 2012-2013.
- (12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.
- (13) A copy of the Plant Quarantine (Regulations of Import into India) (Fifth Amendment) Order, 2014 (Hindi and English versions) published in Notification

No. S.O.2879(E) in Gazette of India dated 11th November, 2014 under Section 4(d) of the Destructive Insects & Pests Act, 1914.

(14) A copy each of the following Notifications (Hindi and English versions) issued under sub-section (2) of Section 27 read with Section 38 of the Insecticides Act, 1968:-

- (i) S.O. 2485(E) published in Gazette of India dated 24th September, 2014, regarding cancellation of Certificate of Registration of Sirmate for want of data necessary to fix Maximum Residue Limits.
- (ii) S.O. 2486(E) published in Gazette of India dated 24th September, 2014, regarding deletion of crops from the label and leaflets of insecticides for which Maximum Residue Limits have not been fixed.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Hindustan Vegetable Oils Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16)* A copy of the Notification No.24/2014-Central Excise (Hindi and English versions) published in Gazette of India dated 2nd December, 2014 together with an explanatory memorandum making certain amendments in the Notification No. 12/2012 - Central Excise dated 17th March, 2012 so as to increase the basic excise duty on (i) Unbranded petrol from Rs.2.70 per litre to 4.95 per litre; (ii) Branded petrol from Rs.3.85 per litre to Rs.6.10 per litre; (iii) Unbranded diesel from Rs.2.96 per litre to Rs.3.96 per litre; and (iv) Branded diesel from Rs.5.25 per litre to Rs.6.25 per litre under sub-section (2) of Section 38 of the Central Excise Act 1944.

5. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 1st December, 2014, Rajya Sabha passed the Merchant Shipping (Amendment) Bill, 2014.
- (ii) That at its sitting held on the 1st December, 2014, Rajya Sabha passed the Merchant Shipping (Second Amendment) Bill, 2014.
- (iii) That at its sitting held on the 1st December, 2014, Rajya Sabha agreed without any amendment to the Indian Institutes of Information Technology Bill, 2014, passed by the Lok Sabha on the 26th November, 2014.

6. Bills as passed by Rajya Sabha – Laid on the Table

- (i) *The Merchant Shipping (Amendment) Bill, 2014*
- (ii) *The Merchant Shipping (Second Amendment) Bill, 2014*

7. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Seventh Report of the Business Advisory Committee.

8. Statement of Standing Committee on External Affairs

Dr. Shashi Tharoor laid on the table the statement (Hindi and English versions) showing Further Action taken by the Government on the observations/ recommendations contained in the Twenty-fourth Report (15th Lok Sabha) on the Action Taken by the Government on the observations/ recommendations contained in the Nineteenth Report on Demands for Grants for the year 2013-14 of the Ministry of Overseas Indian Affairs.

9. Statement by Minister

The Minister of State in the Ministry of Agriculture on behalf of the Minister of Agriculture laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 37th Report of the Standing Committee on Agriculture on 'Cultivation of Genetically Modified Food Crops – Prospects and Effects', pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.

10. Motion for Election to the Central Advisory Board of Archaeology (CABA)

Dr. Mahesh Sharma moved the following motion :-

“That in pursuance of the provision in paragraph XVIII of the Government of India, Archaeological Survey of India, Resolution No. F.9/1/2013-EE (CABA) dated 17th February, 2014 the members of this House do proceed to elect two members from amongst themselves, to serve as members of the Central Advisory Board of Archaeology (CABA), subject to the provisions of the said Resolution.”

The motion was adopted.

12.03 P.M.

11. Government Bill – Introduced

The School of Planning and Architecture Bill, 2014

***12.07 P.M.**

12. Submissions by Members

(i) Regarding reported destruction of a Church in East Delhi due to fire prompting allegation of foul play by church authorities.

Shri P. Karunakaran made submission regarding reported destruction of a church in East Delhi due to fire prompting allegation of foul play by church authorities.

Sarvashri Jose K. Mani, M.K. Raghavan, N.K. Premachandran, Mullappally Ramchandran, P.K. Biju, Innocent, M.B. Rajesh, Adv. Joice George, Dr. Shashi Tharoor, Adv. A. Sampath and Mohd. Badaruddoza Khan associated.

Shri M. Venkaiah Naidu responded.

12.12 P.M.

(ii) Regarding attack by Naxals in Sukma district of Chhattisgarh leading to death of 14 CRPF personnel

Shri Tamradhwaj Sahu made submission regarding attack by Naxals in Sukma district of Chhattisgarh leading to death of 14 CRPF personnel.

Shri Mullappally Ramchandran associated.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.00 P.M. and re-assembled at 2.00 P.M.)

2.00 P.M.**13. Matters Under Rule 377**

- (1) Sadhvi Savitri Bai Phule raised a matter regarding need to provide a special package for removal of boulders from the riverbed of Geruwa and Ghagra rivers causing flooding of the adjoining areas in Bahraich Parliamentary Constituency, Uttar Pradesh.
- (2) Shri Rajveer Singh (Raju Bhaiya) raised a matter regarding need to declare Soron, a place of mythological importance associated with Lord Vishnu in district Kasganj, Uttar Pradesh as a tourist place and make adequate financial provision for its development.
- (3) Shri Nishikant Dubey raised a matter regarding need to set up an airport at Deoghar, Jharkhand.
- (4) Shri Maheish Girri raised a matter regarding need to constitute an Integrated Central Coordination Authority for expeditious disposal of various developmental projects in Delhi.
- (5) Shri Faggan Singh Kulaste raised a matter regarding need to apportion share of revenue generated through timber procured from the forest areas in Mandla Parliamentary Constituency, Madhya Pradesh for the development of tribal areas falling under the said constituency.
- (6) Shri Vinod Kumar Sonkar raised a matter regarding need to recruit adequate number of special teachers for differently-abled students in Uttar Pradesh and also regularize the services of special teachers working on contract basis in the State.
- (7) Shri Hukum Singh raised a matter regarding need to check the increasing number of cancer patients in Greater Noida in Western Uttar Pradesh and set up a Super Speciality Hospital in Western Uttar Pradesh.
- (8) Shri Prahalad Singh Patel raised a matter regarding need to undertake a project to utilize the waters of Bhimkund – a huge water body in Chhattarpur district, Madhya Pradesh for drinking and irrigation purpose.
- (9) Shri M. K. Raghavan raised a matter regarding need to set up a Tertiary Cancer Care Centre at Government Medical College, Kozhikode, Kerala.

- (10) Shri D.K. Suresh raised a matter regarding need to allocate separate funds for providing better infrastructure for water-supply in Bengaluru in Karnataka.
- (11) Smt. R. Vanaroja raised a matter regarding need to provide a stoppage of Howrah Express at Tiruvannamalai railway station, Tamil Nadu and resume train service between Tirupaththur and Jolarpet besides augmenting passenger facilities at Tiruvannamalai railway station.
- (12) Shri T. G. Venkatesh Babu raised a matter regarding need to permit Madras Fertilizers Limited, Southern Petrochemicals Industries Corporation Limited and Mangalore Chemicals & Fertilizers Limited to continue production of Urea by using Naptha as feedstock till the availability of natural gas.
- (13) Shri Suvendu Adhikari raised a matter regarding need to provide funds for construction of new railway line from Deshapran to Nandigram in East Midnapore, West Bengal.
- (14) Smt. Sakuntala Laguri raised a matter regarding need to connect Keonjhar in Odisha with Jamshedpur-Badampahar and Rupsa-Bangariposi railway lines.
- (15) Shri Shrirang Chandu Barne raised a matter regarding need to include Dhangar community of Maharashtra in the list of Scheduled Tribes.
- (16) Shri Srinivas Kesineni raised a matter regarding need to provide compensation to farmers suffering from loss of crops due to vagaries of nature.
- (17) Shri E.T. Mohammed Basheer raised a matter regarding need to include more schemes under Prime Minister's 15 Point Programme for the welfare of the Minorities.
- (18) Shri Prem Singh Chandumajra raised a matter regarding need to bring to book the culprits of 1984 anti-sikh riots and rehabilitation of victims of the riots.

2.41 P.M.

14. Discussion under Rule 193

Time Permissible : 2 Hrs.
Time Taken: 1 Hr. 29 Mts.
Balance: 31 Mts.

Shri Kalikesh Narayan Singh Deo raised a discussion on the natural calamities in various parts of the country with special reference to rains and floods in Jammu and Kashmir, cyclone Hudhud in Andhra Pradesh and Odisha and drought in Maharashtra.

The following members took part in the debate:-

1. Shri Hari Babu Kambhampati
2. Dr. Shashi Tharoor
3. Shri P. Kumar
4. Dr. Kakoli Ghosh Dastidar
5. Shri Chandrakant Khaire
6. Shri Kinjarappu Ram Mohan Naidu

The discussion was not concluded.

4.11 P.M.**15. Government Bills –Passed**

Time Taken: 2 Hrs. 13 Mts.

- (i)# *The Merchant Shipping (Amendment) Bill, 2014, as passed by Rajya Sabha*
(ii)# *The Merchant Shipping (Second Amendment) Bill, 2014, as passed by Rajya Sabha*

The motions for consideration of the Bills viz. (i) The Merchant Shipping (Amendment) Bill, 2014; and (ii) The Merchant Shipping (Second Amendment) Bill, 2014 were moved by Shri Nitin Gadkari.

The following members took part in the combined debate:-

1. Dr. Shashi Tharoor
2. Smt. Meenakashi Lekhi
3. Shri J. Jayasingh Thiyagaraj Natterjee
4. Prof. Saugata Roy
5. Shri Bhartruhari Mahtab
6. Shri Arvind Sawant
7. Shri Konda Vishweshwar Reddy
8. Dr. A. Sampath
9. Shri Varaprasad Rao Velagapalli
10. Dr. Arun Kumar
11. Shri K.R.P. Prabhakaran
12. Prof. K.V. Thomas
13. Adv. Narendra Keshav Sawaikar

Shri Nitin Gadkari replied to the combined debate.

- (i) The motion for consideration of the Merchant Shipping (Amendment) Bill, 2014 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Nitin Gadkari.

The motion was adopted and the Bill was passed.

(ii) The motion for consideration of the Merchant Shipping (Second Amendment) Bill, 2014 was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 17 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as passed by Rajya Sabha, be passed, was moved by Shri Nitin Gadkari.

The motion was adopted and the Bill was passed.

6.24 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 3rd December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 3, 2014/Agrahayana 12, 1936 (Saka)

No.41

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Ananda Pathak, member of Seventh, Eighth and Twelfth Lok Sabhas; Shri Jarbom Gamlin, member of the Thirteenth Lok Sabha and Shri Abdul Rehman Antulay, member of the Ninth, Tenth, Eleventh and Fourteenth Lok Sabhas.

She also made reference on the 30th Anniversary of the Bhopal Gas Tragedy.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Question

Starred Question Nos. 141–144 were orally answered.

(Due to interruptions, Lok Sabha adjourned at 11.37 A.M.

and re-assembled at 11.45 A.M.)

Starred Question No. 145 was orally answered. Replies to Starred Question Nos. 146–160 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 1611 to 1768, 1770 to 1787 and 1789 to 1840 were laid on the Table.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2013-2014.
- (2) A copy of the Annual Accounts (Hindi and English versions) of the Delhi Urban Art Commission, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (3) A copy of the Review (Hindi and English versions) by the Government of the working of the Delhi Urban Art Commission, New Delhi, for the year 2013-2014.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2013-2014.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Semiconductor Integrated Circuit Layout Design Registry, New Delhi, for the year 2013-2014.
- (5) A copy of Notification No. S.O. 2905(E) (Hindi and English versions) published in Gazette of India dated 13th November, 2014, including 15 products, mentioned therein, to the Schedule of the Electronics and Information Technology Goods (Requirement for Compulsory Registration) Order, 2012 issued under sub-section (1) of Section 10 of the Bureau of Indian Standards Act, 1986.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2013-2014, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the U.T. Chandigarh Sarva Shiksha Abhiyan Society, Chandigarh, for the year 2013-2014.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Madhyamik Shiksha Abhiyan, Tamil Nadu, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rashtriya Madhyamik Shiksha Abhiyan, Tamil Nadu, Chennai, for the year 2013-2014.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Secondary Education (Rashtriya Madhyamik Shiksha Abhiyan), Jaipur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Secondary Education (Rashtriya Madhyamik Shiksha Abhiyan), Jaipur, for the year 2012-2013.
- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan of the Rajiv Vidya Mission, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan of the Rajiv Vidya Mission, Hyderabad, for the year 2012-2013.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the UEE Mission Delhi, Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the UEE Mission Delhi, Delhi, for the year 2013-2014.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute of Bioresources and Sustainable Development, Imphal, for the year 2013-2014.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Immunology, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Immunology, New Delhi, for the year 2013-2014.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Cell Science, Pune, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Centre for Cell Science, Pune, for the year 2013-2014.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi Centre for Biotechnology, Thiruvananthapuram, for the year 2013-2014, together with Audit Report thereon.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biomedical Genomics, Kalyani, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the National Institute of Biomedical Genomics, Kalyani, for the year 2013-2014.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Centre for Biotechnology, Gurgaon, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Regional Centre for Biotechnology, Gurgaon, for the year 2013-2014.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Physical Research Laboratory, Ahmedabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Physical Research Laboratory, Ahmedabad, for the year 2013-2014.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Semi-Conductor Laboratory, S.A.S. nagar, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Semi-Conductor Laboratory, S.A.S. nagar, for the year 2013-2014.
- (21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Antrix Corporation Limited, Bangalore, for the year 2013-2014.
- (ii) Annual Report of the Antrix Corporation Limited, Bangalore, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambidurai presented the Second Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.04 P.M.

6. Statements by Ministers

- (1) The Minister of Home Affairs made a statement regarding "Incident in District-Sukma, Chhattisgarh which happened on 01.12.2014".
- (2) The Minister of External Affairs made a statement regarding the Prime Minister's recent visits abroad.
- (3) The Minister of State in the Ministry of Urban Development and Minister of State in the Ministry of Housing and Urban Poverty Alleviation made a statement correcting the reply (English and Hindi version) to Unstarred Question No.622 given on 26 November, 2014 by Shri Jyotiraditya M. Scindia, MP regarding "Decongestion of Delhi".

12.29 P.M.

7. Motion for Election to the Advisory Council of the Delhi Development Authority

Shri M. Venkaiah Naidu moved the following motion :-

"That in pursuance of clause (h) of sub-section (2) of section 5 of the Delhi Development Act, 1957, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Advisory Council of the Delhi Development Authority for a term of four years, subject to the other provisions of the said Act."

The motion was adopted.

8. Motion for Election to the Council of Indian Institute of Science, Bangalore

Smt. Smriti Zubin Irani moved the following motion :-

“That in pursuance of the clause 9 (1) (e) of the Scheme for the Administration and Management of the Properties and Funds of the Indian Institute of Science, Bangalore, read with Regulations 3.1 and 3.1.1 of the Regulations of the Institute, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Council of the Indian Institute of Science, Bangalore, subject to the other provisions of the Scheme and the Regulations.”

The motion was adopted.

9. Motion for Election to the National Board for Micro, Small and Medium Enterprises

Shri Kalraj Mishra moved the following motion :-

“That in pursuance of clause (d) of sub-section (3) of Section 3 of the Micro, Small and Medium Enterprises Development Act, 2006, read with sub-rule (1) of Rule 3 of the National Board for Micro, Small and Medium Enterprises Rules, 2006, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the National Board for Micro, Small and Medium Enterprises, for a period of two years, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

12.31 P.M.

10. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

“That this House do agree with the Seventh Report of the Business Advisory Committee presented to the House on 2nd December, 2014 subject to modification that the recommendations regarding items at Serial Nos. 1 to 3 already disposed of by the House, be omitted.”

The motion was adopted.

***12.33 P.M.**

11. Submissions made by Member

- (i) Several members raised the issue of alleged destruction of a church in East Delhi due to fire prompting allegation of foul play by church authorities.

#Shri Rajnath Singh responded.

1.09 P.M.

- (ii) Smt. Veena Devi made submission regarding alleged misbehaviour with a woman Member of Parliament by local district administration during foundation stone laying ceremony for Pradhan Mantri Gram Sadak Yojana in Munger, Bihar.

Shri Ashwini Choubey associated.

Shri Rajiv Pratap Singh Rudy responded.

(Lok Sabha adjourned at 1.29 P.M and re-assembled at 2.31 P.M.)

*From 12.33 P.M. to 1.29 P.M., Members raised matters of urgent public importance.

At 12.44 P.M.

2.31 P.M.**12. Matters Under Rule 377**

- (1) Shri Yogi Aditya Nath raised a matter regarding need to make Gorra and Ami rivers in Gorakhpur pollution free.
- (2) Shri Jagdambika Pal raised a matter regarding need to provide honorarium at uniform rate to Anganwadi workers and extend them social security benefits particularly in Uttar Pradesh.
- (3) Shri Nanabhau Falgunrao Patole raised a matter regarding need to take action on report of the National Commission for Denotified, Nomadic and Semi-Nomadic Tribes.
- (4) Shri Arjun Ram Meghwal raised a matter regarding need to include Bikaner city in Rajasthan in the list of 100 cities proposed to be developed as smart cities.
- (5) Shri Janardan Singh 'Sigriwal' raised a matter regarding need to include 12 key cancer drugs recommended by the Tata Memorial Centre in the list of essential medicines.
- (6) Shri Chintaman Wanga raised a matter regarding need to provide compensation to families of victims died in gas tanker explosion at Charoti Naka on National Highway No. 8 in Palghar district of Maharashtra.
- (7) Dr. Nepal Singh raised a matter regarding need to establish a cancer Institute in Rampur, Uttar Pradesh, by the Central Government.
- (8) Smt. Krishna Raj raised a matter regarding need to take remedial measures to check the annual floods occurring in various parts of the country.
- (9) Shri Adhir Ranjan Chowdhury raised a matter regarding need to ensure proper implementation of electrification of villages under the Rajiv Gandhi Grameen Vidyutikaran Yojana in West Bengal.
- (10) Dr. K. Kamaraj raised a matter regarding need to introduce new DEMU train service between Salem and Puducherry via Vriddhachalem.
- (11) Shri S.R. Vijay Kumar raised a matter regarding need to provide adequate grant under subsidy component to Government of Tamil Nadu and also permit

cooperative banks to operate accounts for transfer of LPG subsidy to consumers.

- (12) Dr. Ratna De Nag raised a matter regarding need to provide adequate funds under Mahatma Gandhi National Rural Employment Guarantee Scheme in West Bengal.
- (13) Shri Arvind Sawant raised a matter regarding need to take suitable steps for revival of the Mumbai Port Trust.
- (14) Shri Bhagwant Mann raised a matter regarding need to take remedial measures to check increasing number of fatal road accidents in the country.
- (15) Shri Dhananjay B. Mahadik raised a matter regarding need to provide free sanitary napkins to women to boost female health and hygiene in the country.
- (16) Shri Raju Shetti raised a matter regarding need to observe 19th February, the birth day of Shivaji Maharaj as 'Rashtra Bhakti Prerna Diwas.
- (17) Smt. Santosh Ahlawat raised a matter regarding need to resume extraction of copper in Khetri Copper Complex in Jhunjhunu, Rajasthan.
- (18) Shri Ramesh Bidhuri raised a matter regarding need to improve the standards of teaching and facilities in government-run educational institutions for higher education in the country and also establish more colleges keeping in view the large number of students seeking admissions in such colleges particularly in Delhi.
- (19) Shri Rahul Kaswan raised a matter regarding need to expedite gauge conversion of Ratangarh-Sardarshahr and Sadulpur-Hanumangarh railway lines in Rajasthan and augment train services in the State connecting Churu Parliamentary Constituency.

3.06 P.M.**13. Government Bill – Passed**

The School of Planning and Architecture Bill, 2014

Time Taken: 2 Hrs. 47 Mts.

The Chair made the following observation :-

"Hon'ble Members, before we take up consideration of the School of Planning and Architecture Bill, 2014, we have to allot time for its discussion. If the House agrees, we may allot 2 hours."

The House agreed.

The motion for consideration of the Bill was moved by Smt. Smriti Zubin Irani.

The following members took part in the debate:-

1. Shri Gourav Gogoi
2. Shri Alok Sanjar
3. Shri K.N. Ramachandran
4. Prof. Saugata Roy
5. Shri Tathagata Satpathy
6. Shri Arvind Ganpath Sawant
7. Shri Jayadev Galla
8. Dr. Boora Narsaiah Goud
9. Shri P.K. Biju
10. Shri Varaprasad Rao Velagapalli
11. Dr. Dharam Vira Gandhi
12. Dr. Ramesh Pokhriyal Nishank
13. Shri E.T. Mohammad Basheer
14. Shri Prem Das Rai
15. Shri Kaushalendra Kumar
16. Shri N.K. Premachandran
17. Dr. Manoj Rajoria
18. Shri K. Parasuraman

19. Adv. Joice George
20. Shri Konda Vishweshwar Reddy

Smt. Smriti Zubin Irani replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 7 was adopted.

Clauses 8 to 14 were adopted.

Clause 15 was adopted.

Clauses 16 to 29 were adopted.

Clause 30 was adopted.

Clauses 31 to 42 were adopted.

The Schedule, Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Smt. Smriti Zubin Irani.

The motion was adopted and the Bill was passed.

5.54 P.M.

14. Government Bill – Introduced

The Repealing and Amending (Second) Bill, 2014

5.56 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 4th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 4, 2014/Agrahayana 13, 1936 (Saka)

No.42

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Udaysingrao Gaikwad, member of Seventh to Eleventh Lok Sabhas.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.02 A.M.

2. Statement by Minister

The Minister of Railways made a statement regarding the incident occurred at unmanned level crossing on North-Eastern Railway.

11.06 A.M.

3. Starred Question

Starred Question Nos. 161–165 were orally answered. Replies to Starred Question Nos. 166–180 were laid on the Table.

4. Unstarred Questions

Replies to Unstarred Question Nos. 1841–2070 were laid on the Table.

12.00 Noon**5. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Jute Corporation of India Limited, Kolkata, for the year 2013-2014.
 - (ii) Annual Report of the Jute Corporation of India Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Carpet Export Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Carpet Export Promotion Council, New Delhi, for the year 2013-2014.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for Handicrafts, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for Handicrafts, New Delhi, for the year 2013-2014.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Northern India Textile Research Association, Ghaziabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Northern India Textile Research Association, Ghaziabad, for the year 2013-2014.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Bombay Textile Research Association, Mumbai, for the year 2013-

- 2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bombay Textile Research Association, Mumbai, for the year 2013-2014.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the South India Textile Research Association, Coimbatore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South India Textile Research Association, Coimbatore, for the year 2013-2014.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ahmedabad Textile Industry's Research Association, Ahmedabad, for the year 2013-2014.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Industry Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Industry Export Promotion Council, Mumbai, for the year 2013-2014.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Central Wool Development Board, Jodhpur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Wool Development Board, Jodhpur, for the year 2013-2014.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Wool Research Association, Thane, for the year 2013-2014,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Wool Research Association, Thane, for the year 2013-2014.

(11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Rural Electrification Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Rural Electrification Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the NTPC Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the NTPC Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) A copy of the Notification No. S.O. 2770(E) (Hindi and English versions) published in Gazette of India dated 28th October, 2014 making certain amendments in Notification No. S.O. 2155(E) dated 21st September, 2011 under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957.

(13) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (except Delhi) (Multi Year Distribution Tariff) Regulations, 2014 published in Notification No. JERC-18/2014 in Gazette of India dated 11th July, 2014.
- (ii) The Joint Electricity Regulatory Commission for the State of Goa and Union Territories (Procurement of Renewable Energy) First

Amendment Regulations, 2014 published in Notification No. JERC-14/2010 in Gazette of India dated 22nd April, 2014.

- (iii) The Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 published in Notification No. L-1/144/2013/CERC in Gazette of India dated 12th March, 2014.
 - (iv) The Central Electricity Regulatory Commission (Power System Development Fund) Regulations, 2014 published in Notification No. L-1/148/2014/CERC in Gazette of India dated 10th June, 2014.
- (14) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Central Electricity Regulatory Commission, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Electricity Regulatory Commission, New Delhi, for the year 2013-2014.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Joint Electricity Regulatory Commission (for the State of Goa and Union Territories), Gurgaon, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Joint Electricity Regulatory Commission (for the State of Goa and Union Territories), Gurgaon, for the year 2013-2014.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Wind Energy Technology, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Wind Energy Technology, Chennai, for the year 2013-2014.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the

- Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sardar Swaran Singh National Institute of Renewable Energy, Kapurthala, for the year 2013-2014.
- (19) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Central Inland Water Transport Corporation Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (20) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mumbai Port Trust, Mumbai, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust, Mumbai, for the year 2013-2014.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mumbai Port Trust, Mumbai, for the year 2013-2014.
- (21) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Cochin Port Trust, Cochin, for the year 2013-2014.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Cochin Port Trust, Cochin, for the year 2013-2014, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Cochin Port Trust, Cochin, for the year 2013-2014.
- (22) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Chennai Port Trust, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Port Trust, Chennai, for the year 2013-2014.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-
- (i) S.O. 1545(E) to S.O. 1548(E) published in Gazette of India dated 17th June, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches, mentioned therein, of National Highway No. 44 in the State of Tripura.
 - (ii) S.O. 467(E) published in Gazette of India dated 19th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Dibrugarh Bypass Section) in the State of Assam.
 - (iii) S.O. 487(E) published in Gazette of India dated 20th February, 2014, authorising the Additional Deputy Commissioner (Land Acquisition), District Sonitpur, Assam, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 37 & 52 in the State of Assam.

- (iv) S.O. 488(E) published in Gazette of India dated 20th February, 2014, authorising the Additional Deputy Commissioner (Revenue), Golaghat, Assam, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 37 & 52 in the State of Assam.
- (v) S.O. 1147(E) published in Gazette of India dated 25th April, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 44 (Agartala-Sabroom Section) in the State of Tripura.
- (vi) S.O. 2371(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Demow to Dibrugarh Section) in the State of Assam.
- (vii) S.O. 2372(E) published in Gazette of India dated 16th September, 2014, authorising the Additional Deputy Commissioner (Revenue), Golaghat, Assam, as the competent authority to acquire land for building, maintenance, management and operation of National Highway Nos. 37 & 52 in the State of Assam.
- (viii) S.O. 2373(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37 (Numaligarh to Da-Dhara Section) in the State of Assam.
- (ix) S.O. 489(E) published in Gazette of India dated 20th February, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 37 in the State of Assam.
- (x) S.O. 1530(E) published in Gazette of India dated 16th June, 2014, making certain amendments in the Notification No. S.O. 1147(E) dated 24th April, 2014.

- (xi) S.O. 668(E) published in Gazette of India dated 5th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37A (Kaliabhomora bridge-Dolabari Section) in the State of Assam.
- (xii) S.O. 669(E) published in Gazette of India dated 5th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 37A (Kaliabor Tiniali-Kaliabhomora bridge Section) in the State of Assam.
- (xiii) S.O. 803(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xiv) S.O. 860(E) published in Gazette of India dated 20th March, 2014, regarding acquisition of land for building, maintenance, management and operation of Chennai bypass (Phase-I) connecting National Highway Nos. 45 & 4 in the State of Tamil Nadu.
- (xv) S.O. 1065(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (xvi) S.O. 1070(E) published in Gazette of India dated 11th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.

***12.01 P.M.**

6. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 14th August, 2014, Rajya Sabha adopted a motion to join the Joint Committee on Offices of Profit and in pursuance thereof the following four members were elected to serve on the said Joint Committee :-

1. Shri Dilipbhai Pandya
2. Shri Sukhendu Sekhar Roy
3. Shri K.C. Tyagi
4. Shri C.P. Narayanan

The election process to fill up the remaining one vacancy in the Committee is being initiated during the current Session of Rajya Sabha.

(Lok Sabha adjourned at 1.26 P.M. and re-assembled at 2.33 P.M.)

2.33 P.M.**7. Matters under Rule 377**

- (1) Shri Harish Chandra Meena raised a matter regarding need to check prevalence of Silicosis & Tuberculosis among labourers engaged in quarrying of stone in Rajasthan and take immediate measures for treatment of afflicted persons.
- (2) Shri Rajen Gohain raised a matter regarding need to fix the responsibility for misappropriation of funds allocated under the Mahatma Gandhi National Rural Employment Guarantee Scheme in Assam.
- (3) Shri C.R. Chaudhary raised a matter regarding need to run Jodhpur-Delhi Express (Train No. 22481) on daily basis and extend it upto Haridwar in Uttarakhand.
- (4) Km. Shobha Karandlaje raised a matter regarding need to control import of rubber in the country.
- (5) Smt. Poonam Mahajan raised a matter regarding need to take suitable steps to rejuvenate Mithi River in Mumbai, Maharashtra.
- (6) Shri Nalin Kumar Kateel raised a matter regarding need to provide adequate financial assistance to victims of Endosulfan in Dakshina Kannada, Uttara Kannada and Udupi districts of Karnataka.
- (7) Shri Hari Narayan Rajbhar raised a matter regarding need to convert Indara-Dohrighat railway line in Uttar Pradesh into broadgauge line.
- (8) Dr. Kirit P. Solanki raised a matter regarding need to increase the share of grants to State Governments for education in accordance with the recommendations of the 13th Finance Commission.
- (9) Shri Devji M. Patel raised a matter regarding need to enhance the amount of rent for agricultural land used for laying crude oil pipelines in Sanchore in Jalore Parliamentary Constituency, Rajasthan.

- (10) Shri Bhanu Pratap Singh Verma raised a matter regarding need to impress upon Government of Uttar Pradesh to restore old pension scheme for retiring teachers and employees.
- (11) Shri A. Arunmozhithevan raised a matter regarding need to undertake repair of National Highway No. 532 between Cuddalore and Salem in Tamil Nadu and upgrade it into a four-lane road.
- (12) Shri Rabindra Kumar Jena raised a matter regarding need to address the problem of drinking water in Balasore Parliamentary Constituency, Odisha.
- (13) Shri B. Vinod Kumar raised a matter regarding need to set up a new High Court for Andhra Pradesh.
- (14) Smt. Anupriya Patel raised a matter regarding need to check the menace of Nil Gai (Vanroj) causing damage to crops in Uttar Pradesh.
- (15) Shri Maulana Badruddin Ajmal raised a matter regarding need to declare the calamity caused by floods in Assam as National Calamity and provide more funds for rehabilitation of people affected by the fury of floods in the State.
- (16) Shri A.T. Nana Patil raised a matter regarding need to interlink Par-Tapti-Narmada, Damanganga-Pinjar and Nar-Par-Girna rivers.

3.02 P.M.

8. Report of Committee on Absence of Members from the Sittings of the House

Shri Brijbhushan Sharan Singh presented the First Report (Hindi and English versions) of the Committee on Absence of Members from the Sittings of the House.

3.03 P.M.**9. Government Bill – Under Consideration**

The Repealing and Amending (Second) Bill, 2014

Time Taken: 1 Hr. 29 Mts.

The Chair made the following observation :-

"Hon'ble Members, before we take up consideration of the Repealing and Amending (Second) Bill, 2014, we have to allot time for its discussion. If the House agrees, we may allot one hour."

The House agreed.

The motion for consideration of the Bill was moved by Shri D.V. Sadananda Gowda.

The following members took part in the debate:-

1. Shri B. Senguttuvan
2. Smt. Meenakashi Lekhi
3. Shri Rabindra Kumar Jena
4. Shri B. Vinod Kumar
5. Dr. Varaprasad Rao Velagappalli
6. Shri P.P. Chaudhary
7. Dr. Ravindra Babu
8. Dr. Kirit P. Solanki
9. Shri Sher Singh Ghubaya
10. Shri Rattal Lal Kataria
11. Shri Ajay Misra Teni
12. Shri Gopal Shetty
13. Shri Rajkumar Saini
14. Smt. Anupriya Patel
15. Shri Ramesh Chander Kaushik

The discussion was not concluded.

4.32 P.M.

10. Discussion Under Rule 193

Time Taken: 2 Hrs. 57 Mts.

Further discussion on the natural calamities in various parts of the country with special reference to rains and floods in Jammu and Kashmir, cyclone Hudhud in Andhra Pradesh and Odisha and drought in Maharashtra raised by Shri Kalikesh Narayan Singh Deo on the 2nd December, 2014, continued.

The following members took part in the debate:-

1. Shri Mekapati Raja Mohan Reddy
2. Shri Prahlad Singh Patel
3. Shri Sher Singh Ghubaya
4. Shri C.R. Chaudhary
5. Shri Nagendra Kumar Pradhan
6. Shri Muthamsetti Srinivasa Rao
7. Shri Radah Mohan Singh
8. Shri Gajanan Kirtikar
9. Shri Badruddin Ajmal
10. Smt. Anupriya Patel
11. Shri Rajendra Agrawal
12. Shri Dushyant Chautala
13. Shri T.G. Venkatesh Babu

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 5th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 5, 2014/Agrahayana 14, 1936 (Saka)

No.43

11.00 A.M.

1. Statement by the Prime Minister

Prime Minister made a statement on the issue regarding reported use of objectionable language by a Union Minister.

11.07 A.M.

2. Starred Question

Starred Question Nos. 181–185, 187 and 189 were orally answered.

Both the Members in whose names Question Nos. 186 and 188 were listed, were absent. However, the Minister concerned laid the reply on the Table. Prime Minister gave clarification to reply to Question No. 186.

Replies to Starred Question Nos. 190–200 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2071–2300 were laid on the Table.

12.00 Noon**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Defence Institute of Advanced Technology, Pune, for the year 2013-2014, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Defence Institute of Advanced Technology, Pune, for the year 2013-2014.
- (3) A copy of the Cigarette and other Tobacco Products (Packaging and Labelling) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.727(E) in Gazette of India dated 15th October, 2014 under sub-section (3) of Section 31 of the Cigarette and other Tobacco Products (Prohibition of Advertisement and Regulation of Trade and Commerce, Production, Supply & Distribution) Act, 2003.
- (4) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a)
 - (i) Statement regarding Review by the Government of the working of the Mazagon Dock Limited, Mumbai, for the year 2013-2014.
 - (ii) Annual Report of the Mazagon Dock Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Hindustan Aeronautics Limited, Bangalore, for the year 2013-2014.
 - (ii) Annual Report of the Hindustan Aeronautics Limited, Bangalore, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c)
 - (i) Review by the Government of the working of the Hindustan Shipyard Limited, Visakhapatnam, for the year 2013-2014.
 - (ii) Annual Report of the Hindustan Shipyard Limited, Visakhapatnam,

for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Himalayan Mountaineering Institute, Darjeeling, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Himalayan Mountaineering Institute, Darjeeling, for the year 2013-2014.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Nehru Institute of Mountaineering, Uttarkashi, for the year 2013-2014.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawahar Institute of Mountaineering and Winter Sports, Pahalgam, for the year 2013-2014.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mountaineering and Allied Sports, Dirang, for the year 2013-2014.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Construction Industry Development Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Construction Industry Development Council, New Delhi, for the year 2013-2014.
- (10)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Pulp and Paper Research Institute, Saharanpur, for the year 2013-2014.
- (11)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Chennai Environmental Management Company of Tanners, Chennai, for the year 2013-2014.
- (12)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Manufacturing Technology Institute, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Manufacturing Technology Institute, Bangalore, for the year 2013-2014.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a)
 - (i) Review by the Government of the working of the MMTC Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the MMTC Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the State Trading

Corporation Limited, New Delhi, for the year 2013-2014.

- (ii) Annual Report of the State Trading Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) A copy of the Ammonium Nitrate (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 622(E) in Gazette of India dated 28th August, 2014 under sub-section (8) of Section 18 of the Explosives Act, 1884.

(15) A copy of Notification No. S.O. 2619(E) (Hindi and English versions) published in Gazette of India dated 14th October, 2014, making certain amendments in Notification No. S.O. 1105(E) dated 11th October, 2004 issued under Section 18G of the Industries (Development and Regulation) Act, 1951.

(16) A copy of the Trade Marks (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 555(E) in Gazette of India dated 1st August, 2014 under sub-section (4) of Section 157 of the Trade Marks Act, 1999.

(17) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (16) above.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the Basic Chemicals Pharmaceuticals Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Basic Chemicals Pharmaceuticals Cosmetics Export Promotion Council (CHEMEXCIL), Mumbai, for the year 2013-2014.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the

Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2013-2014, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Shellac and Forest Products Export Promotion Council (formerly Shellac Export Promotion Council), Kolkata, for the year 2013-2014.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Plastics Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Plastics Export Promotion Council, Mumbai, for the year 2013-2014.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export Promotion Council for EOUs & SEZs, New Delhi, for the year 2013-2014.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Empowered Committee of State Finance Ministers, New Delhi, for the year 2013-2014.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Policy Research, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Policy Research, New

Delhi, for the year 2013-2014.

- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Social and Economic Change, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Social and Economic Change, Bangalore, for the year 2013-2014.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development Economics (Delhi School of Economics-University of Delhi), Delhi, for the year 2013-2014.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Studies in Industrial Development, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Studies in Industrial Development, New Delhi, for the year 2013-2014.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Madras School of Economics, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Madras School of Economics, Chennai, for the year 2013-2014.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Pratichi (India) Trust, Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pratichi (India) Trust, Delhi, for the year 2013-2014.
- (29)
- (i) A copy of the Annual Report (Hindi and English versions) of the Export-Import Bank of India, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Export-Import Bank of India, Mumbai, for the year 2013-2014.
- (30)
- (i) A copy of the Annual Report (Hindi and English versions) of the IDBI Bank, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the IDBI Bank, Mumbai, for the year 2013-2014.
- (31) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 394 of the Companies Act, 2013:-
- (a)
- (i) Review by the Government of the working of the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 1.4.2014 to 3.6.2014.
 - (ii) Liquidator's Report on the Industrial Investment Bank of India Limited (Voluntary winding up of IIBI to the Equity shareholders), Kolkata, for the period from 1.4.2014 to 3.6.2014, alongwith Audited Accounts.
- (b)
- (i) Review by the Government of the working of the United India Insurance Company Limited, Chennai, for the year 2013-2014.
 - (ii) Annual Report of the United India Insurance Company Limited, Chennai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the New India Assurance Company Limited, Mumbai, for the year 2013-2014.
- (ii) Annual Report of the New India Assurance Company Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Insurance Company Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the National Insurance Company Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Oriental Insurance Company Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Oriental Insurance Company Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the General Insurance Corporation of India, Mumbai, for the year 2013-2014.
- (ii) Annual Report of the General Insurance Corporation of India, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(32) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (7th Amendment) Rules, 2014 published in Notification No. S.O.1902(E) in Gazette of India dated 25th July, 2014, together with an explanatory memorandum.
- (ii) The Income-tax (8th Amendment) Rules, 2014 published in Notification No. S.O.2399(E) in Gazette of India dated 16th September, 2014, together with an explanatory memorandum.
- (iii) The Income-tax (9th Amendment) Rules, 2014 published in Notification No. S.O.2487(E) in Gazette of India dated 24th September, 2014, together with an explanatory memorandum.

(33) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.

- (i) The Securities and Exchange Board of India (Issue of Capital and Disclosure Requirements) (Second Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/06/1372 in Gazette of India dated 25th August, 2014.
- (ii) The Securities and Exchange Board of India (Research Analysts) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/07/1414 in Gazette of India dated 1st September, 2014.
- (iii) The Securities and Exchange Board of India (Stock Broekers and Sub-Broekers)(Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/15/1671 in Gazette of India dated 8th October, 2014.

- (34)
- (i) A copy of the Annual Report (Hindi and English versions) of the Small Industries Development Bank of India, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Small Industries Development Bank of India, Mumbai, for the year 2013-2014.

(35) A copy each of the following Notifications (Hindi and English versions) under sub-Section (3) of Section 15 of the Government Savings Banks Act, 1873:-

- (i) The Post Office Savings Bank General (Amendment) Rules, 2014 published in Notification No. G.S.R.219(E) in Gazette of India dated 28th March, 2014.
- (ii) The Post Office Savings Accounts (Amendment) Rules, 2014 published in Notification No. G.S.R.220(E) in Gazette of India dated 28th March, 2014.
- (iii) The Post Office Recurring Deposit (Amendment) Rules, 2014 published in Notification No. G.S.R.221(E) in Gazette of India dated 28th March, 2014.

- (iv) The Post Office Time Deposit (Amendment) Rules, 2014 published in Notification No. G.S.R.222(E) in Gazette of India dated 28th March, 2014.
- (v) The Post Office Monthly Income Account (Amendment) Rules, 2014 published in Notification No. G.S.R.223(E) in Gazette of India dated 28th March, 2014.
- (vi) The Senior Citizen Savings Scheme (Amendment) Rules, 2014 published in Notification No. G.S.R.224(E) in Gazette of India dated 28th March, 2014.
- (vii) The National Savings Certificates (VIII Issue) (Amendment) Rules, 2014 published in Notification No. G.S.R.226(E) in Gazette of India dated 28th March, 2014.
- (viii) The National Savings Certificates (IX Issue) (Amendment) Rules, 2014 published in Notification No. G.S.R.227(E) in Gazette of India dated 28th March, 2014.
- (ix) The Post Office Time Deposit (Amendment) Rules, 2014 published in Notification No. G.S.R.490(E) in Gazette of India dated 11th July, 2014.
- (x) The Post Office Recurring Deposit (Amendment) Rules, 2014 published in Notification No. G.S.R.491(E) in Gazette of India dated 11th July, 2014.
- (xi) The Senior Citizen Savings Scheme (Amendment) Rules, 2014 published in Notification No. G.S.R.492(E) in Gazette of India dated 11th July, 2014.
- (xii) The Post Office (Monthly Income Account) (Amendment) Rules, 2014 published in Notification No. G.S.R.493(E) in Gazette of India dated 11th July, 2014.
- (xiii) The National Savings Certificates (VIII Issue) (Amendment) Rules, 2014 published in Notification No. G.S.R.494(E) in Gazette of India dated 11th July, 2014.

- (xiv) The National Savings Certificates (IX Issue) (Amendment) Rules, 2014 published in Notification No. G.S.R.495(E) in Gazette of India dated 11th July, 2014.
- (36) A copy of the Kisan Vikas Patra Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 705(E) in Gazette of India dated 1st October, 2014, under sub-section (3) of Section 12 of the Government Savings Certificates Act, 1959.
- (37) A copy of the Public Provident Fund Scheme (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.225(E) in Gazette of India dated 28th March, 2014 under section 12 of the Public Provident Fund Act, 1968.
- (38) A copy of the Notification No. G.S.R.496(E) (Hindi and English versions) published in Gazette of India dated 11th July, 2014, notifying that the subscriptions made to the Fund on or after the 1st day of April, 2014 and the balances at the credit of the subscriber shall bear interest at the rate of 8.7 per cent second proviso, shall be inserted issued under section 5 of the Public Provident Fund Act, 1968.
- (39) A copy of the Annual Report (Hindi and English versions) on the working and activities of the State Bank of Hyderabad for the year 2013-2014, alongwith Audited Accounts under sub-section (4) of Section 40 of the State Bank of India Act, 1955 as amended by Banking Laws (Amendment) Act, 1985 and sub-section (3) of Section 43 of the State Bank of India (Subsidiary Banks) Act, 1989 as amended by Banking Laws (Amendment) Act, 1985.
- (40) A copy of the Annual Accounts (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2013-2014, together with Audit Report thereon.
- (41) A copy of Notification No. S.O.2806 (Hindi and English versions) published in Gazette of India dated 1st November, 2014, regarding extension of term of Fourteenth Finance Commission upto 31st December, 2014 under Article 280 of the Constitution read with Sections 6 & 8 of the Finance Commission (Miscellaneous Provisions) Act, 1951.

(42) A copy of the Pension Fund Regulatory and Development Authority (Salary and Allowances Payable to, and other Terms and Conditions of Service of, Chairperson and whole-time Members) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 597(E) in Gazette of India dated 20th August, 2014 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Mass Communication, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Mass Communication, New Delhi, for the year 2013-2014.

(44) A copy of the Prasar Bharati (Broadcasting Corporation of India), Akashvani, News Reader-cum-Translator (Grade I), (Grade II) and (Grade III) Recruitment Regulations, 2014 (Hindi and English versions) published in Notification No. N-10/16/2013-PPC in Gazette of India dated 8th September, 2014 under Section 34 of the Prasar Bharati (Broadcasting Corporation of India) Act, 1990.

5. Leave of Absence from the Sittings of the House

The following members were granted leave of absence from the sittings of the House for the period mentioned against each :-

(1)	Smt. Hema Malini	07.07.2014 to 31.07.2014
(2)	Shri Deepak Gurupada Adhikari	07.07.2014 to 21.07.2014
(3)	Shri Gutha Sukender Reddy	16.07.2014 to 08.08.2014
(4)	Late Shri Kapil Krishna Thakur	30.07.2014 to 14.08.2014
(5)	Shri Tapas Paul	07.07.2014 to 14.08.2014
(6)	Shri Sanwar Lal Jat	09.07.2014 to 14.08.2014
(7)	Smt. Mausam Noor	24.11.2014 to 23.12.2014
(8)	Shri M.I. Shanavas	24.11.2014 to 23.12.2014

6. Statement by Minister

The Minister of State (Independent Charge) of the Ministry of Planning and Minister of State in the Ministry of Defence made a statement regarding the status of implementation of the recommendations contained in the 72nd Report of the Standing Committee on Finance on Action Taken by the Government on the 32nd Report of the Committee on Appraisal of BPL criteria, pertaining to the Ministry of Planning.

12.03 P.M.

7. Statement by Minister of State in the Ministry of Parliamentary Affairs

The Minister of State in the Ministry of Parliamentary Affairs made a statement regarding Government Business for the week commencing the 8th December, 2014.

12.14 P.M.

8. Motion for election to the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong

Shri Jagat Prakash Nadda moved the following motion : –

“That in pursuance of rule 3(b) read with rule 4(b) of the Rules of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, the members of this House do proceed to elect, in such manner as the Speaker may direct, one member from amongst themselves to serve as a member of the Governing Council of North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, subject to the other provisions of the said Rules.

The motion was adopted.

9. Motion for Election to the Central Committee of the Tuberculosis Association of India

Shri Jagat Prakash Nadda moved the following motion :—

“That in pursuance of Rule 3(vii)(a) of the Rules and Regulations of Tuberculosis Association of India, the members of this House do proceed to elect, in such manner as the Speaker may direct, two Members from amongst themselves to serve as members of the Central Committee of the Tuberculosis Association of India, subject to the other provisions of the said Rules and Regulations and Bye-laws made thereunder.”

The motion was adopted.

10. Motion for Election to the Rubber Board

Shrimati Nirmala Sitharaman moved the following motion :—

“That in pursuance of clause (e) of sub-section (3) of Section 4 of the Rubber Act, 1947, read with sub-rule (1) of Rule 4 of the Rubber Rules, 1955, the Members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rubber Board, subject to the other provisions of the said Act and the rules made thereunder.”

The motion was adopted.

***12.17 P.M.**

11. Motion for Election to the Rajghat Samadhi Committee

Shri Babul Supriyo moved the following motion :-

“That in pursuance of clause (d) of sub-section (1) of section 4 of the Rajghat Samadhi Act, 1951, the members of this House do proceed to elect, in such manner as the Speaker may direct, two members from amongst themselves to serve as members of the Rajghat Samadhi Committee for the term commencing from the date of notification by the Government, subject to the other provisions of the said Act.”

The motion was adopted.

(Lok Sabha adjourned at 1.16 P.M. and re-assembled at 2.22 P.M.)

2.22 P.M.**12. Government Bill – Not taken up**

The Repealing and Amending (Second) Bill, 2014

Shri D.V. Sadananda Gowda requested the Chair that in order to enable Members of Opposition to participate in the discussion, the Bill may be taken up on Monday, the 8th November, 2014.

The House agreed.

2.23 P.M.**13. Discussion under Rule 193**

Time Taken: 4 Hrs. 04 Mts.

Further discussion on the natural calamities in various parts of the country with special reference to rains and floods in Jammu and Kashmir, cyclone Hudhud in Andhra Pradesh and Odisha and drought in Maharashtra raised by Shri Kalikesh Narayan Singh Deo on the 2nd December, 2014, continued.

The following members took part in the debate:-

1. Smt. Bijoya Chakravarty
2. Shri Bhartruhari Mahtab
3. Smt. Rama Devi
4. Shri Vinayak Bhaurao Raut
5. Shri Hukmdeo Narayan Yadav
6. Shri Hukum Singh
7. Shri Jagdambika Pal
8. Shri Keshav Prasad Maurya (speech unfinished)

The discussion was not concluded.

3.30 P.M.**14. Motion**

Shri Ratan Lal Kataria moved the following motion :-

"That this House do agree with the Second Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 3rd December, 2014."

The motion was adopted.

3.32 P.M.

15. Private Members' Resolution – Under Consideration

Further Discussion on the following resolution moved by Shri Raju Shetti on the 18th July, 2014, continued :-

“This House urges upon the Government to take effective steps to implement the recommendations of the National Commission on Farmers also known as ‘Swaminathan Commission’ to overcome the crisis in the agricultural sector.”

The following members took part in the debate:-

1. Shri Bhartruhari Mahatab (resumed his speech)
2. Shri Prahlad Singh Patel
3. Shri Prem Singh Chandumajra
4. Dr. Satya Pal Singh
5. Shri Bhagwant Mann
6. Shri Hukmdeo Narayan Yadav
7. Shri Rattan Lal Kataria
8. Shri Hukum Singh
9. Shri Nishikant Dubey
10. Shri Faggan Singh Kulaste
11. Shri P.P. Chaudhary
12. Shri Jagdambika Pal
13. Shri Nagendra Kumar Pradhan
14. Shri Virendra Singh

The discussion was not concluded.

6.01 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 8th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 8, 2014/Agrahayana 17, 1936 (Saka)

No.44

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference on the reported loss of lives of eight Army personnel, three policemen and two civilians in four serial terrorist attacks in Jammu and Kashmir on 5 December, 2014.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.11 A.M.

2. Starred Questions

Starred Question Nos. 201–205 were orally answered. Replies to Starred Question Nos. 206–220 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2301–2530 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Statement regarding Review by the Government of the working of

- the National Small Industries Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the National Small Industries Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Fragrance and Flavour Development Centre), Kannauj, for the year 2013-2014.
- (3) (i) A copy of the Annual Report (Hindi and English versions) of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the MSME-Technology Development Centre (Centre for the Development of Glass Industry), Firozabad, for the year 2013-2014.
- (4) A copy of the Annual Report (Hindi and English versions) of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (5) A copy of the Review (Hindi and English versions) by the Government of the working of the Tribal Cooperative Marketing Development Federation of India Limited, New Delhi, for the year 2013-2014.
- (6) A copy of the Apprenticeship (Second Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 680(E) in Gazette of India

dated 22nd September, 2014 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(7) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) (a) Review by the Government of the working of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2013-2014.
- (b) Annual Report of the Oil and Natural Gas Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (ii) (a) Review by the Government of the working of the Oil India Limited, Dibrugarh, for the year 2013-2014.
- (b) Annual Report of the Oil India Limited, Dibrugarh, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (iii) (a) Review by the Government of the working of the Balmer Lawrie and Company Limited, Kolkata, for the year 2013-2014.
- (b) Annual Report of the Balmer Lawrie and Company Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(8) A copy of the Annual Report (Hindi and English versions) of the Aero Club of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(9) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aero Club of India, New Delhi, for the year 2013-2014.

(10) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bisra Stone Lime Company Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Bisra Stone Lime Company Limited, Kolkata,

for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Eastern Investments Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Eastern Investments Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2013-2014.
- (ii) Annual Report of the Rashtriya Ispat Nigam Limited, Visakhapatnam, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Hindustan Copper Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Hindustan Copper Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the MECON Limited, Ranchi, for the year 2013-2014.
- (ii) Annual Report of the MECON Limited, Ranchi, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Mineral Exploration Corporation Limited, Nagpur, for the year 2013-2014.
- (ii) Annual Report of the Mineral Exploration Corporation Limited, Nagpur, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the

National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rock Mechanics, Kolar Gold Fields, for the year 2013-2014.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Aluminium Research Development and Design Centre, Nagpur, for the year 2013-2014.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Miners' Health, Nagpur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Miners' Health, Nagpur, for the year 2013-2014.

5. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Eighth Report of the Business Advisory Committee.

12.05 P.M.

6. Statements by Ministers

- (1)* The Minister of Home Affairs made a statement on the incident of sexual assault of a woman by a cab driver in Delhi on 5/6.12.2014.
- (2) The Minister of Tribal Affairs laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 34th Report of the Standing Committee on Social Justice on Demands for Grants (2013-14), pertaining to the Ministry of Tribal Affairs.
- (3) The Minister of State (Independent Charge) of the Ministry of Labour and Employment made a Statement correcting the reply to Unstarred Question No. 147 given on 24th November, 2014 asked by Sarvashri C.N. Jayadeven, Dharmendra Yadav, Kodikkunnil Suresh, Dileep Singh Bhuria, Shrirang Appa Barne, Adhalrao Patil Shivajirao, Sumedhanand Sarswati and Ram Mohan Naidu Kinjarapu, MPs regarding 'Amendments to Labour Laws'.

#12.09 P.M.

7. Submission by Member

Shri Anto Antony made a submission regarding alleged attack on churches in Delhi and other parts of the country.

Sarvashri P.K. Biju, P. Karunakaran, N.K. Premachandran, Jose K. Mani, Mullapally Ramchandran and Adv. Joice George associated.

Shri Rajnath Singh responded.

(Lok Sabha adjourned at 1.08 P.M. and re-assembled at 2.12 P.M.)

*At 12.07 P.M.

#From 12.09 P.M. to 1.08 P.M., Members raised matters of urgent public importance.

2.12 P.M.

8. Matters under Rule 377

- (1) Shri Kaushal Kishore raised a matter regarding need to provide land lying unutilized with Forest and Railway departments to landless labourers for farming.
- (2) Shri Kirti Azad raised a matter regarding need to provide adequate passenger facilities at Darbhanga railway station in Bihar and also beef up security system at the station.
- (3) Shri Ramdas C. Tadas raised a matter regarding need to provide the minimum pension of Rs. 1000/- to all the eligible EPF pensioners.
- (4) Shri Prahlad Singh Patel raised a matter regarding need to ensure social security of employees working in news channels rendered jobless or facing the threat of retrenchment in the country.
- (5) Shri Sharad Tripathi raised a matter regarding need to ensure proper operation of sewage treatment plants in the country.
- (6) Dr. Swami Sakshiji Maharaj raised a matter regarding need to shut down slaughter houses in Unnao district, Uttar Pradesh causing pollution of Lon river of the region and posing a serious health hazard to the people of the region.
- (7) Shri Bhairon Prasad Mishra raised a matter regarding need to undertake doubling of Jhansi-Manikpur and Band-Kanpur railway lines in Uttar Pradesh and also increase the frequency of trains running on these routes.
- (8) Dr. Kirit P. Solanki raised a matter regarding need to establish a Centre for Cotton Excellence in Gujarat.
- (9) Shri Tamradhwaj Sahu raised a matter regarding need to take appropriate action regarding dumping of uniform and shoes of jawans of CRPF in a garbage pile martyred in naxal attack in Sukma district of Chhattisgarh.

- (10) Shri P.R. Sundaram raised a matter regarding need to construct an alternative approach road to Namakkal Railway Station in Tamil Nadu and augment train services in Namakkal Parliamentary Constituency.
- (11) Shri Tapas Paul raised a matter regarding need to construct a flyover or subway at level crossings at Krishnanagar & Bathuadahari in Nadia under Krishnanagar Parliamentary Constituency, West Bengal.
- (12) Dr. (Prof.) Prasanna Kumar Patasani raised a matter regarding need to construct a flyover between Khandagiri square and Kolathia Chhak in Bhubaneswar, Odisha.
- (13) Shri Vinod Kumar Boianapalli raised a matter regarding need to develop mega tourist circuits in Telangana.
- (14) Shri P. Karunakaran raised a matter regarding need to increase the honorarium of teachers and helpers engaged in Child Welfare Scheme.
- (15) Shri Rajesh Ranjan alias Pappu Yadav raised a matter regarding need to take stringent action against quacks and doctors indulging in unethical medical practices in the country.

2.34 P.M.

9. Government Bill – Passed

The Repealing and Amending (Second) Bill, 2014

Time Taken: 2 Hrs. 19 Mts.

Further discussion on the motion for consideration of the Bill moved by Shri D.V. Sadananda Gowda on 4th December, 2014, continued.

The following members took part in the debate:-

1. Shri M. Veerappa Moily
2. Shri Kalyan Banerjee
3. Shri Dushyant Chautala
4. Shri Rajesh Ranjan alias Pappu Yadav
5. Dr. A. Sampath

Shri D.V. Sadananda Gowda replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

The First Schedule was adopted.

The Second Schedule was adopted.

Clause 1 was adopted, as amended.

The Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended, be passed, was moved by Shri D.V. Sadananda Gowda.

The motion was adopted and the Bill, as amended, was passed.

3.24 P.M.

10. Supplementary Demands for Grants (General) – 2014–15

Shri Arun Jaitley presented a statement (Hindi and English versions) showing the Supplementary Demands for Grants in respect of Budget (General) for 2014–2015.

3.25 P.M.

11 Government Bill – Introduced

The Payment and Settlement Systems (Amendment) Bill, 2014

3.26 P.M.

12. Discussions Under Rule 193

Time Taken: 6 Hrs. 54 Mts.

Further discussion on the natural calamities in various parts of the country with special reference to rains and floods in Jammu and Kashmir, cyclone Hudhud in Andhra Pradesh and Odisha and drought in Maharashtra raised by Shri Kalikesh Narayan Singh Deo on the 2nd December, 2014, continued:-

The following members took part in the debate:-

1. Shri Keshav Prasad Maurya (resumed his speech)
2. Shri Adhir Ranjan Chowdhury
3. Shri Kirti Azad
4. Smt. P.K. Sreemathi Teacher
5. Dr. Ratna (Nag) De
6. Smt. Kothapalli Geetha
7. Smt. Santosh Ahlawat
8. Shri Gaurav Gogoi
9. Shri Rajesh Ranjan alias Pappu Yadav
10. Shri Dharmendra Yadav
11. Dr. Dharam Vira Gandhi
12. Shri Nanabhau Falgunrao Patole
13. Dr. Arun Kumar
14. Shri E.T. Mohammed Basheer
15. Dr. Mahendra Nath Pandey
16. Shri Kaushalendra Kumar
17. Smt. Kavitha Kalvakuntla
18. Adv. Joice George
19. Shri Daddan Mishra
20. Shri Ashok Shankarrao Chavan
21. Smt. Krishna Raj
22. Shri Kiren Rijiju

The discussion was not concluded.

6.16 P.M.

13. Submission by Member

On a submission made by Shri K.C. Venugopal* on the issue regarding inhuman treatment towards the martyrs'of Chhattisgarh Naxal Attack, Shri Rajnath Singh responded.

6.17 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 9th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

*At 11.10 P.M.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 9, 2014/Agrahayana 18, 1936 (Saka)

No.45

11.00 A.M.

1. Starred Questions

Starred Question Nos. 221–225 were orally answered. Replies to Starred Question Nos. 226–240 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 2531–2760 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the National Safai Karamcharis Finance and Development Corporation, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year

2013-2014.

- (ii) Annual Report of the National Scheduled Castes Finance and Development Corporation, Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy each of the following Notifications (Hindi and English versions) issued under Sections 3, 12 & 13 of the Environment (Protection) Act, 1986:-

- (i) S.O. 1680(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007.
- (ii) S.O. 2003(E) published in Gazette of India dated 6th August, 2014, making certain amendments in Notification No. S.O. 1174(E) dated 18th July, 2007.
- (iii) S.O. 1880(E) published in Gazette of India dated 22nd July, 2014, making certain amendments in Notification No. S.O. 93(E) dated 29th January, 1998.

(3) A copy each of the following Notifications (Hindi and English versions) under Section 26 of the Environment (Protection) Act, 1986:-

- (i) The Environment (Protection) (Fifth Amendment) Rules, 2014 published in Notification No. G.S.R. 612(E) in Gazette of India dated 25th August, 2014.
- (ii) The Ozone Depleting Substances (Regulation and Control) Amendment Rules, 2014 published in Notification No. S.O. 1033(E) in Gazette of India dated 4th April, 2014.

(4) A copy of the Forest (Conservation) Second Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 713(E) in Gazette of India dated 10th October, 2014 under sub-section (2) of Section 4 of the Forest (Conservation) Act, 1980.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Insecticides Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Hindustan Insecticides Limited, New Delhi, for

the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2013-2014.
 - (ii) Annual Report of the Hindustan Organic Chemicals Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the Heavy Engineering Corporation Limited, Ranchi, for the year 2013-2014.
 - (ii) Annual Report of the Heavy Engineering Corporation Limited, Ranchi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Andrew Yule and Company Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Andrew Yule and Company Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) (i) Statement regarding Review by the Government of the working of the National Bicycle Corporation of India Limited, Mumbai, for the year 2013-2014.
- (ii) Annual Report of the National Bicycle Corporation of India Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (8) (i) Statement regarding Review by the Government of the working of the Sambhar Salts Limited, Jaipur, for the year 2013-2014.

- (ii) Annual Report of the Sambhar Salts Limited, Jaipur, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9)
- (i) Statement regarding Review by the Government of the working of the Hindustan Salts Limited, Jaipur, for the year 2013-2014.
 - (ii) Annual Report of the Hindustan Salts Limited, Jaipur, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (10)
- (i) Statement regarding Review by the Government of the working of the Bharat Heavy Electricals Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Bharat Heavy Electricals Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (11)
- (i) Statement regarding Review by the Government of the working of the Engineering Projects (India) Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Engineering Projects (India) Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (12)
- (i) Statement regarding Review by the Government of the working of the Hindustan Cables Limited, Kolkata, for the year 2013-2014.
 - (ii) Annual Report of the Hindustan Cables Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (13) A copy of the 44th Annual Assessment Report (Hindi and English versions) regarding Programme for accelerating the spread and development of Hindi and its progressive use for various official purposes of the Union and its implementation for the year 2012-2013.

(14) A copy each of the following Notifications (Hindi and English versions) under Section 77 of the Disaster Management Act, 2005:-

- (i) The National Institute of Disaster Management Employees (Recruitment and Other Conditions of Service) Rules, 2014 published in Notification No. G.S.R. 600(E) in Gazette of India dated 21th August, 2014.
- (ii) The Disaster Management (Term of Office and Conditions of Service of Members of the National Authority and Payment of Allowances to Members of Advisory Committee) Second Amendment Rules, 2014 published in Notification No. G.S.R. 669(E) in Gazette of India dated 18th September, 2014.
- (iii) G.S.R.668(E) published in Gazette of India dated 18th September, 2014, containing corrigendum to the Notification No. G.S.R.544(E) dated 30th July, 2014.

(15) A copy each of the following Notifications (Hindi and English versions) issued under Section 389 of the New Delhi Municipal Council Act, 1994:-

- (i) S.O.2238(E) published in Gazette of India dated 5th September, 2014, relating to the dissolution of the New Delhi Municipal Council.
- (ii) S.O.2239(E) published in Gazette of India dated 5th September, 2014, constituting New Delhi Municipal Council and consisting of members, mentioned therein.

(16) A copy of the Central Reserve Police Force, Pioneer Cadre (Group B Combatized Posts) Recruitment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 639(E) in Gazette of India dated 9th September, 2014 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

(17) A copy of Notification No. S.O. 2648(E) (Hindi and English versions) published in Gazette of India dated 16th October, 2014, exempting the 'International Union for Conservation of Nature and natural Resources' an international organization from the provisions of the Foreign Contribution (Regulation) Act, 2010 issued under sub-section (1) of Section 2 of the said Act.

(18) A copy of the Andhra Pradesh Reorganisation (Removal of Difficulties) Order, 2014 (Hindi and English versions) published in Notification No. G.S.R. 725(E) in Gazette of India dated 15th October, 2014 under sub-section (1) of Section 108 of the Andhra Pradesh Reorganisation Act, 2014.

(19) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Haryana Agro Industries Corporation Limited, Chandigarh, for the year 2012-2013.
- (ii) Annual Report of the Haryana Agro Industries Development Corporation Limited, Chandigarh, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the M.P. State Agro Industries Corporation Limited, Bhopal, for the year 2011-2012.
- (ii) Annual Report of the M.P. State Agro Industries Corporation Limited, Bhopal, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2011-2012.
- (ii) Annual Report of the Maharashtra Agro-Industries Development Corporation Limited, Mumbai, for the year 2011-2012, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2011-2012.
- (ii) Annual Report of the Himachal Pradesh Agro Industries Corporation Limited, Shimla, for the year 2011-2012, alongwith Audited

Accounts and comments of the Comptroller and Auditor General thereon.

(20) Four statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (19) above.

(21) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2013-2014.

(ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Plant Health Management, Hyderabad, for the year 2013-2014, together with Audit Report thereon.

(iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Plant Health Management, Hyderabad, for the year 2013-2014.

(22) A copy of the Provisioning of Funds to State Governments for Short Supply of Foodgrains Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.743(E) in Gazette of India dated 27th October, 2014 under sub-section (3) of Section 39 of the National Food Security Act, 2013.

*(23) A copy of the following papers (Hindi and English versions) under Clause (6) of the Article 338 of the Constitution:-

(i) Report of the National Commission for Scheduled Castes on Reservation in Judiciary, March, 2012.

(ii) Explanatory Memorandum on the recommendations contained in the Report of the National Commission for Scheduled Castes on Reservation in Judiciary, March, 2012.

*(24) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (23) above.

4. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That at its sitting held on the 8th December, 2014, Rajya Sabha agreed without any amendment to the Textile Undertakings (Nationalisation) Laws (Amendment and Validation) Bill, 2014, passed by the Lok Sabha on the 1st December, 2014.
- (ii) That at its sitting held on the 8th December, 2014, Rajya Sabha agreed without any amendment to the Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014, passed by the Lok Sabha on the 27th November, 2014.

5. Statements of Standing Committee on Labour

Dr. Virendra Kumar laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Labour:-

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in the Forty-fifth Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the recommendations/observations contained in the Thirty-second Report (Fifteenth Lok Sabha) on 'Welfare of Glass and Bangle Workers of Firozabad'.
- (2) Statement showing further action taken by the Government on the recommendations/observations contained in Thirty-ninth Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the recommendations/observations contained in the Thirty-sixth Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Textiles.
- (3) Statement showing further action taken by the Government on the recommendations/observations contained in the Forty-first Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the recommendations/observations contained in the Thirty-fifth Report (Fifteenth

Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Labour and Employment.

- (4) Statement showing further action taken by the Government on the recommendations/observations contained in the Forty-third Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the recommendations/observations contained in the Thirty-first Report (Fifteenth Lok Sabha) on 'Absorption/regularization of temporary drivers of Allahabad Bank'.
- (5) Statement showing further action taken by the Government on the recommendations/observations contained in the Forty-sixth Report (Fifteenth Lok Sabha) on the Action Taken by the Government on the recommendations/observations contained in the Thirty-eighth Report (Fifteenth Lok Sabha) on 'Welfare of Small Weavers of Mau and Adjoining Areas-A Case Study'.

6. Statement by Minister

The Minister of State in the Ministry of Food Processing Industries laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 57th Report of the Standing Committee on Agriculture on National Institute of Food Technology, Entrepreneurship and Management (NIFTEM), pertaining to the Ministry of Food Processing Industries.

7. Motion for Election to the Committee on Welfare of Other Backward Classes

Shri Rajen Gohain moved the following motion :-

"That the members of this House do proceed to elect, under sub-rule (3) of rule 254, two members from amongst themselves to serve as members of the Committee on Welfare of Other Backward Classes for the unexpired portion of the term of the Committee vice Sarvashri Bandaru Dattatreya and Hansraj Gangaram Ahir appointed Ministers."

The motion was adopted.

12.07 P.M.

8. Calling Attention

Dr. P. Venugopal called the attention of the Minister of External Affairs to the problem regarding abduction of and harassment meted out to Tamil Fishermen by Sri Lankan Navy and steps taken by the Government in this regard.

The Minister of External Affairs made a statement in regard thereto.

The Minister of External Affairs also replied to the clarificatory questions asked by the members.

12.38 P.M.

9. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

“That this House do agree with the Eighth Report of the Business Advisory Committee presented to the House on 8th December, 2014.”

The motion was adopted.

***12.43 P.M.**

10. Submission by Member

Shri S.S. Ahluwalia, M.P. and Md. Saleem, M.P. made submission regarding derogatory remarks made by a Member during a public rally in Kolkata.

Shri P. Karunakaran associated.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 12.58 P.M. and re-assembled at 2.03 P.M.)

*From 12.38 P.M. to 12.57 P.M., Members raised matters of urgent public importance.

2.03 P.M.**11. Matters Under Rule 377**

- (1) Smt. Kirron Kher raised a matter regarding need to allocate a coal mine for setting up of a dedicated power plant for Chandigarh.
- (2) Shri Dipsinh Shankarsinh Rathod raised a matter regarding need to set up parking fee collection cabin within the Parking Area of vehicles at Ahmedabad Airport.
- (3) Shri Satish Chandra Dubey raised a matter regarding need to run Garib Rath Express (Train No. 12211/12212) between Delhi and Muzaffarpur (Bihar) daily and also provide a stoppage of the train at Bagaha in Bihar.
- (4) Shri A.T. Nana Patil raised a matter regarding need to run Amritsar Express (Train No. 11057/11058) from Dadar, Mumbai.
- (5) Smt. Rekha Arun Verma raised a matter regarding need to enhance the rate of honorarium to Accredited Social health Activists engaged under the National Rural Health Mission.
- (6) Col. Sona Ram Choudhary raised a matter regarding need to provide relief and compensation to farmers whose land has been utilized for fencing the border in Rajasthan particularly in Barmer Parliamentary Constituency..
- (7) Shri Faggan Singh Kulaste raised a matter regarding need to expedite payment of arrears of wages of labourers engaged in the Mahatma Gandhi National Rural Employment Guarantee Scheme in Madhya Pradesh.
- (8) Dr. Udit Raj raised a matter regarding need to restore the land of widows, military personnel and people belonging to weaker section allotted to them in Delhi under 20 point programme.
- (9) Shri Ajay Mishra Teni raised a matter regarding need to provide adequate compensation for injury and loss of human lives as well as damage to crops by wild animals in Kheri Parliamentary Constituency, Uttar Pradesh.
- (10) Shri Gutha Sukhender Reddy raised a matter regarding need to accelerate the pace of construction of broadgauge railway line from Macherla to Nalgonda.

- (11) Shri Deepender Singh Hooda raised a matter regarding need to implement the One Rank One Pension Scheme for ex-servicemen.
- (12) Shri G. Hari raised a matter regarding need to continue National Agriculture Insurance Scheme beyond the financial year 2014-15.
- (13) Shri V. Elumalai raised a matter regarding need to provide separate fund for Saansad Adarsh Gram Yojana.
- (14) Prof. Saugata Roy raised a matter regarding need to provide adequate funds under the Mahatma Gandhi National Rural Employment Guarantee Scheme particularly in West Bengal.
- (15) Dr. Kulamani Samal raised a matter regarding need to allot land for construction of the building for Paradip Marine Police Station in Paradip Port, Odisha.
- (16) Shri Sanjay Haribhau Jadhav raised a matter regarding need to improve BSNL mobile service and fill up the vacant post of General Managar in Parbhani and Jalna districts of Maharashtra.
- (17) Shri Dhananjay Mahadik raised a matter regarding need to start operation of flights from Kolhapur Airport in Maharashtra.
- (18) Shri N. K. Premachandran raised a matter regarding need to take urgent steps to start the ESI Medical College at Parippally in Kollam, Kerala.
- (19) Shri Ramesh Bidhuri raised a matter regarding need to permit rearing of milch animals in Delhi.

2.36 P.M.

12. Government Bill – Passed

Time Taken: 1 Hr. 39 Mts.

The Payment and Settlement Systems (Amendment) Bill, 2014

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

1. Smt. V. Sathyabama
2. Shri Jagdambika Pal
3. Prof. Saugata Roy
4. Shri Bhartruhari Mahtab
5. Prof. Ravindra Vishwanath Gaikwad
6. Shri Konda Vishweshwar Reddy
7. Dr. A. Sampath
8. Kumari Sushmita Dev

Shri Arun Jaitley replied to the debate.

The motion for consideration of the Bill was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

4.15 P.M.**13. Discussions under Rule 193**

Time Taken: 7 Hrs. 34 Mts.

- (i) Further discussion on the natural calamities in various parts of the country with special reference to rains and floods in Jammu and Kashmir, cyclone Hudhud in Andhra Pradesh and Odisha and drought in Maharashtra raised by Shri Kalikesh Narayan Singh Deo on the 2nd December, 2014, continued :-

Shri Radha Mohan Singh replied to the debate.

The discussion was concluded.

4.55 P.M.

Time Permissible: 2 Hrs.

Time Taken: 1 Hr. 05 Mts.

Balance : 55 Mts.

- (ii) Shri Sankar Prasad Datta raised a discussion on the reported dilution of Mahatma Gandhi National Rural Employment Guarantee Scheme.

The following members took part in the debate:-

1. Shri Hukmdeo Narayan Yadav
2. Shri K.H. Muniyappa
3. Shri V. Elumalai (speech unfinished)

The discussion was not concluded.

#6.59 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 10th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 10, 2014/Agrahayana 19, 1936 (Saka)

No.46

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference on the occasion of Human Rights Day.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 241–246 were orally answered. Replies to Starred Question Nos. 247–260 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2761–2990 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Administrative Report (Hindi and English versions) of the Haj Committee of India for the year 2013-2014.
- (2) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haj Committee for the year 2013-2014.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the National Buildings

Construction Corporation Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the National Buildings Construction Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(4) A copy each of the following Notifications (Hindi and English versions) issued under Section 37 of the Telecom Regulatory Authority of India Act, 1997:-

(i) The Telecommunication (Broadcasting and Cable Services) Interconnection (Digital Addressable Cable Television Systems) (Fourth Amendment) Regulations, 2014, published in Notification No. 6-33/2014-B&CS in Gazette of India dated 18th July, 2014.

(ii) The Telecommunication (Broadcasting and Cable Services) Interconnection (Eighth Amendment) Regulations, 2014, published in Notification No. 6-32/2014-B&CS in Gazette of India dated 18th July, 2014.

(iii) The Standards of Quality of Service for Wireless Data Services (Amendment) Regulations, 2014, published in Notification No. 305-3/2014-QoS in Gazette of India dated 24th July, 2014.

(iv) The International Calling Card Services (Access Charges) (Amendment) Regulations, 2014, published in Notification No. 409-21/2013-QoS in Gazette of India dated 20th August, 2014.

(v) The Standards of Quality of Service of Basic Telephone Service (wireline) and Cellular Mobile Telephone Service (Third Amendment) Regulations, 2014, published in Notification No. 305-01/2014-QoS in Gazette of India dated 21st August, 2014.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(a) (i) Review by the Government of the working of the Bharat Broadband Network Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Bharat Broadband Network Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and

- comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Mahanagar Telephone Nigam Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Bharat Sanchar Nigam Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the National Informatics Centre Services Incorporated, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Informatics Centre Services Incorporated, New Delhi, for the year 2013-2014.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Advanced Study, Shimla, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Advanced Study, Shimla, for the year 2013-2014.
- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Rajasthan Council of Elementary Education, Jaipur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Rajasthan Council of Elementary Education, Jaipur, for the year 2012-2013.

- (9) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (8) above.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the State Education Mission Authority of Meghalaya (Sarva Shiksha Abhiyan), Shillong, for the year 2012-2013.
- (11) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (10) above.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Madhya Pradesh Madhyamik Shiksha Abhiyan Samiti, Bhopal, for the year 2012-2013.
- (13) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (12) above.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Bihar Madhyamik Shiksha Parishad (Rashtriya Madhyamik Shiksha Abhiyan), Patna, for the year 2012-2013.

(15) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (14) above.

(16) A copy of the Council of Architecture (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.173 in weekly Gazette of India dated 16th August, 2014 under sub-section (3) of Section 45 of the Architect Act, 1972.

(17) A copy of the First Statutes of the Indian Institutes of Science Education and Research (Hindi and English versions) published in Notification No. S.O.2078(E) in Gazette of India dated 19th August, 2014 issued under sub-section (1) of Section 26 of the National Institute of Technology, Science Education and Research Act, 2007.

(18) (i) A copy of the Annual Report (Hindi and English versions) of the National Brain Research Centre, Manesar, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Brain Research Centre, Manesar, for the year 2013-2014.

(19) (i) A copy of the Annual Report (Hindi and English versions) of the Translational Health Science and Technology Institute, Gurgaon, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Translational Health Science and Technology Institute, Gurgaon, for the year 2013-2014.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Stem Cell and Regenerative Medicine, Bangalore, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Institute for Stem Cell and Regenerative Medicine, Bangalore, for the year 2013-2014.

- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Consultancy Development Centre, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Consultancy Development Centre, New Delhi, for the year 2013-2014.
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2013-2014.
- (ii) Annual Report of the Indian Vaccines Corporation Limited, Gurgaon, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the National Research Development Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the National Research Development Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Advanced Research Centre for Powder Metallurgy and New Materials, Hyderabad, for the year 2013-2014.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the

- Indian National Academy of Engineering, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Academy of Engineering, New Delhi, for the year 2013-2014.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Academy of Sciences, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Academy of Sciences, Bangalore, for the year 2013-2014.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Wadia Institute of Himalayan Geology, Dehradun, for the year 2013-2014.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Geomagnetism, Navi Mumbai, for the year 2013-2014.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Research and Information System for Developing Countries, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Research and Information System for Developing Countries, New Delhi, for the year 2013-2014.

(29) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Statistical Institute, Kolkata, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Statistical Institute, Kolkata, for the year 2013-2014.

(30) A copy each of the following Statements (Hindi and English versions) showing Action Taken by the Government on the assurances, promises and undertakings given by the Ministers during various sessions of Eighth, Tenth, Eleventh, Thirteenth, Fourteenth, Fifteenth and Sixteenth Lok Sabhas:-

EIGHTH LOK SABHA

- | | |
|---------------------|--------------------------|
| 1. Statement No. 35 | Ninth Session, 1987 |
| 2. Statement No. 32 | Twelfth Session, 1988 |
| 3. Statement No. 40 | Thirteenth Session, 1989 |

TENTH LOK SABHA

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|---------------------|--------------------------|
| 4. Statement No. 47 | Fourth Session, 1992 |
| 5. Statement No. 42 | Thirteenth Session, 1995 |

ELEVENTH LOK SABHA

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| 6. Statement No. 42 | Fourth Session, 1997 |
| 7. Statement No. 35 | Fifth Session, 1997 |

THIRTEENTH LOK SABHA

- | | |
|----------------------|--------------------------|
| 8. Statement No. 46 | Fourth Session, 2000 |
| 9. Statement No. 33 | Fifth Session, 2000 |
| 10. Statement No. 33 | Twelfth Session, 2003 |
| 11. Statement No. 27 | Thirteenth Session, 2003 |
| 12. Statement No. 31 | Fourteenth Session, 2003 |

FOURTEENTH LOK SABHA

13.	Statement No. 31	Fourth Session, 2005
14.	Statement No. 27	Fifth Session, 2005
15.	Statement No. 30	Sixth Session, 2005
16.	Statement No. 30	Seventh Session, 2006
17.	Statement No. 24	Eighth Session, 2006
18.	Statement No. 26	Ninth Session, 2006
19.	Statement No. 22	Eleventh Session, 2007
20.	Statement No. 23	Twelfth Session, 2007
21.	Statement No. 24	Thirteenth Session, 2008
22.	Statement No. 21	Fourteenth Session, 2008
23.	Statement No. 18	Fifteenth Session, 2009

FIFTEENTH LOK SABHA

24.	Statement No. 20	Second Session, 2009
25.	Statement No. 18	Third Session, 2009
26.	Statement No. 18	Fourth Session, 2010
27.	Statement No. 15	Fifth Session, 2010
28.	Statement No. 14	Sixth Session, 2010
29.	Statement No. 12	Seventh Session, 2011
30.	Statement No. 12	Eighth Session, 2011
31.	Statement No. 11	Ninth Session, 2011
32.	Statement No. 10	Tenth Session, 2012
33.	Statement No. 8	Eleventh Session, 2012
34.	Statement No. 7	Twelfth Session, 2012
35.	Statement No. 6	Thirteenth Session, 2013
36.	Statement No. 4	Fourteenth Session, 2013
37.	Statement No. 2	Fifteenth Session, 2013-2014

SIXTEENTH LOK SABHA

38.	Statement No. 1	Second Session, 2014
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- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Public Administration, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Public Administration, New Delhi, for the year 2013-2014.
- (32) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 3 of the All India Services Act, 1951:-
- (i) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 2014 published in Notification No. G.S.R. 719(E) in Gazette of India dated 13th October, 2014.
- (ii) The Indian Administrative Service (Pay) Sixth Amendment Rules, 2014 published in Notification No. G.S.R. 720(E) in Gazette of India dated 13th October, 2014.
- (33) A copy each of the following Notifications (Hindi and English versions) under Section 61 of the Lokpal and Lokayuktas Act, 2013:-
- (i) The Search Committee (Constitution, Terms and Conditions of appointment of members and the manner of selection of Panel of Names for appointment of Chairperson and Members of Lokpal) Amendment Rules, 2014 published in Notification No. G.S.R.620(E) published in Gazette of India dated 27th August, 2014.
- (ii) The Public Servants (Furnishing of Information and Annual Return of Assets and Liabilities and the Limits for Exemption of Assets in Filing Returns) Amdendment Rules, 2014 published in Notification No. G.S.R.638(E) published in Gazette of India dated 8th September, 2014.
- (34) A copy of the Notification No. S.O. 2256(E) (Hindi and English versions) published in Gazette of India dated 8th September, 2014, making certain

amendments in Notification in S.O.409(E) dated 15th February, 2014 under Section 62 of the Lokpal and Lokayuktas Act, 2013.

- (35) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Space Applications Centre, Shillong, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Space Applications Centre, Shillong, for the year 2013-2014.
- (36) (i) A copy of the Annual Report (Hindi and English versions) of the National Atmospheric Research Laboratory, Gadanki, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Atmospheric Research Laboratory, Gadanki, for the year 2013-2014.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Space Science and Technology, Thiruvananthapuram, for the year 2013-2014.
- (38) A copy each of the following Notifications (Hindi and English versions) under article 309 of the Constitution of India:-
- (i) The Central Civil Services (Conduct) Second Amendment Rules, 2014 published in Notification No. G.S.R. 822(E) in Gazette of India dated 19th November, 2014.
- (ii) The Central Civil Services (Classification, Control and Appeal) (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 769(E) in Gazette of India dated 31st October, 2014.

(39) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 37 of the Administrative Tribunal Act, 1985:-

- (i) The Central Administrative Tribunal (Procedure) Amendment Rules, 2014 published in Notification No. G.S.R. 747(E) in Gazette of India dated 27th October, 2014.
- (ii) The Andhra Pradesh Administrative Tribunal (Procedure) Amendment Rules, 2014 published in Notification No. G.S.R. 748(E) in Gazette of India dated 27th October, 2014.
- (iii) The Karnataka Administrative Tribunal (Procedure) Amendment Rules, 2014 published in Notification No. G.S.R. 749(E) in Gazette of India dated 27th October, 2014.
- (iv) The Maharashtra Administrative Tribunal (Procedure) Amendment Rules, 2014 published in Notification No. G.S.R. 750(E) in Gazette of India dated 27th October, 2014.
- (v) The Odisha Administrative Tribunal (Procedure) Amendment Rules, 2014 published in Notification No. G.S.R. 751(E) in Gazette of India dated 27th October, 2014.
- (vi) The West Bengal Pradesh Administrative Tribunal (Procedure) Amendment Rules, 2014 published in Notification No. G.S.R. 752(E) in Gazette of India dated 27th October, 2014.
- (vii) The Kerala Administrative Tribunal (Procedure) Amendment Rules, 2014 published in Notification No. G.S.R. 753(E) in Gazette of India dated 27th October, 2014.

(40) A copy of the Memorandum of Understanding (Hindi and English versions) between the National Minorities Development and Finance Corporation and the Ministry of Minority Affairs for the year 2014-2015.

- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2012-2013, alongwith Audited

Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (SSA Rajya Mission Authority) Arunachal Pradesh, Itanagar, for the year 2012-2013.
- (42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.
- (43) (i) A copy of the Annual Report (Hindi and English versions) of the Jharkhand Education Project Council, Ranchi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Jharkhand Education Project Council, Ranchi, for the year 2012-2013.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Uttar Pradesh Madhyamik Shiksha Abhiyan, Lucknow, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Uttar Pradesh Madhyamik Shiksha Abhiyan, Lucknow, for the year 2012-2013.
- (46) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (45) above.
- (47) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha

Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2011-2012.

- (48) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (47) above.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2012-2013.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Kerala, Trivandrum, for the year 2013-2014.
- (52) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Mandi, Mandi, for the year 2013-2014, together with Audit Report thereon.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the National University of Educational Planning and Administration, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National University of Educational Planning and Administration, New Delhi, for the year

2013-2014.

(54) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Silchar, Silchar, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Silchar, Silchar, for the year 2013-2014.

(55) A copy of the Notification No. IG/Admn.(G)/St.6A/2013/3313 (Hindi and English versions) published in weekly Gazette of India dated 15th August, 2014, making certain amendments to Clause (1)(v) of Statute 6A of the Indira Gandhi National Open University Act, 1985 concerning the nomination of Secretary, Ministry of HRD and Secretary, Ministry of Information and Broadcasting in the Board of Management issued under sub-section (2) of Section 25 of the said Act.

(56) (i) A copy of the Annual Report (Hindi and English versions) of the Delhi Development Authority, New Delhi, for the year 2013-2014.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Delhi Development Authority, New Delhi, for the year 2013-2014.

(57) A copy of the Notification No. S.O.2924(E) (Hindi and English versions) published in Gazette of India dated 17th November, 2014 assigning additional charge of the post of Claims Commissioner to Shri Satish Chandra, General Manager (Legal), Delhi Metro Rail Corporation Limited with effect from the date of his taking over the additional charge of the post upto 30th June, 2015, for the purpose of adjudicating upon claims for compensation in respect of accidents involving the death of, or bodily injury to person, or damage to any property arising out of the working of the Delhi Metro issued under Section 48 of the Metro Railways (Operation and Maintenance) Act, 2002.

(58) A copy each of the following Notifications (Hindi and English versions) under Section 102 of the Metro Railways (Operation and Maintenance) Act, 2002:-

- (i) The Chennai Metro Railway (Carriage and Ticket) Rules, 2014 published in Notification No. G.S.R. 758(E) in Gazette of India dated 29th October, 2014.
 - (ii) The Chennai Metro Railway (Notices of Accidents and Inquiries thereto) Rules, 2014 published in Notification No. G.S.R. 759(E) in Gazette of India dated 29th October, 2014.
 - (iii) The Chennai Metro Railway (Procedure of Claims) Rules, 2014 published in Notification No. G.S.R. 760(E) in Gazette of India dated 29th October, 2014.
 - (iv) The Chennai Metro Railway (Procedure for Investigation of Misbehavior or Incapacity of the Claims Commissioner) Rules, 2014 published in Notification No. G.S.R. 761(E) in Gazette of India dated 29th October, 2014.
- (59) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Delhi Metro Rail Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2013-2014.
 - (ii) Annual Report of the Bangalore Metro Rail Corporation Limited, Bengaluru, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that at its sitting held on the 9th December, 2014, Rajya Sabha agreed without any amendment to the Central Universities (Amendment) Bill, 2014, passed by the Lok Sabha on the 26th November, 2014.

6. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambidurai presented the Third Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

7. Statements of Committee on Empowerment of Women

Smt. Bijoya Chakravarty laid on the Table the following Final Action Taken Statements (Hindi and English versions) of the Committee on Empowerment of Women:-

- (1) Statement showing final Action Taken by the Government on First Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women (2009-2010) on action taken by the Government on the recommendations contained in the Twentieth Report (Fourteenth Lok Sabha) of the Committee on the subject 'Credit Facilities for Women by Public Sector Banks and NABARD'.
- (2) Statement showing final Action Taken by the Government on Seventeenth Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women (2011-2012) on action taken by the Government on the recommendations contained in the Twelfth Report (Fifteenth Lok Sabha) of the Committee on the subject 'Working of National Commission for Women and State Commissions for Women'.
- (3) Statement showing final Action Taken by the Government on Twenty-second Report (Fifteenth Lok Sabha) of the Committee on Empowerment of Women (2013-2014) on action taken by the Government on the recommendations contained in the Nineteenth Report (15th Lok Sabha) of the Committee on the subject 'Victims of Sexual Abuse and Trafficking and their Rehabilitation'.

8. Statements of Standing Committee on Energy

Dr. Kirit Somaiya laid on the Table the following Statements (Hindi and English versions) of the Standing Committee on Energy (2014-15):-

- (1) Action taken by Government on the recommendations contained in Chapter I and V of the Thirty-eighth Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action Taken by the Government on the Recommendations contained in the Thirtieth Report (Fifteenth Lok Sabha) of the Committee on 'Functioning of Central Electricity Regulatory Commission' pertaining to the Ministry of Power.
- (2) Action taken by Government on the recommendations contained in Chapter I of the Thirty-ninth Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action taken by the Government on the Recommendations contained in the Thirty-fourth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2013-14)' pertaining to the Ministry of New and Renewable Energy.
- (3) Action taken by Government on the recommendations contained in Chapter I of the Fortieth Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on Action taken by the Government on the Recommendations contained in the Thirty-fifth Report (Fifteenth Lok Sabha) of the Committee on 'Demands for Grants (2013-14)' pertaining to the Ministry of Power.
- (4) Action taken by Government on the recommendations contained in Chapter I of the Forty-fourth Report (Fifteenth Lok Sabha) of the Standing Committee on Energy on action taken by the Government on the Recommendations contained in the Thirty-seventh Report (Fifteenth Lok Sabha) of the Committee on 'Development of National Grid' pertaining to the Ministry of Power.

9. Reports of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the following Reports (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) First Report on Demands for Grants 2014-15 of the Department of Chemicals and Petrochemicals.
- (2) Second Report on Demands for Grants 2014-15 of the Department of Pharmaceuticals.

12.08 P.M.**10. Government Bill – Introduced**

The Coal Mines (Special Provisions) Bill, 2014

12.13 P.M.**11. Statement regarding Ordinance – Laid on the Table**

An explanatory Statement (Hindi and English versions) showing reasons for immediate legislation by promulgation of the Coal Mines (Special Provisions) Ordinance, 2014 (No. 5 of 2014) was laid on the Table of the House.

***12.14 P.M.**

12. Submission by Members

Dr. Kirit Somaiya, M.P. made a submission regarding derogatory remarks made by a Member outside the Parliament against the Prime Minister.

Sarvashri M. Venkaiah Naidu, Mallikarjun Kharge and Mulayam Singh Yadav also spoke on the issue.

The Speaker made an observation.

Shri Kalyan Banerjee, thereafter, expressed his regret.

(Lok Sabha adjourned at 1.28 P.M. and re-assembled at 2.31 P.M.)

*From 12.14 P.M. to 1.28 P.M., Members raised matters of urgent public importance.

2.31 P.M.**13. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Pralhad Venkatesh Joshi regarding need to undertake immediate repair of service roads on National Highway No. 4 in Hubballi, Karnataka.
- (2) Smt. Riti Pathak regarding need to run a train from Singrauli in Madhya Pradesh to Delhi via Bhopal.
- (3) Shri Ravindra Kushawaha regarding need to start inland water way from Deoria in Uttar Pradesh to Haldia in West Bengal.
- (4) Shri Arjunlal Meena regarding need to undertake conversion of Udaipur-Ahmedabad via Dungarpur and Himmatnagar railway line into broadgauge.
- (5) Shri Anshul Verma regarding need to ensure payment of arrears of wages and other service benefits to employees of closed Sugar mill at Hardoi in Uttar Pradesh.
- (6) Smt. Darshana Vikram Jardosh regarding need to operate morning and evening flights between Surat and New Delhi.
- (7) Adv. Chintaman N. Wanaga regarding need to construct a new over bridge on National Highway No. 8 at Ghodbunder in Palghar Parliamentary Constituency, Maharashtra.
- (8) Shri Ganesh Singh regarding need to establish a Sports Authority in Satna Parliamentary Constituency, Madhya Pradesh.
- (9) Dr. Sanjay Jaiswal regarding need to permit clinical tests of cosmetics on animals in the country.
- (10) Shri Daddan Mishra regarding need to float tenders for removal of boulders, mortars and sand deposited in rivers and drains originating from Nepal

causing inundation and erosion of land along the river course in Shrawasti Parliamentary Constituency, Uttar Pradesh.

- (11) Smt. Ranjeet Ranjan regarding need to send a team of experts to Bihar to report on the causes and suggest remedial measures for tackling polluted underground drinking water causing cancer and goiter among the people of North Bihar.
- (12) Shri S.P. Muddahanumegowda regarding need to convert National Highway Nos. 4 and 206 in Karnataka into six lane and four lane respectively.
- (13) Dr. K. Gopal regarding need to continue the National Agriculture Insurance Scheme in the country.
- (14) Dr. Ratna De (Nag) regarding need to undertake construction of roads under Pradhan Mantri Gram Sadak Yojana in West Bengal as per programme guidelines and technical specifications.
- (15) Shri K. Ram Mohan Naidu regarding need to make Supplementary Budgetary Provisions during 2014-2015 for establishment of premier educational institutions and creation of Knowledge hubs in Andhra Pradesh.
- (16) Shri Bhagwant Mann regarding making remittances by Non-Resident Indians to their relatives in India tax-free.
- (17) Shri E.T. Mohammed Basheer regarding need to review the recommendations of Dr. Meena Kumari Committee constituted for comprehensive review of the deep sea fishing policy.
- (18) Shri Rama Kishore Singh regarding need to enhance the rate of honorarium of 'Preraks' engaged under Sarva Siksha Abhiyan and also regularize their services.

2.32 P.M.**14. Supplementary Demands for Grants (General) – 2014-2015**

Time taken: 4 Hrs. 01 Mt.

Discussion on the Supplementary Demands for Grants Nos. 1 to 4, 7 to 9, 11 to 13, 15 to 17, 19, 20, 28, 29, 31 to 34, 46, 47, 49, 51, 54, 55, 58 to 60, 62, 66, 68 to 70, 73, 75 to 77, 83, 88 to 90, 92, 95, 98, 102 to 104 and 106 to 108 in respect of Budget (General) for 2014-2015 commenced.

The following members took part in the debate:-

1. Shri M. Veerappa Moily
2. Dr. Ramesh Pokhriyal Nishank
3. Dr. J. Jayavardhan
4. Prof. Saugata Roy
5. Shri Bhartruhari Mahtab
6. Shri Gajanan Kiritkar
7. Shri B. Vinod Kumar
8. Shri P. Karunakaran
9. Dr. Kirit Somaiya
10. Shri Deepender Singh Hooda
11. Shri Kristappa Nimmala
12. Shri Sher Singh Ghubaya
13. Shri Jai Prakash Narayan Yadav
14. Shri Dushyant Singh
15. Shri G. Hari
16. Dr. Arun Kumar
17. Shri M. Badruddin Ajmal
18. Shri Bhagwant Mann
19. Shri E.T. Mohammad Basheer
20. Shri N.K. Premachandran
21. Shri Dushyant Chautala
22. Shri Kaushalendra Kumar

Shri Arun Jaitley replied to the debate.

All the Supplementary Demands for Grants Nos. 1 to 4, 7 to 9, 11 to 13, 15 to 17, 19, 20, 28, 29, 31 to 34, 46, 47, 49, 51, 54, 55, 58 to 60, 62, 66, 68 to 70, 73, 75 to 77, 83, 88 to 90, 92, 95, 98, 102 to 104 and 106 to 108 (both Revenue Account and Capital Account) for the amounts shown under column 3 of the printed List of Supplementary Demands for Grants (General) for 2014-2015 were voted in full.

6.30 P.M.

15. Government Bill – Introduced

The Appropriation (No. 4) Bill, 2014

16. Government Bill – Passed

The Appropriation (No. 4) Bill, 2014

The motion for consideration moved by Shri Arun Jaitley was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 and 3 were adopted.

The Schedule was adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

6.33 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 11th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 11, 2014/Agrahayana 20, 1936 (Saka)

No.47

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri Anna Joshi, member of Tenth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.03 A.M.

2. Starred Questions

Starred Question Nos. 261–264 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.57 A.M.
and re-assembled at 12.07 P.M.)*

Replies to Starred Question Nos. 265–280 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 2991–3220 were laid on the Table.

12.07 P.M.**4. Felicitation by the Speaker**

The Speaker on behalf of the House congratulated the visually impaired Cricket Team for winning the Blind Cricket World Cup, 2014 defeating Pakistan in the finals on 8 December, 2014 in Cape Town, South Africa.

5. Papers laid on the Table

The following papers were laid on the Table:-

* (1) A copy each of the following Reports (Hindi and English versions) of the Law Commission of India:-

- (i) Report No. 245 – Arrears and Backlog : Creating Additional Judicial (wo)manpower – July, 2014.
- (ii) Report No. 246 – Amendments to the Arbitration and Conciliation Act, 1996 – August, 2014.
- (iii) Report No. 247 – Sections 41 to 48 of the Indian Succession Act, 1925- Proposed Reforms – September, 2014.
- (iv) Report No. 248 – 'Obsolete Laws : Warranting Immediate Repeal' (Interim Report) – September, 2014.

* (2) A copy of the 10th Annual Statement (Hindi and English versions) on the Pending Law Commission Reports-(December, 2014).

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2013-2014, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Rural Development and Panchayati Raj, Hyderabad, for the year 2013-2014.
- (4)
- (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Rural Management Anand, Anand, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Rural Management Anand, Anand, for the year 2013-2014.
- (5)
- (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Rayon Textiles Export Promotion Council, Mumbai, for the year 2013-2014.
- (6)
- (i) A copy of the Annual Report (Hindi and English versions) of the Apparel Export Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Apparel Export Promotion Council, New Delhi, for the year 2013-2014.
- (7)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Carpet Technology, Bhadohi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Carpet Technology, Bhadohi, for the year 2013-2014.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the National Handloom Development Corporation Limited, Lucknow, for the year 2013-2014.
- (ii) Annual Report of the National Handloom Development Corporation Limited, Lucknow, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the National Textile Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the National Textile Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2013-2014.
- (ii) Annual Report of the Cotton Corporation of India Limited, Navi Mumbai, for the year 2013-2014 alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 13 of the Central Silk Board Act, 1948:-

- (i) The Central Silk Board Employees Pension Fund (Amendment) Rules, 2014 published in Notification No. G.S.R. 174 in Gazette of India dated 16th August, 2014.
 - (ii) The Central Silk Board Contributory Provident Fund (Amendment) Rules, 2014 published in Notification No. G.S.R. 175 in Gazette of India dated 16th August, 2014.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Man-Made Textiles Research Association, Surat, for the year 2013-2014,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Man-Made Textiles Research Association, Surat, for the year 2013-2014.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Synthetic and Art Silk Mills' Research Association, Mumbai, for the year 2013-2014.
- (12) A copy each of the following papers (Hindi and English versions):-
- (i) Memorandum of Understanding between the Neyveli Lignite Corporation Limited and the Ministry of Coal for the year 2014-2015.
 - (ii) Memorandum of Understanding between the SJVN Limited and the Ministry of Power for the year 2014-2015.
- (13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the NHPC Limited, Faridabad, for the year 2013-2014.
 - (ii) Annual Report of the NHPC Limited, Faridabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Power Grid Corporation of India Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Power Grid Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Indian Renewable

Energy Development Agency Limited, New Delhi, for the year 2013-2014.

- (ii) Annual Report of the Indian Renewable Energy Development Agency Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the SJVN Limited, Shimla, for the year 2013-2014.
 - (ii) Annual Report of the SJVN Limited, Shimla, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the THDC India Limited, Rishikesh, for the year 2013-2014.
 - (ii) Annual Report of the THDC India Limited, Rishikesh, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (f) (i) Review by the Government of the working of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2013-2014.
 - (ii) Annual Report of the North Eastern Electric Power Corporation Limited, Shillong, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (g) (i) Review by the Government of the working of the NHDC Limited, Bhopal, for the year 2013-2014.
 - (ii) Annual Report of the NHDC Limited, Bhopal, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (14) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Central Electricity Regulatory Commission (Appointment of Consultants) (Second Amendment) Regulations, 2014 published in Notification No. L-7/1/0S44(59)-CERC in Gazette of India dated 7th October, 2014.
 - (ii) The Central Electricity Regulatory Commission (Grant of Connectivity, Long-Term Access and Medium-term Open Access in Inter-State Transmission and related matters) (Fourth Amendment) Regulations, 2014 published in Notification No. L-1/(93)/2009-CERC in Gazette of India dated 21st August, 2014.
- (15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (16) Statement regarding Review by the Government of the working of the WAPCOS Limited, New Delhi, for the year 2013-2014.
 - (17) Annual Report of the WAPCOS Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (18) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Road Construction Corporation Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Indian Road Construction Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2013-2014.
 - (ii) Annual Report of the Hooghly Dock and Port Engineers Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(c) (i) Review by the Government of the working of the Cochin Shipyard Limited, Kochi, for the year 2013-2014.

(ii) Annual Report of the Cochin Shipyard Limited, Kochi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(19) A copy of the Notification No. G.S.R. 594(E) (Hindi and English versions) published in Gazette of India dated 20th August, 2014, delegating powers to the respective State Governments/Union Territories for registration, survey and certification of Indian fishing boats under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958.

(20) A copy of the Central Road Fund (State Roads) Rules, 2014 (Hindi and English versions) published in Notification No. S.O.531(E) in Gazette of India dated 24th July, 2014 under Section 13 of the Central Road Fund Act, 2000.

(21) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

(i) S.O. 1225(E) published in Gazette of India dated 7th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 07 (Rewa-Hanumana Section) in the State of Madhya Pradesh.

(ii) S.O. 1380(E) published in Gazette of India dated 27th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Jalandhar-Barnala Section) in the State of Punjab.

(iii) S.O. 1610(E) published in Gazette of India dated 26th June, 2014, making certain amendments in the Notification No. S.O. 43(E) dated 7th January, 2014.

(iv) S.O. 1612(E) published in Gazette of India dated 26th June, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 111 (Bilaspur-Ambikapur Section) in the State of Chhattishgarh.

- (v) S.O. 1647(E) published in Gazette of India dated 30th June, 2014, making certain amendments in the Notification No. S.O. 1961(E) dated 24th August, 2011.
- (vi) S.O. 1835(E) published in Gazette of India dated 15th July, 2014, making certain amendments in the Notification No. S.O. 1988(E) dated 27th August, 2011.
- (vii) S.O. 1879(E) published in Gazette of India dated 21st July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 13 (Chitradurga to Shimoga Section) in the State of Karnataka.
- (viii) S.O. 2059(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 457(E) dated 18th February, 2014.
- (ix) S.O. 2117(E) published in Gazette of India dated 22nd August, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 27 (Allahabad to Uttar Pradesh/Madhya Pradesh Border Section) in the State of Uttar Pradesh.
- (x) S.O. 2178(E) published in Gazette of India dated 28th August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New National Highway No. 153) (Raigarh-Sarangarh-Saraipali Section) in the State of Chhattisgarh.
- (xi) S.O. 2217(E) to S.O. 2219(E) published in Gazette of India dated 3rd September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of

National Highway No. 75E (Rewa-Sidhi Section) in the State of Madhya Pradesh.

- (xii) S.O. 2290(E) published in Gazette of India dated 9th September, 2014, authorising the Tahasildar, Pallahara, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 149 in the State of Odisha.
- (xiii) S.O. 2325(E) published in Gazette of India dated 12th September, 2014, making certain amendments in the Notification No. S.O. 1346(E) dated 20th May, 2014.
- (xiv) S.O. 2322(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Ajmer-Nagaur Section) in the State of Rajasthan.
- (xv) S.O. 2332(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 43 (Dhamtari-Jagdarpur Section) in the State of Chhattisgarh.
- (xvi) S.O. 2335(E) published in Gazette of India dated 12th September, 2014, making certain amendments in the Notification No. S.O. 2825(E) dated 23rd November, 2010.
- (xvii) S.O. 2323(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (Jabalpur-Madla-Chilpi Section) in the State of Madhya Pradesh.
- (xviii) S.O. 2330(E) and S.O. 2331(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 222 (Kalyan-Andhra Pradesh Border Section) in the State of Maharashtra.

- (xix) S.O. 2321(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Jabalpur-Bhopal Section) in the State of Madhya Pradesh.
- (xx) S.O. 2329(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Nagaur-Jodhpur Section) in the State of Rajasthan.
- (xxi) S.O. 2324(E) published in Gazette of India dated 12th September, 2014, making certain amendments in the Notification No. S.O. 3084(E) dated 9th October, 2013.
- (xxii) S.O. 2491(E) published in Gazette of India dated 24th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (xxiii) S.O. 2400(E) and S.O. 2401(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 214 in the State of Andhra Pradesh.
- (xxiv) S.O. 2581(E) published in Gazette of India dated 1st October, 2014, making certain amendments in the Notification No. S.O. 3316(E) dated 31st October, 2013.
- (xxv) S.O. 2492(E) published in Gazette of India dated 24th September, 2014, entrusting Highway No. 89 in the State of Rajasthan to National Highway Authority of India.
- (xxvi) S.O. 2580(E) published in Gazette of India dated 1st October, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 111 in the State of Chhattisgarh.

- (xxvii) S.O. 2375(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 216 (New NH No. 153) (Raigarh, Sarangarh, Saraipali Section) in the State of Chhattisgarh.
- (xxviii) S.O. 333(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (xxix) S.O. 498(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 205 (Tirupati-Andhra Pradesh/Tamil Nadu Border Section) in the State of Andhra Pradesh.
- (xxx) S.O. 433(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
- (xxxi) S.O. 807(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (xxxii) S.O. 1138(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 9 (Vijayawada-Machilipatnam Section) in the State of Andhra Pradesh.
- (xxxiii) S.O. 1136(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Vijayawada Bypass Section) in the State of Andhra Pradesh.

- (xxxiv) S.O. 1891(E) to S.O. 1893(E) published in Gazette of India dated 24th July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxv) S.O. 2060(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1035(E) dated 7th May, 2010.
- (xxxvi) S.O. 2061(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 485(E) dated 26th February, 2010.
- (xxxvii) S.O. 2062(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xxxviii) S.O. 2063(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 293(E) dated 31st January, 2013.
- (xxxix) S.O. 2064(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xl) S.O. 2065(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 2572(E) dated 14th November, 2011.
- (xli) S.O. 2066(E) published in Gazette of India dated 14th August, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlii) S.O. 2067(E) published in Gazette of India dated 14th August, 2014, containing corrigendum to the Notification No. S.O. 873(E) dated 4th March, 2014.

- (xliviii) S.O. 2204(E) and S.O. 2205(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xliv) S.O. 2206(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xlv) S.O. 2207(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xlvi) S.O. 2208(E) published in Gazette of India dated 2nd September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (xlvii) S.O. 2232(E) published in Gazette of India dated 5th September, 2014, declaring highways, mentioned therein, as new National Highways.
- (xlviii) S.O. 2233(E) published in Gazette of India dated 5th September, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (xlix) S.O. 2234(E) published in Gazette of India dated 5th September, 2014, omitting New National Highway No. 147A and entries relating thereto as new National Highways.
- (l) S.O. 2235(E) published in Gazette of India dated 5th September, 2014, entrusting Highway No. 102A in the State of Manipur to National Highway and Infrastructure Development Corporation Limited.
- (li) S.O. 2236(E) published in Gazette of India dated 5th September, 2014, making certain amendments in the Notification No. S.O. 1230(E) dated 16th May, 2013.

- (lii) S.O. 2237(E) published in Gazette of India dated 5th September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (liii) S.O. 1374(E) published in Gazette of India dated 27th May, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 217 in the State of Odisha.
- (liv) S.O. 1118(E) published in Gazette of India dated 22nd April, 2014, authorising Tahasildar, Bolangir, as the competent authority to acquire land for building, maintenance, management and operation of bypass of National Highway Nos 26 & 57 in the State of Odisha.
- (lv) S.O. 79(E) published in Gazette of India dated 13th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 86 Ext. (New NH No. 146) in the State of Madhya Pradesh.
- (lvi) S.O. 3704(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lvii) S.O. 3755(E) published in Gazette of India dated 20th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 3 (Shivpuri-Dewas Section) in the State of Madhya Pradesh.
- (lviii) S.O. 3674(E) published in Gazette of India dated 17th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Katni-Jabalpur Section) in the State of Madhya Pradesh.

- (lix) S.O. 3813(E) published in Gazette of India dated 26th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 69 (Betul-Pandhurna Section) in the State of Madhya Pradesh.
- (lx) S.O. 3504(E) published in Gazette of India dated 27th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 86 Ext. (Bhopal to Sanchi Section) in the State of Madhya Pradesh.
- (lxi) S.O. 1511(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxii) S.O. 1512(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 767(E) dated 4th March, 2014.
- (lxiii) S.O. 1513(E) published in Gazette of India dated 13th June, 2014, declaring highway, mentioned therein, as new National Highway.
- (lxiv) S.O. 1514(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (lxv) S.O. 1515(E) published in Gazette of India dated 13th June, 2014, declaring highways, mentioned therein, as new National Highways.
- (lxvi) S.O. 1516(E) published in Gazette of India dated 13th June, 2014, rescinding Notification No. S.O. 2794(E) dated 16th September, 2013.
- (lxvii) S.O. 1517(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxviii) S.O. 1518(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

- (Ixxix) S.O. 1519(E) published in Gazette of India dated 13th June, 2014, declaring highways, mentioned therein, as new National Highways.
- (Ixxx) S.O. 1520(E) published in Gazette of India dated 13th June, 2014, containing corrigendum to the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxi) S.O. 1521(E) published in Gazette of India dated 13th June, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
- (Ixxxii) S.O. 1522(E) published in Gazette of India dated 13th June, 2014, declaring highways, mentioned therein, as new National Highways.
- (Ixxxiii) S.O. 1670(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxiv) S.O. 1671(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxv) S.O. 1672(E) published in Gazette of India dated 2nd July, 2014, entrusting Highway Nos. 49 & 210 in the State of Tamil Nadu to National Highways Authority of India.
- (Ixxxvi) S.O. 1673(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1297(E) dated 24th November, 2004.
- (Ixxxvii) S.O. 1674(E) published in Gazette of India dated 2nd July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (Ixxxviii) S.O. 1833(E) published in Gazette of India dated 15th July, 2014, entrusting Highway Nos. 23 & 200 in the State of Tamil Nadu to National Highways Authority of India.

- (lxxix) S.O. 1834(E) published in Gazette of India dated 15th July, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (lxxx) S.O. 2413(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (lxxxi) S.O. 2317(E) published in Gazette of India dated 12th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Kolkata-Chennai Corridor) in the State of Andhra Pradesh.
- (lxxxii) S.O. 2405(E) published in Gazette of India dated 17th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 44 in the State of Andhra Pradesh.
- (lxxxiii) S.O. 330(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (lxxxiv) S.O. 808(E) published in Gazette of India dated 15th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.
- (lxxxv) S.O. 2119(E) published in Gazette of India dated 22nd August, 2014, making certain amendments in the Notification No. S.O. 2429(E) dated 2nd August, 2013.
- (lxxxvi) S.O. 2848(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance,

management and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

- (lxxxvii) S.O. 2582(E) published in Gazette of India dated 1st October, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 67 in the State of Andhra Pradesh.
- (lxxxviii) S.O. 2596(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad-Hariharganj Section) in the State of Bihar.
- (lxxxix) S.O. 2621(E) and S.O. 2624(E) published in Gazette of India dated 29th August, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 113 in the State of Rajasthan.
- (xc) S.O. 1715(E) published in Gazette of India dated 17th June, 2013 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Bawal Section) in the State of Haryana.
- (xci) S.O. 1725(E) published in Gazette of India dated 17th June, 2013 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 21 (Kiratpur-Bilaspur Section) in the State of Himachal Pradesh.
- (xcii) S.O. 124(E) published in Gazette of India dated 17th January, 2014 regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Ambala-Kaithal Section) in the State of Haryana.
- (xciii) S.O. 3289(E) and S.O. 3290(E) published in Gazette of India dated 31st October, 2013, regarding acquisition of land for building,

maintenance, management and operation of different stretches of National Highway No. 200 in the State of Odisha.

- (xciv) S.O. 3291(E) published in Gazette of India dated 31st October, 2013, making certain amendments in the Notification No. S.O. 2619(E) dated 30th October, 2012.
- (xcv) S.O. 3295(E) published in Gazette of India dated 31st October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 30A (Fatuha-Harnaut-Barh Section) in the State of Bihar.
- (xcvi) S.O. 2992(E) published in Gazette of India dated 3rd October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 201 (Nabarangpur-Kokasara Section) in the State of Odisha.
- (xcvii) S.O. 2618(E) to S.O. 2620(E) published in Gazette of India dated 29th August, 2013, regarding acquisition of land for building, maintenance, management and operation of different stretches of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad-Hariharganj Section) in the State of Bihar.
- (xcviii) S.O. 1933(E) published in Gazette of India dated 1st July, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 106 (Birpur-Bihpur Section) in the State of Bihar.
- (xcix) S.O. 2595(E) published in Gazette of India dated 23rd August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 98 (Patna-Mahabalipur-Arwal-Aurangabad- Hariharganj Section) in the State of Bihar.

- (22) Nine statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (xciii) to (xcix) of (21) above.
- (23) A copy each of the following Notifications (Hindi and English versions) under Section 37 of the National Highways Authority of India Act, 1988:-
- (i) The National Highways Authority of India (the term of office and other conditions of service of Members Amendment Rules, 2014 published in Notification No. G.S.R. 604(E) in Gazette of India dated 21st August, 2014.
 - (ii) The National Highways Authority of India (the term of office and other conditions of service of Members Second Amendment Rules, 2014 published in Notification No. G.S.R. 665(E) in Gazette of India dated 17th September, 2014.
- (24) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mumbai Port Trust (Pension Fund Trust), Mumbai, for the year 2013-2014.
- (25) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kandla Port Trust, Kandla, for the year 2013-2014.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kandla Port Trust, Kandla, for the year 2013-2014, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kandla Port Trust, Kandla, for the year 2013-2014.

6. Messages from Rajya Sabha

Secretary-General reported the following messages from Rajya Sabha:-

- (i) That in furtherance of the motion adopted by the Rajya Sabha at its sitting held on the 14th August, 2014, for filling up of vacancies of five members to the Joint Committee on Offices of Profit and of which four members were duly elected and reported to the House on the 2nd December, 2014, Rajya Sabha concurred in recommending to the Lok Sabha the election to remaining one vacancy of Rajya Sabha to the Joint Committee on Offices of Profit and Shri Naresh Agrawal, Member, Rajya Sabha being duly elected to the said Committee.
- (ii) That at its sitting held on the 10th December, 2014, Rajya Sabha agreed without any amendment to the School of Planning and Architecture Bill, 2014, passed by the Lok Sabha on the 3rd December, 2014.

7. Report of Committee on Estimates

Dr. Murli Manohar Joshi presented the First Report (Hindi and English versions) of Committee on Estimates (2014-15) on the subject 'Occurrence of High Arsenic Content in Ground Water' pertaining to the Ministry of Water Resources, River Development & Ganga Rejuvenation.

8. Reports of Public Accounts Committee

Prof. K. V. Thomas presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2014-15):-

- (1) Seventh Report on 'Duty Drawback Scheme' relating to the Ministry of Finance.

- (2) Eighth Report on 'Water Pollution in India' relating to the Ministry of Environment and Forest.
- (3) Ninth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Sixty-fourth Report (15th Lok Sabha) on 'Excesses over Voted Grants and Charged Appropriations (2010-11)'.
(2010-11)'.
(2010-11)'.
(2010-11)'.
- (4) Tenth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Eighty-seventh Report (15th Lok Sabha) on 'Tax Administration' relating to the Ministry of Finance.

12.10 P.M.

9. Report of Standing Committee on Science & Technology, Environment & Forests

Kumari Sushmita Dev laid on the Table the Two Hundred Fifty-third Report (Hindi and English versions) of the Standing Committee on Science & Technology, Environment & Forests on 'The Wild Life (Protection) Amendment Bill, 2013'.

***12.12 P.M.**

10. Submission by Members

Shri Mallikarjun Kharge and Shri Mulayam Singh Yadav made submission regarding reported incident of conversion in Uttar Pradesh.

Sarvashri Jyotiraditya M. Scindia, Sultan Ahmed, Jai Prakash Narayan Yadav, Mohammad Salim, Anant Gangaram Geete, Tariq Anwar and Rajesh Ranjan alias Pappu Yadav also spoke on the same issue.

#Shri Rajiv Pratap Rudy responded.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.11 P.M.)

*From 12.12 P.M. to 1.09 P.M., Members raised matters of urgent public importance.

#At 12.18 P.M.

2.11 P.M.**11. Government Bill – Introduced**

The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2014.

2.13 P.M.**12. Matters under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Om Birla regarding need to accord early approval to the Parwan irrigation cum drinking water supply project in Jhalawar district, Rajasthan.
- (2) Dr. Heena Gavit regarding need to convert forest villages into revenue villages in Nandurbar Parliamentary Constituency, Maharashtra.
- (3) Shri Hariom Singh Rathore regarding need to stop telecast of serial on Maharana Pratap depicting false historical facts.
- (4) Major General (Retd.) Bhuwan Chandra Khanduri, AVSM regarding need to ensure livelihood and social security of persons hailing from Uttarakhand trained in Guerrilla warfare and who rendered their services during Bangladesh war and in various covert operations.
- (5) Shri C.R. Choudhary regarding need to undertake electrification of hamlets in Western Rajasthan under Rajiv Gandhi Grameen Vidyutikaran Yojana.
- (6) Shri Rajesh Verma regarding need to construct a dam on river Sharada in Sitapur Parliamentary Constituency, Uttar Pradesh.
- (7) Shri Rattan Lal Kataria regarding need to provide a package for all-round development of Ambala Parliamentary Constituency, Haryana.
- (8) Shri Kapil Moreshwar Patil regarding need to construct underpasses on National Highway No. 3 in Bhiwandi Parliamentary Constituency, Maharashtra.

- (9) Shri Kodikunnil Suresh regarding need to start construction of ESI Medical college at Mavelikkara and start the operation of Paramedical institute at Ezhukone in Kerala.
- (10) Shri R.K. Bharathi Mohan regarding need to provide adequate railway services and passenger facilities at Kumbakonam railway Station in Tamil Nadu in view of the Mahamaham Festival in 2016.
- (11) Shri T. Radhakrishnan regarding need to expedite setting up of an AIIMS like Institute at Thoppur in Virudhunagar Parliamentary Constituency, Tamil Nadu.
- (12) Smt. Aparupa Poddar regarding need to set up a Bio-Entrepreneurship Institute at Radhanagar, Hooghly district, West Bengal and also promote Radhanagar, the birth place of Raja Ram Mohan Roy as a tourist place.
- (13) Shri Bhartruhari Mahtab regarding need to restore the CST at the rate of 4% till the implementation of Goods and Services Tax in Odisha.
- (14) Dr. Shrikant Shinde regarding need to look into the incident of release of hazardous waste in Waldhuni river in Ulhasnagar in Maharashtra severely affecting scores of people of the area.

2.15 P.M.

@13. Statutory Resolution—Under Consideration

Time Allotted: 4 Hrs.
Time Taken: 15 Mts.
Balance: 3 Hrs. 45 Mts.

Shri C.N. Jayadevan moved following resolution:-

“That this House disapproves of the Coal Mines (Special Provisions) Ordinance, 2014 (No.5 of 2014) promulgated by the President on 21 October, 2014.”

@14. Government Bill – Under Consideration

The Coal Mines (Special Provisions) Bill, 2014.

Motion for consideration of the Bill was moved by Shri Piyush Goyal.

#Shri Varun Feroze Gandhi took part in the combined debate on the Resolution (vide **para 13** above) and the motion for consideration of the Bill.

The discussion was not concluded.

*(Due to interruptions, Lok Sabha adjourned at 2.16 P.M.
and re-assembled at 3.01 P.M.)*

@Discussed together

#From 6.23 P.M. to 6.38 P.M.

3.01 P.M.

15. Discussion under Rule 193

Time Taken: 3 Hrs. 22 Mts.

The Speaker made the following observation:-

"I have received a notice under Rule 193 from Shri Jyotiraditya Scindia regarding situation arising due to the reported incidents of religious conversion. As a special case, I am allowing this discussion without any entry in the List of Business, and the discussion will start now."

Thereafter, Shri Jyotiraditya Scindia raised a discussion on the subject.

The following members took part in the debate:-

1. Shri Sumedhanand Sarswati
2. Shri P. Kumar
3. Prof. Saugata Roy
4. Shri Bhartruhari Mahtab
5. Shri Arvind Sawant
6. Shri Mulayam Singh Yadav
7. Shri H.D. Devegowda
8. Shri Konda Vishweshwar Reddy
9. Shri Mohammad Salim
10. Shri Mekapati Raja Mohan Reddy
11. Shri Tariq Anwar
12. Shri M. Murli Mohan
13. Shri Rajesh Ranjan alias Pappu Yadav
14. Shri Rajendra Agrawal
15. Shri Prem Singh Chandumajra
16. Shri E.T. Mohammad Basheer
17. Shri Kaushalendra Kumar
18. Shri Bhagwant Mann

19. Shri Asaduddin Owaisi
20. Shri N.K. Premachandran
21. Shri C.N. Jayadevan
22. Smt. Ranjeet Ranjan

Shri M. Venkaiah Naidu replied to the debate.

The discussion was concluded.

6.38 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 12th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 12, 2014/Agrahayana 21, 1936 (Saka)

No.48

11.00 A.M.

1. Reference

The Speaker made reference to the thirteenth anniversary of the terrorist attack on Parliament House on 13th December, 2001.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of those who laid down their lives in foiling the terrorist attack.

11.04 A.M.

2. Starred Questions

Starred Question No. 281 was orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.13 A.M.
and re-assembled at 11.25 A.M.)*

11.25 A.M.

Starred Question Nos. 282–285 were orally answered. Replies to Starred Question Nos. 286–300 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3221–3450 were laid on the Table.

4. Submission by Members

On a number of members, raising the issue of remarks made by a member in the House glorifying the assassin of the Father of the Nation, Minister of Parliamentary Affairs made a statement*.

The Speaker also made an Observation.

Thereafter, Dr. Swami Sakshi Ji Maharaj expressed his regret%.

12.02 P.M.

5. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following Notifications (Hindi and English versions) under Section 30B of the Chartered Accountants Act, 1949:-

- (i) The Chartered Accountants (Amendment) Regulations, 2014 published in Notification No. 1-CA(7)/154/2014 in Gazette of India dated 22nd July, 2014.
- (ii) G.S.R. 569(E) published in Gazette of India dated 7th August, 2014, making certain amendments in the Notification No. G.S.R. 38(E) dated 19th January, 2011.

(2) A copy of the Notification No. G.S.R.645(E) (Hindi and English versions) published in Gazette of India dated 15th September, 2014, making certain amendments in the Notification No. G.S.R. 1693(E) dated 3rd October, 2007 under Section 40 of the Cost and Works Accountants Act, 1959.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Eastern Indira Gandhi Regional Institute of Health and Medical Sciences, Shillong, for the year 2013-2014.

*At 11.25 A.M.

%At 11.39 A.M.

(4) A copy of the Notification No. S.O. 2198(E) (Hindi and English versions) published in Gazette of India dated 1st September, 2014, electing two Members of Parliament, mentioned therein, as Members of Institute body of Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry issued sub-section 5(1)(k) read with sub-section 6(2) of the Jawaharlal Institute of Post-Graduate Medical Education and Research, Puducherry Act, 2008.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Goa Shipyard Limited, Goa, for the year 2013-2014.
 - (ii) Annual Report of the Goa Shipyard Limited, Goa, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Bharat Dynamics Limited, Hyderabad, for the year 2013-2014.
 - (ii) Annual Report of the Bharat Dynamics Limited, Hyderabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the BEML Limited, Bangalore, for the year 2013-2014.
 - (ii) Annual Report of the BEML Limited, Bangalore, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (6) A copy of the Annual Report (Hindi and English versions) of the Institute of Post Graduate Teaching and Research in Ayurveda (Gujarat Ayurved University), Jamnagar, for the year 2013-2014, alongwith Audited Accounts.
- (7) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Post Graduate

Teaching and Research in Ayurveda (Gujarat Ayurved University),
Jamnagar, for the year 2013-2014.

- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the STCL Limited, Bengaluru, for the year 2013-2014.
- (ii) Annual Report of the STCL Limited, Bengaluru, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the PEC Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the PEC Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the India Trade Promotion Organisation, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the India Trade Promotion Organisation, New Delhi, for the year 2013-2014.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the M/s Marathwada Auto Cluster, Aurangabad, Maharashtra, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the M/s Marathwada Auto Cluster, Aurangabad, Maharashtra, for the year 2013-2014.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the M/s South Asia Rubber and Polymers Park, Kolkata, West Bengal, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the M/s South Asia Rubber and Polymers Park, Kolkata, West Bengal, for the year 2013-2014.

- (12) (i) A copy of the Annual Report (Hindi and English versions) of the M/s Bamboo Technology Park, Guwahati, Assam, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the M/s Bamboo Technology Park, Guwahati, Assam, for the year 2013-2014.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the M/s Jabalpur Garment and Fashion Design Cluster Association, Jabalpur, Madhya Pradesh, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the M/s Jabalpur Garment and Fashion Design Cluster Association, Jabalpur, Madhya Pradesh, for the year 2013-2014.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Marine Products Export Development Authority, Kochi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Marine Products Export Development Authority, Kochi, for the year 2013-2014.
- (15) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-
- (i) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 23 of 2014)-Performance Audit of Environment Management in Workshops, Sheds and Production Units of Indian Railways for the year ended March, 2013.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (Civil) (Autonomous Bodies) (No. 30 of 2014)-Performance

Audit of Employees' State Insurance Corporation, Ministry of Labour and Employment, for the year ended March, 2013.

(iii) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 28 of 2014)-Performance Audit of Hospital Management in Indian Railways for the year ended March, 2013.

(16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Public Finance and Policy, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Public Finance and Policy, New Delhi, for the year 2013-2014.

(17) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 38 of the Central Excise Act, 1944:-

(i) G.S.R.791(E) published in Gazette of India dated 11th November, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Central Excise dated 17th March, 2012.

(ii) G.S.R.795(E) published in Gazette of India dated 12th November, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012-Central Excise dated 17th March, 2012.

(iii) G.S.R.836(E) published in Gazette of India dated 21st November, 2014, together with an explanatory memorandum exempting Central Excise duty leviable on drugs, diagnostics and medical products required for the Intensified Malaria Control Project-Phase II funded by the Global Fund to fight AIDS, TB and Malaria, subject to certain conditions, valid upto 30th September, 2015.

(iv) The CENVAT Credit (Eighth Amendment) Rules, 2014 published in Notification No. G.S.R.619(E) in Gazette of India dated 27th August, 2014, together with an explanatory memorandum.

(18) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962:-

- (i) G.S.R.792(E) published in Gazette of India dated 11th November, 2014, together with an explanatory memorandum making certain amendments in the Notification No. 12/2012- Customs dated 17th March, 2012.
- (ii) G.S.R.833(E) published in Gazette of India dated 21st November, 2014, seeking to exempt basic Customs Duty as well as additional duty of customs leviable on drugs, diagnostics and medical products required for the Intensified Malaria Control Project-Phase II funded by the Global Fund to fight AIDS, TB and Malaria, subject to certain conditions, valid upto 30th September, 2015.

(19) A copy each of the following Notifications (Hindi and English versions) under Section 159 of the Customs Act, 1962, Section 38 of the Central Excise Act, 1944 and Section 94 of the Finance Act, 1994:-

- (i) The Customs, Central Excise Duties and Service Tax Drawback (Amendment) Rules, 2014 published in Notification No. G.S.R.813(E) in Gazette of India dated 17th November, 2014, together with an explanatory memorandum.
- (ii) G.S.R.814(E) published in Gazette of India dated 17th November, 2014, together with an explanatory memorandum notifying the All Industry Rates of Duty Drawback with effect from 22.11.2014.

(20) (i) A copy of the Annual Report (Hindi and English versions) of the Goods and Services Tax Network, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Goods and Services Tax Network, New Delhi, for the year 2013-2014.

(21) A copy each of the following Notifications (Hindi and English versions) under sub-section (7) of Section 9A of the Customs Tariff Act, 1975:-

- (i) G.S.R.834(E) published in Gazette of India dated 21st November, 2014, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of 'Diclofenac Sodium', originating in, or exported from the People's Republic of China for a period of five years, pursuant to the final findings in sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.
- (ii) G.S.R.835(E) published in Gazette of India dated 21st November, 2014, together with an explanatory memorandum seeking to levy definitive anti-dumping duty on imports of Digital Versatile Discs-Recordable, originating in, or exported from the People's Republic of China, Hong Kong and Chinese Taipei for a period of five years, pursuant to the final findings in sunset review investigations conducted by the Directorate General of Anti-dumping and Allied Duties.

(22) A copy of the 23rd Progress Report (Hindi and English versions) on the Action Taken pursuant to the Recommendations of the Joint Parliamentary Committee on Stock Market Scam and matters relating thereto –December, 2014.

12.04 P.M.

6. Announcement by Speaker

The Speaker made an announcement regarding nomination of Shri K.H. Muniyappa and Dr. P. Venugopal as members of the Panel of Chairpersons, Lok Sabha.

7. Reports of Standing Committee on Transport, Tourism and Culture

Shri Rajesh Pandey laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Transport, Tourism and Culture:-

- (1) The Two Hundred Fourteenth Report on the Action taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred First Report on Functioning of National Academies and other Cultural Institutions - Issues and Challenges.
- (2) The Two Hundred Fifteenth Report on the Action taken by the Government on the Recommendations/ Observations of the Committee contained in its Two Hundred Third Report on Privatization of Services at Airports.
- (3) The Two Hundred Sixteenth Report on the Action Taken by the Government on the Recommendations/Observations of the Committee contained in its Two Hundred Eleventh Report on Upkeep of various Monuments in Delhi, National Museum and other important issues pertaining to the Ministry of Culture.

12.05 P.M.

8. Statement by Minister of State in the Ministry of Parliamentary Affairs

Shri Rajiv Pratap Rudy made a statement regarding Government Business for the week commencing the 15th December, 2014.

12.12 P.M.

9. Reference by the Speaker

The Speaker made reference to the declaration of 21 June as International Day of Yoga by the United Nations General Assembly at their 69th Session.

10. Motion for Election to the Court of the Aligarh Muslim University

Dr. Ramshankar Katheria on behalf of Smt. Smriti Zubin Irani moved the following motion : -

“That in pursuance of sub-clause (xxiv) of clause 1 and clause 2 of Statute 14 of the Statutes of Aligarh Muslim University, the members of this House do proceed to elect, in such manner as the Speaker may direct, six members from amongst themselves to serve as members of the Court of the Aligarh Muslim University, subject to the other provisions of the said Statutes.”

The motion was adopted.

12.16 P.M.**11. Government Bill – Introduced**

The Companies (Amendment) Bill, 2014

12.17 P.M.

§12. Statutory Resolution –Negatived

Time Taken: 3 Hrs. 33 Mts.

Further discussion on the following resolution moved by Shri C.N. Jayadevan on the 11th December, 2014, continued :-

“That this House disapproves of the Coal Mines (Special Provisions) Ordinance, 2014 (No.5 of 2014) promulgated by the President on 21 October, 2014.”

After discussion, as indicated in **para 13** below, the Resolution was negatived.

§13. Government Bill – Passed

The Coal Mines (Special Provisions) Bill, 2014

Further discussion on the motion for consideration of the Bill moved by Shri Piyush Goyal on the 11th December, 2014, continued.

The following members took part in the combined debate on the Resolution (*vide para 12* above) and the motion for consideration of the Bill:-

1. Shri Jyotiraditya M. Scindia
2. Shri A. Arunmozhithevan
3. Shri Kalyan Banerjee
4. Shri Tathagata Satpathy
5. Shri Krupal Balaji Tumane
6. Shri M. Murali Mohan
7. Smt. Kavitha Kalvakuntla
8. Shri Jitendra Chaudhury
9. Shri Mekapati Rajamohan Reddy
10. Shri Hukum Singh
11. Shri Sher Singh Ghubaya

§Discussed together.

12. Shri Rajesh Ranjan alias Pappu Yadav
13. Shri Tamradhwaj Sahu
14. Smt. Anupriya Patel
15. Shri Kaushalendra Kumar
16. Shri Rattan Lal Kataria
17. Shri Dushyant Chautala
18. Dr. Dharam Vira Gandhi
19. Shri Sharad Tripathi
20. Shri Adhir Ranjan Chowdhury

Shri Piyush Goyal replied to the combined debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clause 2 was adopted.

Clause 3 was adopted.

Clause 4 was adopted.

Clauses 5 to 7 were adopted.

Clauses 8 to 13 were adopted.

Clause 14 was adopted.

Clause 15 was adopted.

Clauses 16 to 19 were adopted.

Clauses 20 to 23 were adopted.

Clauses 24 to 33 were adopted.

The Schedule I to Schedule III were adopted.

The Schedule IV was adopted.

Clause 1 was adopted.

The Enacting Formula was adopted.

The Preamble was adopted.

The Long Title was also adopted.

The motion that the Bill be passed, was moved by Shri Piyush Goyal.

The motion was adopted and the Bill was passed.

3.35 P.M.**14. Motion**

Shri Ratan Lal Kataria moved the following motion :-

“That this House do agree with the Third Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 10th December, 2014.”

3.36 P.M.**15. Private Members' Bills – Introduced**

- (1) The Mines and Minerals (Development and Regulation) Amendment Bill, 2014 (*Insertion of new section 3A*) by Shri Vincent H. Pala.
- (2) The Nursing Profession (Abolition of Service Bond and Miscellaneous Provisions) Bill, 2014 by Shri Anto Antony.
- (3) The Constitution (Amendment) Bill, 2014 (*Amendment of the Eighth Schedule*) by Shri Tamradhwaj Sahu.
- (4) The Banning of Harmful Pesticides Bill, 2014 by Shri P. Karunakaran.
- (5) The Maternity Benefit (*Amendment of section 5*) by Shri P. Karunakaran.
- (6) The Persons with Disabilities (Equal Opportunities, Protection of Rights and Full Participation) Amendment Bill, 2014 (*Amendment of section 26 etc.*) by Shri M.K. Raghavan.
- (7) The Drugs (Price Control) Bill, 2014 by Shri M.K. Raghavan.
- (8) The Health Insurance Scheme Bill, 2014 by Shri M.K. Raghavan.
- (9) The Constitution (Amendment) Bill, 2014 (*Amendment of article 316*) by Shri M.K. Raghavan.
- (10) The Central Homoeopathy University Bill, 2014 by Shri Kodikunnil Suresh.
- (11) The Scheduled Castes Hamlets (Provision of Basic Facilities) Bill, 2014 by Shri Kodikunnil Suresh.
- (12) The commercial Crop Workers (Welfare) Bill, 2014 by Shri Kodikunnil Suresh.

- (13) The High Court at Patna (Establishment of a Permanent Bench at Siwan) Bill, 2014 by Shri Om Prakash Yadav.
- (14) The Farmers (Old Age Pensions) Bill, 2014 by Shri Om Prakash Yadav.
- (15) The Flood Control Bill, 2014 by Shri Om Prakash Yadav.
- (16) The Armed Forces Covenant Bill, 2014 by Maj. Gen. B.C. Khanduri AVSM (Retd.).
- (17) The High Court of Jharkhand (Establishment of a Permanent Bench at Dumka) Bill, 2014 by Shri Nishikant Dubey.
- (18) The Farmers (Protection, Prevention of Suicides and Welfare) Bill, 2014 by Shri Nishikant Dubey.
- (19) The Indian Penal Code (Amendment) Bill, 2014 (*Omission of section 353*) by Shri Nishikant Dubey.
- (20) The Constitution (Amendment) Bill, 2014 (*Amendment of the Seventh Schedule*) by Shri P.P. Chaudhary.
- (21) The Constitution (Amendment) Bill, 2014 (*Amendment of the Seventh Schedule*) by Shri P.P. Chaudhary.
- (22) The Constitution (Amendment) Bill, 2014 (*Amendment of the Seventh Schedule*) by Shri P.P. Chaudhary.
- (23) The Vegetable Products (Remunerative Support Price and Insurance) Bill, 2014 by Shri Devji M. Patel.
- (24) The Farmers (Protection from Natural Calamities and Other Welfare Measures) Bill, 2014 by Shri Devji M. Patel.
- (25) The Fruit and Vegetable Board Bill, 2014 by Shri Devji M. Patel.
- (26) The Compulsory Medical Preparedness in Schools Bill, 2014 by Dr. Kirit Premjibhai Solanki.
- (27) The Constitution (Amendment) Bill, 2014 (*Amendment of article 243C*) by Maj. Gen. B.C. Khanduri AVSM (Retd.).
- (28) The Prohibition on Use of Coercive Methods for Recovery of Bank Loans Bill, 2014 by Dr. Kirit Premjibhai Solanki.
- (29) The Indian Penal Code (Amendment) Bill, 2014 (*Insertion of new section 304AA*) by Dr. Kirit Premjibhai Solanki.

- (30) The Euthansia (Regulation) Bill, 2014 by Shri Bhartruhari Mahtab.
- (31) The Public Records (Amendment) Bill, 2014 (*Amendment of Section 2, etc.*) by Dr. Shashi Tharoor.
- (32) The Establishment of Permanent Benches of High Courts at State Capitals Bill, 2014 by Dr. Shashi Tharoor.
- (33) The Good Samaritan (Protection from Civil and Criminal Liabilities) and Miscellaneous Provisions Bill, 2014 by Smt. Kirron Kher.
- (34) The Indian Forest (Amendment) Bill, 2014 (*Amendment of section 2*) by Shri P.D. Rai.
- (35) The Narcotic Drugs and Psychotropic Substances Abuse (Survey) Bill, 2014 by Shri P.D. Rai.
- (36) The States Reorganisation Commission Bill, 2014 Shri Chandrakant Khaire.
- (37) The Compulsory Voting Bill, 2014 by Shri Chandrakant Khaire.
- (38) The Commission for the Formation of the State of Vidarbha Bill, 2014 by Shri Ashok Mahadeorao Nete.
- (39) The Forest (Conservation) Amendment Bill, 2014 (*Insertion of new section 3C*) by Shri Ashok Mahadeorao Nete.
- (40) The Unemployment Allowance Bill, 2014 by Shri Ashok Mahadeorao Nete.
- (41) The Civilian Awards (Recommendation Committee) Bill, 2014 by Shri Ashok Mahadeorao Nete.
- (42) The Constitution (Amendment) Bill, 2014 (*Insertion of new articles 21B, 21C and 21D*) by Shri C.R. Patil.
- (43) The Special Financial Assistance to the State of Gujarat Bill, 2014 by Shri C.R. Patil.
- (44) The Abolition of Begging Bill, 2014 by Shri C.R. Patil.
- (45) The Electricity (Amendment) Bill, 2014 (*Substitution of new section for section 4, etc.*) by Shri Arjun Meghwal.
- (46) The Cow Protection Authority Bill, 2014 by Shri Arjun Meghwal.
- (47) The Tourism Promotion Authority Bill, 2014 by Shri Arjun Meghwal.

(48) The Pre-Conception and Pre-Natal Diagnostic Techniques (Prohibition of Sex Selection) Amendment Bill, 2014 (*Insertion of new section 16B, etc.*) by Shri Arjun Meghwal.

4.04 P.M.

16. Private Member's Bill – Withdrawn

The Acid (Control) Bill, 2014

Further discussion on the motion for consideration of the Bill moved by Dr. Kirit Premjibhai Solanki on the 28th November, 2014, continued.

He resumed his speech.

The following members took part in the debate:-

1. Smt. Anupriya Patel
2. Shri Rajesh Ranjan
3. Shri Adhir Ranjan Chowdhury
4. Shri Jagdambika Pal
5. Prof. Saugata Roy
6. Smt. Jayshreeben Patel
7. Shri Prahlad Singh Patel
8. Shri Bhartruhari Mahtab
9. Smt. Meenakashi Lekhi
10. Shri Hukmdeo Narayan Yadav
11. Shri Bhagwant Mann
12. Shri Bhairon Prasad Mishra
13. Shri Om Prakash Yadav
14. Shri Rattan Lal kataria

Shri Haribhai Parthibhai Chaudhary took part in the debate.

Dr. Kirit Premjibhai Solanki replied to the debate.

The Bill was withdrawn by leave of the House.

5.53 P.M.

17. Private Member's Bill – Under Consideration

The Senior Citizens (Provision of Geriatric and Dementia Care) Bill, 2014

Discussion on the motion for consideration of the Bill moved by Shri Bhartruhari Mahtab commenced.

His speech was unfinished.

The discussion was not concluded.

***6.51 P.M.**

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 15th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

*From 6.00 P.M. to 6.51 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 15, 2014/Agrahayana 24, 1936 (Saka)

No.49

11.00 A.M.

1. Starred Questions

Starred Question Nos. 301-306 were orally answered. Replies to Starred Question Nos. 307–320 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3451–3680 were laid on the Table.

3*. Submission by Member

Prof. Saugata Roy made submission regarding reported misuse of Central Bureau of Investigation.

Shri M. Venkaiah Naidu responded.

*From 11.06 A.M. to 11.08 A.M.

12.01 P.M.**4. Papers laid on the Table**

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Central Board for Workers Education, Nagpur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Board for Workers Education, Nagpur, for the year 2012-2013.
- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 7 of the Employees' Provident Fund and Miscellaneous Provisions Act, 1952:-
 - (i) The Employees' Pension (Second Amendment) Scheme, 2014 published in Notification No. G.S.R. 593(E) in Gazette of India dated 19th August, 2014.
 - (ii) The Employees' Provident Funds (Amendment) Scheme, 2014 published in Notification No. G.S.R. 608(E) in Gazette of India dated 22nd August, 2014.
 - (iii) The Employees' Pension (Amendment) Scheme, 2014 published in Notification No. G.S.R. 609(E) in Gazette of India dated 22nd August, 2014.
 - (iv) The Employees' Deposit-Linked Insurance (Amendment) Scheme, 2014 published in Notification No. G.S.R. 610(E) in Gazette of India dated 22nd August, 2014.
- (4) A copy of the Notification No. G.S.R. 689(E) (Hindi and English versions) published in Gazette of India dated 25th September, 2014, containing corrigendum to the Notification No. G.S.R. 320(E) dated 6th May, 2014 issued under the Employees' Provident Fund and Miscellaneous Provisions Act, 1952.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year

2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi Institute of Petroleum Technology, Rae Bareli, for the year 2013-2014.
- (6) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Balmer Lawrie Investments Limited, Kolkata, for the year 2013-2014.
 - (ii) Annual Report of the Balmer Lawrie Investments Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (1) of Section 28 of the Mines and Minerals (Development and Regulation) Act, 1957:-
- (i) G.S.R. 630(E) published in Gazette of India dated 1st September, 2014, making certain amendments to the Second Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (ii) G.S.R. 631(E) published in Gazette of India dated 1st September, 2014, making certain amendments to the Third Schedule of the Mines and Minerals (Development and Regulation) Act, 1957.
 - (iii) The Mineral Concession (Second Amendment) Rules, 2014 published in Notification No. G.S.R. 710(E) in Gazette of India dated 8th October, 2014

5. Statements of Committee on MPLADS (Lok Sabha)

Dr. M. Thambidurai laid on the table the following Statements (Hindi and English versions) of the Committee on MPLADS (Lok Sabha):-

- (1) Statement showing further action taken by the Government on the recommendations/observations contained in the Tenth Report of the Committee regarding Action Taken by the Government on the

recommendations contained in their Seventh Report (15th Lok Sabha) on the Subject 'Development of SC/ST areas through MPLADS funds'.

- (2) Statement showing further action taken by the Government on the recommendations/observations contained in the Twelfth Report of the Committee regarding Action Taken by the Government on the recommendations contained in their Ninth Report (15th Lok Sabha) on the Subject 'Procedure on Provision of MPLADS funds for natural calamities'.
- (3) Statement showing further action taken by the Government on the recommendations/observations contained in the Thirteenth Report of the Committee regarding Action Taken by the Government on the recommendations contained in their Eleventh Report (15th Lok Sabha) on the Subject 'Execution of MPLADS works through Societies/Trusts/NGOs'.

6. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Ninth Report of the Business Advisory Committee.

7. Reports of Standing Committee on Labour

Dr. Virendra Kumar presented the following Reports (Hindi and English versions) of the Standing Committee on Labour:-

- (1) First Report on Demands for Grants (2014-15) of the Ministry of Labour and Employment.
- (2) Second Report on Demands for Grants (2014-15) of the Ministry of Textiles.

12.03 P.M.**8. Statements by Ministers**

- (1) The Minister of External Affairs made a statement regarding adoption of June 21 as International Day of Yoga by 69th Session of UN General Assembly.
- (2) The Minister of Micro, Small and Medium Enterprises made the following statements regarding:-
 - (i) the status of implementation of the recommendations contained in the 253rd Report of the Standing Committee on Industry on Action Taken by the Government on recommendations/observations contained in the 244th Report of the Committee on Demands for Grants (2013-14), pertaining to the Ministry of Micro, Small and Medium Enterprises.
 - (ii) the status of implementation of the recommendations contained in the 258th Report of the Standing Committee on Industry on Action Taken by the Government on recommendations/observations contained in the 245th Report of the Committee on 'Review of Implementation of MSMED Act, 2006', pertaining to the Ministry of Micro, Small and Medium Enterprises'.
- (3)* The Minister of Home Affairs made a statement on the arrest of a youth running Twitter handle on behalf of ISIS.

#12.11 P.M.

9. Calling Attention

Shri P.V. Midhun Reddy called the attention of the Minister of Health and Family Welfare to the situation arising out of food adulteration in the country and steps taken by the Government in this regard.

The Minister of Health and Family Welfare made a statement in regard thereto.

The Minister of Health and Family Welfare also replied to the clarificatory questions asked by the members.

(Lok Sabha adjourned at 1.23 P.M. and re-assembled at 2.32 P.M.)

2.32 P.M.**10. Matters Under Rule 377**

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Dr. Sanjay Jaiswal regarding need to construct a bridge across river Gandak between Pakhnaha in Bettiah, Bihar and Tamkuhi in Kushinagar district, Uttar Pradesh.
- (2) Shri Kanwar Singh Tanwar regarding need to undertake measures to check discharge of effluents in Bagad river by industrial factories in Gajraula under Amroha parliamentary Constituency, Uttar Pradesh.
- (3) Shri Yogi Aditya Nath regarding need to include Bhojpuri in the Eight Schedule to the Constitution.
- (4) Shri Prahlad Singh Patel regarding need to provide adequate compensation and alternative land to people whose land has been acquired for Nauradehi Wildlife Reserve in Damoh Parliamentary Constituency, Madhya Pradesh.
- (5) Col. Sona Ram Choudhary regarding need to augment railway services and passenger facilities in Barmer Parliamentary Constituency, Rajasthan.
- (6) Smt. Krishna Raj regarding need to provide sewerage system in Sahajahanpur Parliamentary Constituency, Uttar Pradesh.
- (7) Major General (Retd.) Bhuwan Chandra Khanduri, AVSM regarding need to improve BSNL mobile service in Garhwal Parliamentary Constituency, Uttarakhand.
- (8) Shri Dipsinh Shankarshinh Rathod regarding need to expedite conversion of metre-gauge railway line between Ahmedabad and Udaipur into broad-gauge.
- (9) Shri Gaurav Gogoi regarding need to continue the supply of subsidized rations to tea labourers in Assam.

- (10) Shri J. Jayasingh Thiyagaraj Natterjee regarding need to allocate funds for setting up of Desalination Plants at Chennai, Ramanathapuram and Tuticorin in Tamil Nadu.
- (11) Shri Dinesh Trivedi regarding need to continue to permit research work on embryonic stem cells in the country and provide adequate funds for the purpose.
- (12) Dr. Sidhant Mohapatra regarding need to produce value added products from minerals produced by Indian Rare Earths Limited in Odisha.
- (13) Shri Gajanan Kirtikar regarding need to modernize jetties in Varsova and Madh in Mumbai North-West Parliamentary Constituency.
- (14) Shri K. Rammohan Naidu regarding need to provide adequate facilities to fishermen in Srikakulam Parliamentary Constituency, Andhra Pradesh.
- (15) Smt. P.K. Sreemathi Teacher regarding need to enhance the widow pension to Rs. 1500 per month and also raise financial assistance in order to enable them to marrying off their daughters.

2.33 P.M.

11. Government Bill – Passed

The Public Premises (Eviction of Unauthorised Occupants) Amendment Bill, 2014.

Time Taken: 2 Hrs. 28 Mts.

The motion for consideration of the Bill was moved by Shri M. Venkaiah Naidu.

The following members took part in the debate:-

1. Km. K. Sushmita Dev
2. Smt. Meenakashi Lekhi
3. Shri R. Gopalakrishnan
4. Prof. Saugata Roy
5. Shri P.K. Biju
6. Dr. Kirit Somaiya
7. Shri Dipender Singh Hooda
8. Shri Tathagata Satpathy
9. Shri B. Vinod Kumar
10. Shri Akshay Yadav
11. Shri Rajesh Ranjan alias Pappu Yadav
12. Shri Kaushalendra Kumar
13. Shri S.P. Muddahanume Gowda
14. Dr. Arun Kumar
15. Shri Dushyant Chautala
16. Shri N. Kristappa

Shri M. Venkaiah Naidu replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 6 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri M. Venkaiah Naidu.

The motion was adopted and the Bill was passed.

5.01 P.M.

12. Government Bill – Introduced

- (i) *The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2014*
- (ii) *The Motor Vehicles (Amendment) Bill, 2014*

5.12 P.M.

13. Discussion under Rule 193

Time Permissible: 2 Hrs.
Time Taken: 1 Hr. 53 Mts.
Balance : 07 Mts.

Further discussion on the reported dilution of Mahatma Gandhi National Rural Employment Guarantee Scheme raised by Shri Sankar Prasad Datta on the 9th December, 2014, continued.

The following members took part in the debate:-

1. Shri V. Elumalai
2. Shri Abhishek Banerjee
3. Shri Kalikesh N. Singh Deo
4. Shri Jayader Galla
5. Shri Mekapati Raja Mohan Reddy
6. Shri Prahlad Singh Patel (speech unfinished)

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 16th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 16, 2014/Agrahayana 25, 1936 (Saka)

No.50

11.00 A.M.

1. Starred Questions

Starred Question Nos. 321-325 were orally answered. Replies to Starred Question Nos. 326–340 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 3681–3910 were laid on the Table.

*3. Submission by Members

Upon some members raising the issue of Union Government acting against federal principles, Shri M. Venkaiah Naidu responded.

12.00 Noon

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report (Hindi and English versions) of the Dr. Ambedkar Foundation, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (2) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Ambedkar Foundation, New Delhi, for the year 2013-2014.

*At 11.13 A.M.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the Sports Authority of India, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sports Authority of India, New Delhi, for the year 2012-2013.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi National Institute of Youth Development, Sriperumbudur, for the year 2013-2014.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2013-2014, alongwith Audited Accounts.
(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre of Excellence for Medicinal Plants and Traditional Knowledge, Bengaluru, for the year 2013-2014.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2012-2013, alongwith Audited Accounts.
(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Salim Ali Centre for Ornithology and Natural History, Coimbatore, for the year 2012-2013.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.

(9) A copy of the Environment (Protection) (Fifth Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 789(E) in Gazette of India dated 11th November, 2014 under Section 26 of the Environment (Protection) Act, 1986.

(10) A copy of the Notification No. G.S.R. 497(E) (Hindi and English versions) published in Gazette of India dated 11th July, 2014 appointing the United India Insurance Company Limited as a fund manager under "the Environment Relief Fund Scheme, 2008" issued under Section 7A of the Public Liability Insurance Act, 1991.

(11) A copy of the Delhi Police (Appointment and Recruitment)(Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. F. 16/4/2013/HP-I/Estt./2943 to 2946 in Delhi Gazette dated 8th September, 2014 under sub-section (2) of Section 148 of the Delhi Police Act, 1978.

(12) A copy each of the following Notifications (Hindi and English versions) issued under Section 11 of the National Investigation Agency Act, 2008:-

- (i) S.O. 1564(E) published in Gazette of India dated 19th June, 2014, regarding appointment of 'Additional Judge' to preside over the Special Court under Section 11(6) and 11(9) of the National Investigation Agency Act, 2008.
- (ii) S.O. 2212(E) published in Gazette of India dated 2nd September, 2014, regarding appointment of 'Judge' to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (iii) S.O. 2370(E) published in Gazette of India dated 16th September, 2014, regarding appointment of 'Judge' to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (iv) S.O. 3001(E) published in Gazette of India dated 27th November, 2014, regarding appointment of 'Judge' to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.

- (v) S.O. 3002(E) published in Gazette of India dated 27th November, 2014, regarding appointment of 'Judge' to preside over the Special Court under Section 11(6) and 11(9) of the National Investigation Agency Act, 2008.
 - (vi) S.O. 3003(E) published in Gazette of India dated 27th November, 2014, regarding appointment of 'Judge' to preside over the Special Court under Section 11(3) of the National Investigation Agency Act, 2008.
- (13) A copy of Notification No. S.O. 2735(E) (Hindi and English versions) published in Gazette of India dated 21st October, 2014, regarding delegating the powers to Administrator/Lieutenant of the UTs in accordance with Article 239 of the Constitution to discharge functions of the State Governments under the National Investigation Agency Act, 2008 issued under article 239 of the Constitution.
- (14) A copy of Notification No. S.O. 3067 (E) (Hindi and English versions) published in Gazette of India dated 4th December, 2014, specifying Joint Secretary (IS-I) as Designated Authority under Section 2(i)(e) of the Unlawful Activities (Prevention) Act, 1967 issued under sub-section (1) of section (2) of the said Act.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Union of India, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Union of India, New Delhi, for the year 2013-2014.
- (16) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the Jammu and Kashmir Horticultural Produce Marketing and Processing Corporation Limited for the years 1997-1998 to 2013-2014 within the stipulated period of nine months after the close of the respective accounting years.

- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Urban Co-operative Banks and Credit Societies Limited, New Delhi, for the year 2013-2014.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Agricultural Cooperative Marketing Federation of India Limited, New Delhi, for the year 2013-2014.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Cooperative Development Corporation, Mumbai, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation, Mumbai, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the National Cooperative Development Corporation (Employees Provident Fund), Mumbai, for the year 2013-2014, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government of the working of the National Cooperative Development Corporation, Mumbai, for the year 2013-2014.

- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Agricultural Extension Management, Hyderabad, for the year 2013-2014.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Council for Cooperative Training, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Cooperative Training, New Delhi, for the year 2013-2014.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Federation of Co-operative Spinning Mills Limited, Mumbai, for the year 2013-2014.
- (23) (i) A copy of the Annual Report (Hindi and English versions) of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the National Labour Cooperatives Federation of India Limited, New Delhi, for the year 2013-2014.

(24) A copy each of the following Notifications (Hindi and English versions) under sub-section (6) of Section 3 of the Essential Commodity Act, 1955:-

- (i) The Fertiliser (Control) Fourth Amendment Order, 2014 published in Notification No. S.O. 2969(E) in Gazette of India dated 25th November, 2014.
- (ii) S.O. 2970(E) published in Gazette of India dated 25th November, 2014, notifying customised fertilisers, mentioned therein, for a period of three years from the date of publication of this notification.
- (iii) S.O. 2971(E) published in Gazette of India dated 25th November, 2014, notifying the provisional fertilizer Di Ammonium Phosphate Coated with 4% Sulphur, to be manufactured in India for a period of three years from the date of publication of this notification.

(25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2013-2014.
 - (ii) Annual Report of the Brahmaputra Cracker and Polymer Limited, Dibrugarh, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Plastics Engineering and Technology, Chennai, for the year 2013-2014.

(27) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Hindustan Paper Corporation Limited, Delhi, for the year 2013-2014.
- (ii) Annual Report of the Hindustan Paper Corporation Limited, Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Cement Corporation of India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Cement Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Statement regarding Review by the Government of the working of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Bridge and Roof Company (India) Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Statement regarding Review by the Government of the working of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2013-2014.
- (ii) Annual Report of the Tungabhadra Steel Products Limited, Tungabhadra Dam, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Fluid Control Research Institute, Palakkad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Fluid Control Research Institute, Palakkad, for the year 2013-2014.

(29) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Rehabilitation Plantations Limited, Kollam, for the year 2013-2014.
- (ii) Annual Report of the Rehabilitation Plantations Limited, Kollam, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(30) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 141 of the Border Security Force Act, 1968:-

- (i) The Border Security Force, Combatised Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment (Amendment) Rules, 2014 published in Notification No. G.S.R. 545(E) in Gazette of India dated 31st July, 2014.
- (ii) The Border Security Force, Headquarters, Senior Gestetner Operator (Group 'C' post) Recruitment (Amendment) Rules, 2014 published in Notification No. G.S.R. 757(E) in Gazette of India dated 29th October, 2014.

(31) A copy of the Central Reserve Police Force Group 'C' (General Duty/Technical/Tradesmen) Cadre Recruitment (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 801(E) in Gazette of India dated 13th November, 2014 under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949.

(32) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 22 of the Central Industrial Security Force Act, 1968:-

- (i) The Central Industrial Security Force, Security Wing, Constable (Bandsman-cum-GD) Recruitment Amendment Rules, 2014 published in Notification No. G.S.R.804(E) in Gazette of India dated 14th November, 2014.
- (ii) The Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Stenographer) and Head Constable (Ministerial) Recruitment

Amendment Rules, 2014 published in Notification No. G.S.R.805(E) in Gazette of India dated 14th November, 2014.

- (iii) The Central Industrial Security Force, Security Wing, Assistant Sub-Inspector (Executive) Recruitment Amendment Rules, 2014 published in Notification No. G.S.R.806(E) in Gazette of India dated 14th November, 2014.
 - (iv) The Central Industrial Security Force, Fire Wing, Constable (Driver-cum-Pump Operator) Recruitment Amendment Rules, 2014 published in Notification No. G.S.R.807(E) in Gazette of India dated 14th November, 2014.
 - (v) The Central Industrial Security Force, Security Wing, Constable (Driver) Recruitment Amendment Rules, 2014 published in Notification No. G.S.R.808(E) in Gazette of India dated 14th November, 2014.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the REPCO Bank Limited, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the REPCO Bank Limited, Chennai, for the year 2013-2014.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Protection of Plant Varieties and Farmers' Rights Authority, New Delhi, for the year 2013-2014.

(35) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2008-2009.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2009-2010.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2009-2010, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Goa Meat Complex Limited, Panjim, for the year 2010-2011.
- (ii) Annual Report of the Goa Meat Complex Limited, Panjim, for the year 2010-2011, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the National Seeds Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the National Seeds Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2013-2014.
- (ii) Annual Report of the Karnataka Cashew Development Corporation Limited, Mangalore, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item (a) to (c) of (35) above.

(37) A copy each of the following papers (Hindi and English versions) under Section 394(1) of the Companies Act, 2013:-

(i) Review by the Government of the working of the State Farms Corporation of India Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the State Farms Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(38) (i) A copy of the Annual Report (Hindi and English versions) of the National Dairy Development Board, Anand, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Dairy Development Board, Anand, for the year 2013-2014.

(39) A copy of the Agar Agar Grading and Marking Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 575(E) in Gazette of India dated 11th August, 2014 under sub-section (3) of Section 3 of the Agricultural Produce (Grading and Marking) Act, 1937.

(40) A copy of the Insecticides (Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R.797(E) in Gazette of India dated 13th November, 2014 under sub-section (3) of Section 36 of the Insecticides Act, 1968.

(41) A copy of the Notification No. G.S.R. 790(E) (Hindi and English versions) published in Gazette of India dated 10th November, 2014, making certain amendments in the Schedule to the Insecticides Act, 1968 under Section 3 of the said Act.

(42) (i) A copy of the Annual Report (Hindi and English versions) of the Central Warehousing Corporation, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Warehousing Corporation, New Delhi, for the year 2013-2014.
- (43) A copy each of the following Notifications (Hindi and English versions) under Section 52 of the Warehousing (Development and Regulation) Act, 2007:-
- (i) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2014 published in Notification No. G.S.R. 811(E) in Gazette of India dated 17th November, 2014.
- (ii) The Warehousing (Development and Regulation) Registration of Warehouses (Amendment) Rules, 2014 published in Notification No. G.S.R. 821(E) in Gazette of India dated 19th November, 2014.
- #(44) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of financial year 2013-2014, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Crop Processing Technology, Thanjavur, for the year 2013-2014.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Food Technology Entrepreneurship and Management, Sonipat, for the year 2013-2014.

(47) A copy of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 774(E) in Gazette of India dated 5th November, 2014 under sub-section (2) of Section 23 of the Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Act, 1989.

5. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) First Report regarding requests for dropping of assurances (Acceded to).
- (2) Second Report regarding requests for dropping of assurances (Not acceded to).
- (3) Third Report regarding review of pending assurances pertaining to the Ministry of Social Justice and Empowerment.
- (4) Fourth Report regarding review of pending assurances pertaining to the Ministry of Tribal Affairs.

6. Report of Standing Committee on Defence

Maj. Gen B. C. Khanduri, AVSM (Retd.) presented the First Report (Hindi and English versions) of the Standing Committee on Defence on 'Action Taken by the Government on the recommendations/observations contained in the Twentieth Report (Fifteenth Lok Sabha) on Demands for Grants (2013-14)'.

7. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2014-15):-

- (1) First Report on Action Taken by the Government on the Observations/ Recommendations contained in the Thirty-eighth Report (Fifteenth Lok Sabha) on the Subject 'Tax Assessment/Exemptions and Related Matters Concerning IPL/BCCI'.

- (2) Second Report on Demands for Grants (2014-15) of the Ministry of Finance (Departments of Economic Affairs, Financial Services, Expenditure and Disinvestment).
- (3) Third Report on Demands for Grants (2014-15) of the Ministry of Finance (Department of Revenue).
- (4) Fifth Report on Demands for Grants (2014-15) of the Ministry of Corporate Affairs.
- (5) Sixth Report on Demands for Grants (2014-15) of the Ministry of Statistics and Programme Implementation.
- (6) Seventh Report on action taken by the Government on the Observations/ Recommendations contained in the Seventy-ninth Report (Fifteenth Lok Sabha) on the Subject 'Policy on New Licences in the Banking Sector'.

8. Reports of Standing Committee on Petroleum and Natural Gas

Shri Pralhad Joshi presented the following Reports (Hindi and English versions) of the Standing Committee on Petroleum and Natural Gas:-

- (1) First Report on Demands for Grants (2014-15) of the Ministry of Petroleum and Natural Gas.
- (2) Second Report on Action Taken by the Government on the recommendations contained in the Twenty-third Report (Fifteenth Lok Sabha) of the Standing Committee on Petroleum and Natural Gas (2013-14) on 'Functioning of Oil Industry Development Board'.

9. Statements by Ministers

- (1) The Minister of Agriculture made a statement regarding the status of implementation of the recommendations contained in the 61st Report of the Standing Committee on Agriculture on 'Rashtriya Krishi Vikas Yojana – An Evaluation', pertaining to the Department of Agriculture and Cooperation, Ministry of Agriculture.

- (2) The Minister of State in the Ministry of Home Affairs made the following statements regarding:-
- (i) the status of implementation of the recommendations contained in the 179th Report of the Standing Committee on Home Affairs on Action Taken by the Government on the recommendations/ observations contained in the 137th Report of the Committee on 'Rehabilitation of J&K Migrants', pertaining to the Ministry of Home Affairs.
 - (ii) the status of implementation of the recommendations contained in the 180th Report of the Standing Committee on Home Affairs on 'Administration of Union Territories (Daman & Diu, Dadra and Nagar Haveli and Chandigarh)', pertaining to the Ministry of Home Affairs.

12.07 P.M.

10. Motion

Shri Rajiv Pratap Rudy moved the following motion:-

“That this House do agree with the Ninth Report of the Business Advisory Committee presented to the House on 15th December, 2014 subject to modification that the recommendation regarding item at Serial No. 1 already disposed of by the House, be omitted.”

The motion was adopted.

***12.08 P.M.**

11. Submission by Member

On an issue raised by Shri K.C. Venugopal regarding opening of CBSE schools on 25th December, 2014 to celebrate Good Governance Day, Shri Rajiv Pratap Rudy responded.

(Lok Sabha adjourned at 1.32 P.M. and re-assembled at 2.32 P.M.)

*From 12.08 P.M. to 1.32 P.M., Members raised matters of urgent public importance.

2.32 P.M.

12. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Faggan Singh Kulaste regarding need to set up adequate number of procurement centres for purchase of Paddy and Maize in Mandla Parliamentary Constituency.
- (2) Shri Sanganna A. Karadi regarding need to set up a Central Agriculture University, Rice Park and Seeds Development Unit in the unutilized land lying with the State Farms Corporation of India Limited in Koppal Parliamentary Constituency, Karnataka.
- (3) Shri Om Birla regarding need to take suitable measures to protect the crops from damage by wild animals in Kota Parliamentary Constituency, Rajasthan.
- (4) Shri Ravinder Kushwaha regarding need to ensure availability of fertilizers and seeds at Government agencies in Eastern Uttar Pradesh.
- (5) Smt. Neelam Sonker regarding need to augment railway services in Lalganj Parliamentary Constituency, Uttar Pradesh.
- (6) Shri Gajendra Singh Shekhawat regarding need to provide reservation to domicile students of Rajasthan in admission in the National Law University, Jodhpur, Rajasthan.
- (7) Dr. Ramesh Pokhriyal Nishank regarding need to set up a Tertiary Cancer Care Centre in the All India Institute of Medical Sciences like Institute at Rishikesh, Uttarakhand.
- (8) Shri Hari Manjhi regarding need to undertake development programmes in villages in Gaya district, Bihar covered under Pradhan Mantri Adarsh Gram Yojana.
- (9) Shri Rattan Lal Kataria regarding need to construct under-passes and over-bridges at level crossings in Ambala Parliamentary Constituency, Haryana.

- (10) Shri Rajendra Agrawal regarding need to undertake construction of railway line between Meerut and Hastinapur in Uttar Pradesh.
- (11) Shri D.K. Suresh regarding need to establish a Navodaya School, a Kendriya Vidyalaya and an Ekalavya Residential School in Ramanagara district, Karnataka.
- (12) Dr. Shashi Tharoor regarding need to restructure the Short Service Commission scheme in armed forces in order to ensure better post-retirement life to retired officers.
- (13) Shri K. Ashok Kumar regarding need to set up an Indian Institute of Horticulture Research at Krishnagiri, Tamil nadu.
- (14) Shri S. Selvakumara Chinnayan regarding need to establish regulatory mechanism to avoid tax evasion by online retail stores and also protect interests of offline retail sector.
- (15) Smt. Aparupa Poddar regarding need to provide a new halt station at Rosulpur between Tarakeswar and Arambagh in Arambagh Parliamentary Constituency, West Bengal.
- (16) Shri Baijayant Jay Panda regarding need to include tourist destinations in Odisha in the Buddhist Circuit and also upgrade Biju Patnaik Airport, Bhubaneswar to an international Airport.
- (17) Shri Arvind Sawant regarding need to accord classical language status to Marathi language.
- (18) Shri Rama Kishore Singh regarding need to revive the closed sugar mills at Goraul and Motipur in Vaishali Parliamentary Constituency, Bihar.
- (19) Shri Dhananjay Mahadik regarding need to start operation of flights to Mumbai and Tirupati from Kolhapur Airport, Maharashtra.

2.33 P.M.**13. Government Bill – Passed**

Time Taken: 2 Hrs. 13 Mts.

The National Capital Territory of Delhi Laws (Special Provisions) Second (Amendment) Bill, 2014.

The motion for consideration of the Bill was moved by Shri M. Venkaiah Naidu.

The following members took part in the debate:-

1. Shri Pravesh Sahib Singh Verma
2. Shri Depender Singh Hooda
3. Smt. K. Maragatham
4. Prof. Saugata Roy
5. Shri Tathagata Satpathy
6. Shri Shrirang Appa Barne
7. Dr. A. Sampath
8. Shri B. Vinod Kumar
9. Shri Bhagwant Mann
10. Shri Dushyant Chautala
11. Shri Ramesh Bidhuri
12. Shri Manoj Tiwari
13. Shri Maheish Girri
14. Dr. Udit Raj
15. Smt. Meenakashi Lekhi
16. Shri Kanwar Singh Tanwar
17. Shri Rahule Ramesh Shewale

Shri M. Venkaiah Naidu responded.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted, as amended.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill, as amended be passed, was moved by Shri M. Venkaiah Naidu.

The motion was adopted and the Bill, as amended, was passed.

4.46 P.M.

14. Government Bill – Under Consideration

The Companies (Amendment) Bill, 2014.

Time Allotted: 2 Hrs.
Time Taken: 1 Hr. 14 Mts.
Balance: 46 Mts.

The motion for consideration of the Bill was moved by Shri Arun Jaitley.

The following members took part in the debate:-

1. Shri M. Veerappa Moily
2. Dr. Kirit Somaiya
3. Shri S.R. Vijaya Kumar
4. Prof. Saugata Roy
5. Shri Pinaki Misra
6. Shri Prem Das Rai
7. Shri Vinayak Bhaurao Raut

The discussion was not concluded.

6.00 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Wednesday, the 17th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Wednesday, December 17, 2014/Agrahayana 26, 1936 (Saka)

No.51

11.00 A.M.

1. Reference by the Speaker

The Speaker made reference regarding tragic death of many school children and others in a gruesome terrorist attack in Peshawar, Pakistan on 16 December, 2014.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

2. Starred Questions

Starred Question Nos. 341 – 345 were orally answered. Replies to Starred Question Nos. 346 – 360 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 3911 – 4140 were laid on the Table.

12.01 P.M.

4. Resolution

The Speaker made the following resolution :-

"The House having taken note of the inhuman killings of about 141 persons including 132 innocent children who had yet to see light of their lives, by the terrorists in a school in Peshawar, Pakistan on 16 December, 2014, expresses its shock, sense of deep outrage, profound sorrow and condemns this barbaric, senseless and cowardly terrorist attack and extends its heartfelt condolences to and

sympathizes with the Parliament, the Government, the People of Pakistan, the bereaved families and the injured.

The House resolves that all terrorist attacks against innocent people, especially vulnerable children, should be condemned and calls upon all the nations and each and every person with all the energies at their command to fight against all acts of terrorism in all its forms and manifestations.

I hope the House agrees."

The House agreed.

12.00 Noon

5. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Society for Applied Microwave Electronics Engineering and Research, Mumbai, for the year 2013-2014.
- (2) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Development of Advanced Computing, Pune, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Development of Advanced Computing, Pune, for the year 2013-2014.
- (3) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the ITI Limited, Bangalore, for the year 2013-2014.
 - (ii) Annual Report of the ITI Limited, Bangalore, for the year 2013-2014,

alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Telecommunications Consultants India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Telecommunications Consultants India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (4) (i) A copy of the Annual Report (Hindi and English versions) of the Software Technology Parks of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Software Technology Parks of India, New Delhi, for the year 2013-2014.
- (5) (i) A copy of the Annual Report (Hindi and English versions) of the Raman Research Institute, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Raman Research Institute, Bangalore, for the year 2013-2014.
- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Indian National Science Academy, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian National Science Academy, New Delhi, for the year 2013-2014.
- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Birbal Sahni Institute of Palaeobotany, Lucknow, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Birbal Sahni Institute of

Palaeobotany, Lucknow, for the year 2013-2014.

- (8) (i) A copy of the Annual Report (Hindi and English versions) of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Centre for Advanced Scientific Research, Bangalore, for the year 2013-2014.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Science Congress Association, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Science Congress Association, Kolkata, for the year 2013-2014.
- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Association for the Cultivation of Science, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Association for the Cultivation of Science, Kolkata, for the year 2013-2014.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Nano Science and Technology, Mohali, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Nano Science and Technology, Mohali, for the year 2013-2014.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Satyendra Nath Bose National Centre for Basic Sciences, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyendra Nath Bose National

Centre for Basic Sciences, Kolkata, for the year 2013-2014.

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Sciences, India, Allahabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Sciences, India, Allahabad, for the year 2013-2014.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Vigyan Prasar, Noida, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Vigyan Prasar, Noida, for the year 2013-2014.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tropical Meteorology, Pune, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tropical Meteorology, Pune, for the year 2013-2014.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ocean Technology, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ocean Technology, Chennai, for the year 2013-2014.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Antarctic and Ocean Research, Goa, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Antarctic and

Ocean Research, Goa, for the year 2013-2014.

- (18) (i) A copy of the Annual Report (Hindi and English versions) of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the ESSO-Indian National Centre for Ocean Information Services, Hyderabad, for the year 2013-2014.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the Bose Institute, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bose Institute, Kolkata, for the year 2013-2014.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Accreditation Board for Testing and Calibration Laboratories, New Delhi, for the year 2013-2014.
- (21) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Soft Matter Research, Bengaluru, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Soft Matter Research, Bengaluru, for the year 2013-2014.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Advanced Study in Science and Technology, Guwahati, for the year 2013-2014.
- (23)
- (i) A copy of the Annual Report (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of World Affairs, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Council of World Affairs, New Delhi, for the year 2013-2014.
- (24) A copy of the Indian Council of World Affairs, Director-General, other Officers and Employees (Conditions of Service) Regulations, 2014 (Hindi and English versions) published in Notification No. F. No. ICWA/Admin/551/24/2012 in weekly Gazette of India dated 3rd October, 2014, under Section 27 of the Indian Council of World Affairs Act, 2001.
- (25) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a)
 - (i) Review by the Government of the working of the Electronics Corporation of India Limited, Hyderabad, for the year 2013-2014.
 - (ii) Annual Report of the Electronics Corporation of India Limited, Hyderabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Indian Rare Earths Limited, Mumbai, for the year 2013-2014.
 - (ii) Annual Report of the Indian Rare Earths Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Review by the Government of the working of the Uranium Corporation of India Limited, Jaduguda, for the year 2013-2014.
- (ii) Annual Report of the Uranium Corporation of India Limited, Jaduguda, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2013-2014.
- (ii) Annual Report of the North Eastern Handicrafts and Handlooms Development Corporation Limited, Guwahati, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Review by the Government of the working of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2013-2014.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2013-2014.
- (ii) Annual Report of the Bharatiya Nabhikiya Vidyut Nigam Limited, Chennai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Mathematical Sciences, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Mathematical Sciences, Chennai, for the year 2013-2014.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Tata

Memorial Centre, Mumbai, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of Tata Memorial Centre, Mumbai, for the year 2013-2014.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Saha Institute of Nuclear Physics, Kolkata, for the year 2013-2014.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Institute for Plasma Research, Gandhinagar, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute for Plasma Research, Gandhinagar, for the year 2013-2014.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Atomic Energy Education Society, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Atomic Energy Education Society, Mumbai, for the year 2013-2014.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Institute of Physics, Bhubaneswar, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Physics,

Bhubaneswar, for the year 2013-2014.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Science Education and Research, Bhubaneswar, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Science Education and Research, Bhubaneswar, for the year 2013-2014.
- (33) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 2013-2014.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Harish-Chandra Research Institute, Allahabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Harish-Chandra Research Institute, Allahabad, for the year 2013-2014.
- (35) A copy each of the following papers (Hindi and English versions) under article 323 (1) of the Constitution:-
- (i) 64th Annual Report of the Union Public Service Commission, New Delhi, for the year 2013-2014.
- (ii) Memorandum explaining reasons for non-acceptance of advice of the Union Public Service Commission in respect of cases referred to in Chapter 10 of the Report.
- (36) A copy of the Central Civil Services (Conduct) (Third Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 845(E) in Gazette of India dated 27th November, 2014 under article 309 of the Constitution of India.

(37) A copy of the Indian Administrative Service (Regulation of Seniority) Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 420(E) in Gazette of India dated 26th June, 2014 under sub-section (2) of Section 3 of the All India Services Act, 1951.

(38) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mizoram Sarva Shiksha Abhiyan Mission, Aizawl, for the year 2012-2013.

(39) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (38) above.

(40) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (Rajya Shiksha Kendra-Madhya Pradesh), Bhopal, for the year 2013-2014, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (Rajya Shiksha Kendra-Madhya Pradesh), Bhopal, for the year 2013-2014.

(41) (i) A copy of the Annual Report (Hindi and English versions) of the Mahila Samakhya Karnataka, Bangalore, for the year 2012-2013, alongwith Audited Accounts.

(ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Mahila Samakhya Karnataka, Bangalore, for the year 2012-2013.

(42) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (41) above.

(43) (i) A copy of the Annual Report (Hindi and English versions) of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Haryana School Shiksha Pariyojna Parishad (Sarva Shiksha Abhiyan), Panchkula, for the year 2012-2013.
- (44) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (43) above.
- (45) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Rashtriya Madhyamik Shiksha Abhiyan, Kavarrati, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Rashtriya Madhyamik Shiksha Abhiyan, Kavarrati, for the year 2013-2014.
- (46) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. Chandigarh Rashtriya Madhyamik Shiksha Abhiyan, Chandigarh, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. Chandigarh Rashtriya Madhyamik Shiksha Abhiyan, Chandigarh, for the year 2012-2013.
- (47) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (46) above.
- (48) (i) A copy of the Annual Report (Hindi and English versions) of the U.T. Chandigarh Rashtriya Madhyamik Shiksha Abhiyan, Chandigarh, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the U.T. Chandigarh Rashtriya Madhyamik Shiksha Abhiyan, Chandigarh, for the year 2013-2014.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2010-2011, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2010-2011.
- (50) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (49) above.
- (51) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2011-2012, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2011-2012.
- (52) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (51) above.
- (53) (i) A copy of the Annual Report (Hindi and English versions) of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Tamil Nadu State Mission of Education for All (Sarva Shiksha Abhiyan), Chennai, for the year 2012-2013.
- (54) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Haryana, Panchkula, for the year 2006-2007, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the

Government of the working of the Sarva Shiksha Abhiyan Haryana, Panchkula, for the year 2006-2007.

- (56) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (55) above.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Haryana, Panchkula, for the year 2007-2008, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Haryana, Panchkula, for the year 2007-2008.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan (State Project Office) Sikkim, Gangtok, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan (State Project Office) Sikkim, Gangtok, for the year 2013-2014.
- (60) (i) A copy of the Annual Report (Hindi and English versions) of the Auroville Foundation, Auroville, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Auroville Foundation, Auroville, for the year 2013-2014.
- (61) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Allahabad, for the year 2012-2013.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Allahabad, for the year 2012-2013.

- (62) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (61) above.
- (63) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technical Teachers Training and Research, Chennai, for the year 2012-2013.
- (64) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (63) above.
- (65) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Punjab, Bathinda, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Punjab, Bathinda, for the year 2013-2014.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Himachal Pradesh, Shimla, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Himachal Pradesh, Shimla, for the year 2013-2014.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jammu, Jammu, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central University of Jammu, Jammu, for the year 2013-2014.

- (68) (i) A copy of the Annual Report (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the English and Foreign Languages University, Hyderabad, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the English and Foreign Languages University, Hyderabad, for the year 2013-2014.
- (69) (i) A copy of the Annual Report (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Rajiv Gandhi University, Rono Hills, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Rajiv Gandhi University, Rono Hills, for the year 2013-2014.
- (70) (i) A copy of the Annual Report (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Maulana Azad National Urdu University, Hyderabad, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Maulana Azad National Urdu University, Hyderabad, for the year 2013-2014.
- (71) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Bombay, Mumbai, for the year

2013-2014.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Technology Bombay, Mumbai, for the year 2013-2014.
- (72) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Ropar, Ropar, for the year 2013-2014, together with Audit Report thereon.
- (73) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Technology Madras, Chennai, for the year 2013-2014, together with Audit Report thereon.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Malaviya National Institute of Technology, Jaipur, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Malaviya National Institute of Technology, Jaipur, for the year 2012-2013.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, Bhopal, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, Bhopal, for the year 2013-2014.
- (77) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology, Warangal, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology, Warangal, for the year 2013-2014.

(78) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Hindustan Prefab Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Hindustan Prefab Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Chennai Metro Rail Limited, Chennai, for the year 2013-2014.
- (ii) Annual Report of the Chennai Metro Rail Limited, Chennai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(79) (i) A copy of the Annual Report (Hindi and English versions) of the Building Materials and Technology Promotion Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Building Materials and Technology Promotion Council, New Delhi, for the year 2013-2014.

(80) (i) A copy of the Annual Report (Hindi and English versions) of the National Capital Region Planning Board, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Capital Region Planning Board, New Delhi, for the year 2013-2014.

(81) A copy each of the following Notifications (Hindi and English versions) issued under Section 32 of the Metro Railways (Construction of Works) Act, 1978:-

- (i) S.O. 2445(E) published in Gazette of India dated 19th September, 2014 adding metro alignment, mentioned therein, of Hyderabad Metro Rail Corridors Phase-I Project in respect of Metropolitan area of Hyderabad

to the Schedule of the Metro Railways (Construction of Works) Act, 1978.

- (ii) S.O.2731(E) published in Gazette of India dated 21st October, 2014 adding the metro alignment, mentioned therein, of Nagpur Metro Rail Project in respect of the metropolitan area of the Nagpur to the Schedule of the Metro Railways (Construction of Works) Act, 1978.

6. Report of Committee on Private Members' Bills and Resolutions

Dr. M. Thambidurai presented the Fourth Report (Hindi and English versions) of the Committee on Private Members' Bills and Resolutions.

12.06 P.M.

7. Statements by Ministers

- (1) The Minister of External Affairs made a statement regarding 'Sydney hostage crisis'.
- (2) The Minister of State (Independent Charge) of the Ministry of Development of North Eastern Region; Minister of State in the Prime Minister's Office; Minister of State in the Ministry of Personnel, Public Grievances and Pensions; Minister of State in the Department of Atomic Energy; and Minister of State in the Department of Space laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 173rd Report of the Standing Committee on Home Affairs on 'Strengthening of the Working of Ministry of Development of North-Eastern Region for effective implementation of policies, programmes, schemes and projects meant for North Eastern Region', pertaining to the Ministry of Development of North Eastern Region.
- (3) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry made a statement regarding the status of implementation of the recommendations contained in the 112th Report of the Standing Committee

on Commerce on Action Taken by the Government on the recommendations/ observations contained in the 107th Report of the Committee on Demands for Grants (2013-14), pertaining to the Department of Commerce, Ministry of Commerce and Industry.

***12.19 P.M.**

8. Submission by Member

On an issue raised by Shri K.C. Venugopal regarding opening of CBSE schools on 25th December, 2014 to celebrate Good Governance Day, Shri Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.09 P.M. and re-assembled at 2.14 P.M.)

2.14 P.M.

9. Matters Under Rule 377

- (1) Shri Devusingh Jesingbhai Chauhan raised a matter regarding need to convert Nadiad-Kapdvanj-Modasa railway line in Gujarat into broad-gauge.
- (2) Shri Birender Kumar Choudhary raised a matter regarding need to set up an Agriculture University at Rajnagar in Madhubani district, Bihar and also accord the Status of Central University to Rajendra Krishi Mahavidyalaya, Pusa, Bihar to a Central University.
- (3) Shri Vikram Usendi raised a matter regarding need to augment mobile telephone services in Bastar, Chhattisgarh.
- (4) Shri Babulal Chaudhary raised a matter regarding need to ensure adequate power supply in Taj Trapezium Zone in Agra, Uttar Pradesh.
- (5) Shri Raj Kumar Saini raised a matter regarding need to construct embankment along the course of river Yamuna in Haryana to prevent annual floods occurring in the region particularly in Kurukshetra Parliamentary Constituency.

*From 12.14 P.M. to 1.09 P.M., Members raised matters of urgent public importance.

- (6) Smt. Jyoti Dhurve raised a matter regarding need to provide adequate quantity of fertilizer to farmers in Baitul and Harda districts of Madhya Pradesh.
- (7) Shri Ramsinh P. Rathwa raised a matter regarding need to restart operation of trains on Daboi to Chanod rail route in Chhota Udaipur Parliamentary Constituency, Gujarat.
- (8) Shri Deepender Singh Hooda raised a matter regarding need to allocate funds for setting up of rail coach factory at Gohana in Sonapat district, Haryana.
- (9) Shri M. Chandrakasi raised a matter regarding need to expedite completion of Jayamkondam integrated lignite mining and power generation project in Chidambaram Parliamentary Constituency, Tamil Nadu.
- (10) Shri Rabindra Kumar Jena raised a matter regarding need to develop the Rasgovindpur airstrip in Mayurbhanj district of Odisha.
- (11) Shri Vinod Kumar Boianapalli raised a matter regarding need to appoint permanent teachers and other non-teaching staff in Kasturba Gandhi Balika Vidyalayas in the country.
- (12) Smt. Anupriya Patel raised a matter regarding need for transparency in examination conducted by the Staff Selection Commission.
- (13) Shri Rajesh Ranjan raised a matter regarding need to construct an over-bridge on level crossing in Saharsa district, Bihar.
- (14) Shri Kapil Moreshwar Patil raised a matter regarding need to open level crossing no. 62 on Mumbai-Nasik rail route in the vicinity of Wasingaon, in Bhiwandi Parliamentary Constituency, Maharashtra and also construct an over bridge at the level crossing.

As directed by the Chair, Shri Bharat Singh laid on the Table a statement on matter sought to be raised by him under rule 377 regarding need to start work on multipurpose project for development of various facilities in Ballia Parliamentary constituency, Uttar Pradesh.

2.37 P.M.

10. Government Bill – Passed

The Companies (Amendment) Bill, 2014.

Time Taken: 2 Hrs. 35 Mts.

Further discussion on the motion for consideration of the Bill, moved by Shri Arun Jaitley on the 16th December, 2014, continued.

The following members took part in the debate:-

1. Shri Jayadev Galla
2. Shri Konda Vishweshwar Reddy
3. Shri Varaprasad Rao Velagapalli
4. Shri Abhijit Mukherjee
5. Shri Subhash Chandra Baheria
6. Shri V. Panneerselvam
7. Shri Dushyant Chautala
8. Shri Sher Singh Ghubaya
9. Shri N.K. Premachandran
10. Adv. Joice George
11. Shri Hukum Singh

Shri Arun Jaitley replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 21 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Arun Jaitley.

The motion was adopted and the Bill was passed.

3.58 P.M.**11. Government Bill –Under Consideration***The Motor Vehicles (Amendment) Bill, 2014*

Time Allotted : 2 Hrs.
 Time Taken: 1 Hr. 32 Mts.
 Balance: 28 Mts.

The Chair made the following observation :-

"Hon'ble Members, before we take up consideration of the Motor Vehicles (Amendment) Bill, 2014 we have to allot time for its discussion. If the House agrees, we may allot 2 hours."

The House agreed.

The motion for consideration of the Bill was moved by Shri Nitin Jairam Gadkari.

The following members took part in the debate:-

1. Shri Rajeev Satav
2. Dr. Udit Raj
3. Smt. M. Vasanthi
4. Smt. Pratima Mondal
5. Shri Tathagata Satpathy
6. Shri Ram Mohan Naidu Kinjarapu
7. Shri Shrirang Appa Barne
8. Shri B. Vinod Kumar
9. Shri Md. Badaruddoza Khan
10. Shri Prem Singh Chandumajra
11. Shri Jai Prakash Narayan Yadav
12. Shri Bhagwant Mann
13. Shri Om Birla
14. Shri Gaurav Gogoi
15. Smt. Anupriya Patel (speech unfinished)

The discussion was not concluded.

5.30 P.M.

12. Half-An-Hour Discussion

Dr. Kirit Somaiya raised a discussion on points arising out of the answer given by the Minister of Environment, Forests and Climate Change on 26.11.2014 to Starred Question No. 42 regarding "Plastic Hazards".

Shri Prakash Javadekar replied to the discussion.

6.03 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Thursday, the 18th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Thursday, December 18, 2014/Agrahayana 27, 1936 (Saka)

No.52

11.00 A.M.

1. Starred Questions

Starred Question Nos. 361 – 364 were orally answered. Replies to Starred Question Nos. 365 – 380 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4141 – 4370 were laid on the Table.

12.00 Noon

3. Felicitation by the Speaker

The Speaker on behalf of the House congratulated the team of Scientists and Technologists of ISRO for successful launch of the newest rocket 'GSLV Mk. III' from Sriharikota.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Judicial Academy India, Bhopal, for the period August, 2012-July, 2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Bhopal, for the period August, 2012-July, 2013.

- (2) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above.
- (3) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 29 of the Mahatma Gandhi National Rural Employment Guarantee Act, 2005:-
 - (i) S.O.1888(E) published in Gazette of India dated 23rd July, 2014, making further amendments in Schedule I to the Mahatma Gandhi National Rural Employment Guarantee Act, 2005.
 - (ii) The National Rural Employment Guarantee Act Schedule I & Schedule II Amendment Order, 2013 published in Notification No. S.O.1987(E) in Gazette of India dated 4th August, 2014.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Silk Board, Bangalore, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Silk Board, Bangalore, for the year 2013-2014.
- (5)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cotton Textiles Export Promotion Council, Mumbai, for the year 2013-2014.
- (6)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Fashion Technology, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government

of the working of the National Institute of Fashion Technology, New Delhi, for the year 2013-2014.

- (7) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Silk Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Silk Export Promotion Council, Mumbai, for the year 2013-2014.
- (8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the National Jute Manufactures Corporation, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the National Jute Manufactures Corporation, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Handicrafts and Handlooms Exports Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) A copy of Notification No. S.O. 2968(E) (Hindi and English versions) published in Gazette of India dated 25th November, 2014, regarding extension of packaging of Foodgrains and Sugar in jute packaging material for a further period of two months from 30.11.2014 or until further orders, whichever is earlier under sub-section (1) of Section 3 of the Jute Packing Material (Compulsory Use in Packing Commodities) Act, 1987 under sub-section (2) of Section 3 of the said Act.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Powerloom Development and Export Promotion Council, Mumbai, for the year 2013-2014.
- (11) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Neyveli Lignite Corporation Limited and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2013-2014.
- (ii) Annual Report of the Neyveli Lignite Corporation Limited and its subsidiary companies NLC Tamilnadu Power Limited and Neyveli Uttar Pradesh Power Limited for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Coal India Limited, Kolkata, and its subsidiary companies for the year 2013-2014.
- (ii) Annual Report of the Coal India Limited [Vol. I and Vol. II (Part I & II)], Kolkata, for the year 2013-2014, and its subsidiary companies alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Solar Energy Corporation of India, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Solar Energy Corporation of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Power Finance Corporation of India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Power Finance Corporation of India Limited, New

Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(12) A copy each of the following Notifications (Hindi and English versions) under Section 179 of the Electricity Act, 2003:-

- (i) The Joint Electricity Regulatory Commission for the States of Manipur and Mizoram (Form of Annual Statement of Accounts and Records) Rules, 2014 published in Notification No. G.S.R.754(E) in Gazette of India dated 28th October, 2014.
- (ii) The Joint Electricity Regulatory Commission for the States of Manipur and Mizoram (Constitution and the manner of application of the Fund and Form and Time for Preparation of Budget) Rules, 2014 published in Notification No. G.S.R.755(E) in Gazette of India dated 28th October, 2014.

(13) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Statement regarding Review by the Government of the working of the National Projects Construction Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the National Projects Construction Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(14) (i) A copy of the Annual Report (Hindi and English versions) of the Narmada Control Authority, Indore, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Narmada Control Authority, Indore, for the year 2013-2014.

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Shipping Corporation of India Limited, Mumbai, for the year 2013-2014.
 - (ii) Annual Report of the Shipping Corporation of India Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2013-2014.
 - (ii) Annual Report of the Dredging Corporation of India Limited, Visakhapatnam, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Kamarajar Port Limited, Chennai, for the year 2013-2014.
 - (ii) Annual Report of the Kamarajar Port Limited, Chennai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Sethusamudram Corporation Limited, Chennai, for the year 2013-2014.
 - (ii) Annual Report of the Sethusamudram Corporation Limited, Chennai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (16) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Visakhapatnam Port Trust,

Visakhapatnam, for the year 2013-2014.

- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2013-2014, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Visakhapatnam Port Trust, Visakhapatnam, for the year 2013-2014.
- (17)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Paradip Port Trust, Paradip, for the year 2013-2014.
- (18)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2013-2014.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2013-2014, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Jawaharlal Nehru Port Trust, Navi Mumbai, for the year 2013-2014.
- (19)
- (i) A copy of the Annual Administration Report (Hindi and English versions) of the Erstwhile-Bombay Dock Labour Board, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Erstwhile-Bombay Dock Labour

Board, Mumbai, for the year 2013-2014.

- (20) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mormugao Port Trust, Goa, for the year 2013-2014.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Mormugao Port Trust, Goa, for the year 2013-2014, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Mormugao Port Trust, Goa, for the year 2013-2014.
- (21) (i) A copy of the Annual Accounts (Hindi and English versions) of the Paradip Port Trust, Paradip, for the year 2013-2014, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Paradip Port Trust, Paradip, for the year 2013-2014.
- (22) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kolkata Port Trust, Kolkata, for the year 2013-2014.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the Kolkata Port Trust, Kolkata, for the year 2013-2014, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Kolkata Port Trust, Kolkata, for the year 2013-2014.

- (23) (i) A copy of the Annual Accounts (Hindi and English versions) of the Tariff Authority for Major Ports, Mumbai, for the year 2013-2014, together with Audit Report thereon.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Tariff Authority for Major Ports, Mumbai, for the year 2013-2014.
- (24) (i) A copy of the Annual Administration Report (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the New Mangalore Port Trust, New Mangalore, for the year 2013-2014.
- (iii) A copy of the Annual Accounts (Hindi and English versions) of the New Mangalore Port Trust, New Mangalore, for the year 2013-2014, together with Audit Report thereon.
- (iv) A copy of the Review (Hindi and English versions) by the Government on the the Audited Accounts of the New Mangalore Port Trust, New Mangalore, for the year 2013-2014.
- (25) (i) A copy of the Annual Administration Report (Hindi and English versions) of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the V.O. Chidambaranar Port Trust, Tuticorin, for the year 2013-2014.
- (26) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958:-
- (i) The Merchant Shipping (Standards of Training, Certification and Watch-keeping for Seafarers) Rules, 2014 published in Notification No. G.S.R. 546(E) in Gazette of India dated 31st July, 2014.

- (ii) The Merchant Shipping (Management for the Safe Operation of Ships) Amendment Rules, 2014 published in Notification No. G.S.R. 351(E) in Gazette of India dated 23rd May, 2014.
 - (iii) The Merchant Shipping (Recruitment and Placement of Seafarers) Amendment Rules, 2014 published in Notification No. G.S.R. 33(E) in Gazette of India dated 20th January, 2014
- (27) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (i) & (ii) of (26) above.
- (28) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956 :-
- (i) S.O. 2833(E) to S.O. 2835(E) published in Gazette of India dated 7th November, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
 - (ii) S.O. 2836(E) published in Gazette of India dated 7th November, 2014, declaring highways, mentioned therein, as new National Highways.
 - (iii) S.O. 2837(E) published in Gazette of India dated 7th November, 2014, making certain amendments in the Notification No. S.O. 689(E) dated 4th April, 2011.
 - (iv) S.O. 2788(E) published in Gazette of India dated 29th October, 2014, declaring highways, mentioned therein, as new National Highways.
 - (v) S.O. 2789(E) published in Gazette of India dated 29th October, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
 - (vi) S.O. 1626(E) published in Gazette of India dated 27th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (Hyderabad-Yadgiri Section) in the State of Andhra Pradesh.
 - (vii) S.O. 1708(E) published in Gazette of India dated 9th July, 2014, regarding acquisition of land for building, maintenance, management

and operation of National Highway No. 18 (Kadapa-Kurnool Section) in the State of Andhra Pradesh.

- (viii) S.O. 2115(E) published in Gazette of India dated 22nd August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 202 (New NH No. 163) (Yadgiri-Warangal Section) in the State of Andhra Pradesh.
- (ix) S.O. 1125(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 in the State of Andhra Pradesh.
- (x) S.O. 36(E) published in Gazette of India dated 7th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 214A (Digamarru to Ongole Section) in the State of Andhra Pradesh.
- (xi) S.O. 645(E) published in Gazette of India dated 4th March, 2014, making certain amendments in the Notification No. S.O. 3509(E) dated 27th November, 2013.
- (xii) S.O. 41(E) published in Gazette of India dated 7th January, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 222 in the State of Andhra Pradesh.
- (xiii) S.O. 38(E) published in Gazette of India dated 7th January, 2014, making certain amendments in the Notification No. S.O. 335(E) dated 14th February, 2011.
- (xiv) S.O. 573(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.

- (xv) S.O. 1003(E) published in Gazette of India dated 2nd April, 2014, making certain amendments in the Notification No. S.O. 2977(E) dated 1st October, 2013.
- (xvi) S.O. 3649(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xvii) S.O. 3665(E) published in Gazette of India dated 13th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xviii) S.O. 3651(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xix) S.O. 458(E) published in Gazette of India dated 18th February, 2013, authorising the Revenue Divisional Officer, Nalgonda, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (xx) S.O. 462(E) published in Gazette of India dated 18th February, 2014, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 12A (New NH-30) (Chilpi-Simga Section) in the State of Chhattisgarh.
- (xxi) S.O. 3315(E) published in Gazette of India dated 2nd November, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 365 in the State of Andhra Pradesh.

- (xxii) S.O. 3316(E) published in Gazette of India dated 2nd November, 2013, authorising the Joint Collector, Mahabubnagar, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 765 in the State of Andhra Pradesh.
- (xxiii) S.O. 2487(E) published in Gazette of India dated 19th August, 2013, making certain amendments in the Notification No. S.O. 49(E) dated 5th January, 2012.
- (xxiv) S.O. 1789(E) published in Gazette of India dated 21st June, 2013, authorising the Joint Collector, Mahabubnagar, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 75E (Rewa-Sidhi Section) in the State of Madhya Pradesh.
- (xxv) S.O. 572(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangruru-Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.
- (xxvi) S.O. 596(E) published in Gazette of India dated 28th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 50 in the State of Maharashtra.
- (xxvii) S.O. 3319(E) published in Gazette of India dated 2nd November, 2013, authorising the officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 12A in the State of Madhya Pradesh.
- (xxviii) S.O. 571(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran-Khanauri upto Punjab/Haryana Border Section) in the State of Punjab.

- (xxix) S.O. 2483(E) published in Gazette of India dated 19th August, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 in the State of Rajasthan.
- (xxx) S.O. 2492(E) published in Gazette of India dated 19th August, 2013, entrusting Highway Nos. 79 & 113 in the State of Rajasthan to National Highways Authority of India.
- (xxxii) S.O. 2734(E) published in Gazette of India dated 10th September, 2013, authorising the Additional Joint Collector, Krishna, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 221 in the State of Andhra Pradesh.
- (xxxiii) S.O. 644(E) published in Gazette of India dated 4th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Nagaur-Jodhpur Section) in the State of Rajasthan.
- (xxxiv) S.O. 3652(E) published in Gazette of India dated 12th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 in the State of Rajasthan.
- (xxxv) S.O. 314(E) published in Gazette of India dated 4th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Ajmer-Nagaur Section) in the State of Rajasthan.
- (xxxvi) S.O. 3083(E) published in Gazette of India dated 9th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Beawar to Baghana Section) in the State of Rajasthan.
- (xxxvii) S.O. 3080(E) published in Gazette of India dated 9th October, 2013, authorising the officers, mentioned therein, as the competent

- authority to acquire land for building, maintenance, management and operation of National Highway No. 78 in the State of Madhya Pradesh.
- (xxxvii) S.O. 459(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 27 (Mangawan-Chakghat Section) in the State of Madhya Pradesh.
- (xxxviii) S.O. 242(E) published in Gazette of India dated 24th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Suratgarh-Sriganganagar Section) in the State of Rajasthan.
- (xxxix) S.O. 574(E) published in Gazette of India dated 26th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Sangrur-Patran Khanauri Road upto Punjab/Haryana Border Section) in the State of Punjab.
- (29) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at item No. (x) to (xxxix) of (28) above.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Inland Waterways Authority of India, Noida, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Inland Waterways Authority of India, Noida, for the year 2013-2014.

5. Reports of Public Accounts Committee

Prof. K. V. Thomas presented the following Reports (Hindi and English versions) of the Public Accounts Committee (2014-15):-

- (1) Eleventh Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Eightieth Report

(15th Lok Sabha) on 'Tatkal and Advance Reservation System in Indian Railways' relating to the Ministry of Railways.

- (2) Twelfth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Eighty-second Report (15th Lok Sabha) on 'Sale and Distribution of Imported Pulses' relating to the Ministry of Consumer Affairs and Food and Public Distribution.
- (3) Thirteenth Report on Action Taken by the Government on the Observations/ Recommendations of the Committee contained in their Eighty-first Report (15th Lok Sabha) on 'Fertilizer Subsidy' relating to the Ministry of Chemicals and Fertilizers.

6. Report of Committee on Ethics

Shri L. K. Advani laid on the Table the First Report (Hindi and English versions) of the Committee on Ethics.

7. Minutes of Committee on Absence of Members from the Sittings of the House

Shri P. Karunakaran laid on the Table the minutes (Hindi and English versions) of the First sitting of the Committee on Absence of Members from the Sittings of the House held on 3 December, 2014.

8. Reports of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the following Reports (Hindi and English versions) of the Standing Committee on Agriculture:-

- (1) First Report of the Standing Committee on Agriculture on Action Taken by the Government on the observations/recommendations contained in the

Fifty-seventh Report (Fifteenth Lok Sabha) of the Ministry of Food Processing Industries.

- (2) Second Report of the Standing Committee on Agriculture on Demands for Grants (2014-15) of the Ministry of Agriculture (Department of Agricultural Research and Education).
- (3) Third Report of the Standing Committee on Agriculture on Demands for Grants (2014-15) of the Ministry of Agriculture (Department of Agriculture and Cooperation).

9. Reports of Standing Committee on Railways

Shri Dinesh Trivedi presented the following Reports (Hindi and English versions) of the Standing Committee on Railways:-

- (1) First Report on Action Taken by the Government on the recommendations/ observations contained in the 21st Report of the Standing Committee on Railways (15th Lok Sabha) on 'Major Railway Accidents during the last five years – Causes and Remedial Measures'.
- (2) Second Report on Action Taken by the Government on the recommendations/observations contained in the 25th Report of the Standing Committee on Railways (15th Lok Sabha) on 'Ongoing and Pending Railway Projects, with special emphasis on Projects in the Northeast Region'.
- (3) Third Report on 'Demands for Grants 2014-15 of the Ministry of Railways'.

10. Statements of Standing Committee on Railways

Shri Dinesh Trivedi laid on the table the following Statements (Hindi and English versions) of the Standing Committee on Railways:-

- (1) Action Taken by Government on the recommendations contained in Chapter-I of the 22nd Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the recommendations

contained in the 20th Report of Standing Committee on Railways (15th Lok Sabha) on 'Demands for Grants – 2013-14 of the Ministry of Railways'.

- (2) Action Taken by Government on the recommendations contained in Chapter I and Chapter V of the 24th Report of the Standing Committee on Railways (15th Lok Sabha) on Action Taken by Government on the recommendations contained in the 19th Report of Standing Committee on Railways (15th Lok Sabha) on 'Passenger Amenities and Passenger Safety in Indian Railways'.

11. Reports of Standing Committee on Urban Development

Shri Pinaki Misra presented the following Reports (Hindi and English versions) of the Standing Committee on Urban Development:-

- (1) First Report on 'Demands for Grants (2014-2015)' of the Ministry of Urban Development.
- (2) Second Report on 'Demands for Grants (2014-2015)' of the Ministry of Housing and Urban Poverty Alleviation.
- (3) Third Report on Action Taken by the Government on the Recommendations contained in the Thirty-first Report (Fifteenth Lok Sabha) of the Standing Committee on Urban Development on the subject, 'Functioning of Delhi Development Authority (DDA) particularly with reference to affordable houses in Delhi and its role in regularization of unauthorized colonies in Delhi and matters connected thereto', of the Ministry of Urban Development.

12. Report of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the Third Report (Hindi and English versions) of the Standing Committee on Chemicals and Fertilizers on Demands for Grants 2014-15 of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).

13. Report of Standing Committee on Home Affairs

Shri Adhir Ranjan Chowdhury laid on the Table the One Hundred and Eighty-first Report (Hindi and English versions) of the Standing Committee on Home Affairs on the Action Taken by Government on the recommendations/ observations contained in its 180th Report on Administration of Union Territories (Daman & Diu, Dadra & Nagar Haveli and Chandigarh).

14. Statements by Ministers

- (1) The Minister of Law and Justice made a statement (i) correcting the reply given on 24 November, 2014 to Unstarred Question No. 9 asked by Sarvashri Ram Charitra Nishad and Ravindra Kumar Pandey, MPs regarding 'Reservation for Women Judges' and (ii) giving reasons for delay in correcting the reply.
- (2) Minister of State (Independent Charge) of the Ministry of Power; Minister of State (Independent Charge) of the Ministry of Coal; and Minister of State (Independent Charge) of the Ministry of New and Renewable Energy laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 29th Report of the Standing Committee on Energy on 'Availability of identified Non-conventional Resources of Energy – their potential vis-à-vis Utilization', pertaining to the Ministry of New and Renewable Energy.

12.08 P.M.

15. Calling Attention

Smt. Ranjeet Ranjan called the attention of the Minister of Chemicals and Fertilizers to the situation arising out of hike in prices of life saving drugs and prevalence of spurious drugs resulting in serious health hazard.

The Minister of Chemicals and Fertilizers made a statement in regard thereto.

The Minister of Chemicals and Fertilizers also replied to the clarificatory questions asked by the members.

The Minister of Health and Family Welfare also replied to the clarificatory questions asked by the members.

(Lok Sabha adjourned at 1.02 P.M. and re-assembled at 2.04 P.M.)

2.04 P.M.**16. Government Bill – Introduced**

- (i) *The Lokpal and Lokayuktas and other related Law (Amendment) Bill, 2014*
- (ii) *The Regional Rural Banks (Amendment) Bill, 2014.*

2.05 P.M.**17. Matters under Rule 377**

- (1) Dr. Mahendra Nath Pandey raised a matter regarding need to include people belonging to Musahar Scheduled Caste community in the list of Scheduled Tribes.
- (2) Shri Naranbhai Kachhadia raised a matter regarding need to set up a laboratory at B.J. Medical College, Ahmedabad, Gujarat on the lines of National Institute of Virology, Pune.
- (3) Shri Bhagat Singh Koshyari raised a matter regarding need to include people belonging to Scheduled Caste Bengali community living in Uttarakhand and Uttar Pradesh in the list of Scheduled Castes.
- (4) Shri Bahadur Singh Koli raised a matter regarding need to extend Train No. 64904 running between Delhi and Mathura upto Bharatpur, Rajasthan.
- (5) Shri Maheish Girri raised a matter regarding need to take adequate measures for socio-economic welfare of differently-abled persons in the country.
- (6) Dr. Satyapal Singh raised a matter regarding need to ensure equal educational standards in all the schools and colleges in the country.
- (7) Shri Devji M. Patel raised a matter regarding need to construct an approach road to Swarnagiri Fort in Jalore district, Rajasthan.
- (8) Shri B. Senguttuvan raised a matter regarding need to inter-link Palar and Pennaiyar rivers in Tamil Nadu.

- (9) Shri Tapas Paul raised a matter regarding need to provide funds for repair and maintenance of roads constructed under the Pradhan Mantri Gram Sadak Yojana in Krishnanagar Parliamentary Constituency, West Bengal.
- (10) Dr. Ratna De (Nag) raised a matter regarding need to address the problems of jute sector in the country.
- (11) Shri Chandrakant B. Khaire raised a matter regarding need to accord approval to the proposal of Government of Maharashtra for setting up a 300-bed Super Speciality Hospital at Sambhaji Nagar in Aurangabad Parliamentary Constituency.
- (12) Shri Ranjit Singh Brahmpura raised a matter regarding need to construct an over-bridge or under-pass on Gehri Mandi Jandiala Guru level crossing in Khadoor Sahib Parliamentary Constituency, Punjab.
- (13) Smt. Rekha Arun Verma raised a matter regarding need to provide adequate power supply in Dhaurahra Parliamentary Constituency in Uttar Pradesh.
- (14) Shri Nanabhau Falgunrao Patole raised a matter regarding need to provide reservation in jobs, promotions and educational institutions to people belonging to Other Backward Classes and also set up a separate Ministry to look into the issues pertaining to them.

2.31 P.M.

18. Government Bill – Passed

The Motor Vehicles (Amendment) Bill, 2014

Time Taken: 3 Hrs. 13 Mts.

Further discussion on the motion for consideration of the Bill, moved by Shri Nitin Jairam Gadkari, continued.

The following members took part in the debate:-

1. Smt. Anupriya Patel (resumed her speech)
2. Smt. Meenakashi Lekhi
3. Shri N.K. Premachandran
4. Shri Prahlad Singh Patel
5. Shri Rajesh Ranjan alias Pappu Yadav
6. Shri Nanabhau Falgunrao Patole
7. Shri Dushyant Singh Chautala
8. Shri Parvesh Sahib Singh Verma
9. Smt. Ranjeet Ranjan
10. Shri Anil Shirole
11. Shri P.P. Chaudhary

Shri Nitin Jairam Gadkari replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 5 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Nitin Jairam Gadkari.

The motion was adopted and the Bill was passed.

4.13 P.M.

19. Discussion under Rule 193

Time Taken: 3 Hrs. 40 Mts.

Further discussion on the reported dilution of Mahatma Gandhi National Rural Employment Guarantee Scheme raised by Shri Sankar Prasad Datta on the 9th December, 2014, continued.

The following members took part in the debate:-

1. Shri Prahlad Singh Patel
2. Dr. Shrikant Eknath Shinde
3. Shri Srihari Kadiyam
4. Shri Dhananjay Mahadik
5. Shri Pralhad Joshi
6. Shri Rajeev Satav
7. Shri Rajesh Ranjan alias Pappu Yadav
8. Dr. Dharam Vira Gandhi
9. Shri E.T. Mohammad Basheer
10. Shri Hukum Singh
11. Shri C.N. Jayadevan
12. Smt. Anupriya Patel
13. Col. Sonaram Choudhary
14. Shri S. Rajendran

The discussion was not concluded.

***7.27 P.M.**

(Lok Sabha adjourned till 11.00 A.M. on Friday, the 19th December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

*From 6.00 P.M. to 7.27 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Friday, December 19, 2014/Agrahayana 28, 1936 (Saka)

No.53

11.00 A.M.

1. Starred Questions

Starred Question Nos. 381 – 385 were orally answered. Replies to Starred Question Nos. 386 – 400 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4371 – 4600 were laid on the Table.

12.02 P.M.

3. Papers laid on the Table

The following papers were laid on the Table:-

- (1) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Chartered Accountant of India published in Notification No. 1-CA(5)/65/2014 in Gazette of India dated 29th September, 2014, under Section 30B of the Chartered Accountants Act, 1949.
- (2) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Company Secretaries of India published in Notification No. F. No. 104/34/Accts. in Gazette of India dated 25th September, 2014, under Section 40 of the Company Secretaries Act, 1980.
- (3) A copy of the Annual Report and Audited Accounts (Hindi and English versions) of the Institute of Cost Accountants of India published in Notification No. G/18-CWA/9/2014 in Gazette of India dated 24th September, 2014, under Section 40 of the Cost and Works Accountants Act, 1959.

(4) A copy of the Competition Commission of India (Procedure for Engagement of Experts and Professionals) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. No. A-12015/1/2014-HR/CCI in Gazette of India dated 24th November, 2014 under sub-section (3) of Section 64 of the Competition Act, 2002.

(5) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 469 of the Companies Act, 2013:-

- (i) The Companies (Declaration and Payment of Dividend) Amendment Rules, 2014 published in Notification No. G.S.R. 397(E) in Gazette of India dated 12th June, 2014.
- (ii) The Companies (Miscellaneous) Rules, 2014 published in Notification No. G.S.R. 506(E) in Gazette of India dated 18th July, 2014.
- (iii) The Companies (Specification of definitions details) Amendment Rules, 2014 published in Notification No. G.S.R. 507(E) in Gazette of India dated 18th July, 2014.
- (iv) The Companies (Management and Administration) Second Amendment Rules, 2014 published in Notification No. G.S.R. 537(E) in Gazette of India dated 24th July, 2014.
- (v) The Companies (Meetings of Board and its Powers) Second Amendment Rules, 2014 published in Notification No. G.S.R. 590(E) in Gazette of India dated 14th August, 2014.
- (vi) The Companies (Corporate Social Responsibility Policy) Amendment Rules, 2014 published in Notification No. G.S.R. 644(E) in Gazette of India dated 12th September, 2014.
- (vii) The Companies (Appointment and Qualification of Directors) Amendment Rules, 2014 published in Notification No. G.S.R. 671(E) in Gazette of India dated 18th September, 2014.
- (viii) The Companies (Audit and Auditors) Amendment Rules, 2014 published in Notification No. G.S.R. 722(E) in Gazette of India dated 14th October, 2014.

- (ix) The Companies (Accounts) Amendment Rules, 2014 published in Notification No. G.S.R. 723(E) in Gazette of India dated 14th October, 2014.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 467 of the Companies Act, 2013:-
- (i) G.S.R. 568(E) published in Gazette of India dated 7th August, 2014 making certain amendments in Schedule VII of Companies Act, 2013.
 - (ii) G.S.R. 627(E) published in Gazette of India dated 29th August, 2014 making certain amendments in Schedule II of Companies Act, 2013.
 - (iii) G.S.R. 741(E) published in Gazette of India dated 24th October, 2014 making certain amendments in Schedule VII of Companies Act, 2013.
- (8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of Section 470 of the Companies Act, 2013:-
- (i) The Companies (Removal of Difficulties) Fifth Order, 2014 published in Notification No. S.O.1820(E) in Gazette of India dated 11th July, 2014.
 - (ii) The Companies (Removal of Difficulties) Sixth Order, 2014 published in Notification No. S.O.1894(E) in Gazette of India dated 24th July, 2014.
 - (iii) The Companies (Removal of Difficulties) Seventh Order, 2014 published in Notification No. S.O.2226(E) in Gazette of India dated 4th September, 2014.
- (9) A copy each of the following Notifications (Hindi and English versions) under sub-section (3) of Section 642 of the Companies Act, 1956:-
- (i) The Company Law Board (Fees on Applications and Petitions) Amendment Rules, 2014 published in Notification No. G.S.R. 772(E) in Gazette of India dated 3rd November, 2014.
 - (ii) The Companies (Central Government's) General Rules and Forms Amendment Rules, 2014 published in Notification No. G.S.R. 815(E) in Gazette of India dated 18th November, 2014.

- (10) A copy of the (Hindi and English versions) of the Mid-Year Economic Analysis, 2014-2015, under sub-section (1) of Section 7 of the Fiscal Responsibility and Budget Management Act, 2003.
- (11) A copy of the Annual Report (Hindi and English versions) of the Aeronautical Development Agency, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
- (12) Statement regarding Review (Hindi and English versions) by the Government of the working of the Aeronautical Development Agency, Bangalore, for the year 2013-2014.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Institute of Medical Sciences and Kasturba Hospital, Wardha, for the year 2013-2014.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Biologicals, Noida, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Biologicals, Noida, for the year 2013-2014.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Tuberculosis and Respiratory Diseases, New Delhi, for the year 2013-2014.
- (16) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the HSCC (India) Limited, Noida, for the year 2013-2014.
- (ii) Annual Report of the HSCC (India) Limited, Noida, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(17) A copy each of the following Annual Reports (Hindi and English versions) for the year 2013-2014 alongwith Audited Accounts in respect of the following centres:-

- (i) Population Research Centre (Institute for Social and Economic Change), Bangalore.
- (ii) Population Research Centre (Maharaja Sayajirao University of Baroda), Vadodara.
- (iii) Population Research Centre (Utkal University), Bhubaneswar.
- (iv) Population Research Centre (Centre for Research in Rural and Industrial Development), Chandigarh.
- (v) Population Research Centre (Punjab University), Chandigarh.
- (vi) Population Research Centre (Institute of Economic Growth), Delhi.
- (vii) Population Research Centre (JSS Institute of Economic Research), Dharwad.
- (viii) Population Research Centre (Gandhigram Institute of Rural Health and Family Welfare Trust), Gandhigram.
- (ix) Population Research Centre (Guwahati University), Guwahati.
- (x) Population Research Centre (University of Lucknow), Lucknow.
- (xi) Population Research Centre (Patna University), Patna.
- (xii) Population Research Centre (Gokhale Institute of Politics and Economics), Pune.
- (xiii) Population Research Centre (Dr. Harisingh Gour University), Sagar.
- (xiv) Population Research Centre (Himachal Pradesh University), Shimla.
- (xv) Population Research Centre (University of Kashmir), Srinagar.
- (xvi) Population Research Centre (University of Kerala), Thiruvananthapuram.

- (xvii) Population Research Centre (Mohanlal Sukhadia University), Udaipur.
- (xviii) Population Research Centre (Andhra University), Visakhapatnam.
- (18) A copy each of the Review (Hindi and English versions) by the Government of the working of the above mentioned Population Research Centres, for the year 2013-2014.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Health Systems Resource Centre, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Health Systems Resource Centre, New Delhi, for the year 2013-2014.
- (20) (i) A copy of the Annual Report (Hindi and English versions) of the Pasteur Institute of India, Coonoor, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pasteur Institute of India, Coonoor, for the year 2013-2014.
- (21) A copy each of the following Notifications (Hindi and English versions) under Section 32 of the National Institute of Mental Health and Neuro-Sciences, Bangalore Act, 2012:-
- (i) The National Institute of Mental Health and Neuro-Sciences, Bangalore Rules, 2013 published in Notification No. G.S.R. 759(E) in Gazette of India dated 29th November, 2013.
- (ii) The National Institute of Mental Health and Neuro-Sciences, Bangalore Regulations, 2013 published in Notification No. G.S.R. 760(E) in Gazette of India dated 29th November, 2013.

- (22) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (21) above.
- (23) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2013-2014.
- (ii) Annual Report of the Mishra Dhatu Nigam Limited, Hyderabad, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Bharat Electronic Limited, Bangalore, for the year 2013-2014.
- (ii) Annual Report of the Bharat Electronic Limited, Bangalore, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2013-2014.
- (ii) Annual Report of the Garden Reach Shipbuilders and Engineers Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Applied Manpower Research, Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Applied Manpower Research, Delhi, for the year 2013-2014.
- (25) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Cantonment Boards for the year 2013-2014.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Cantonment Boards for the year

2013-2014.

- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Homoeopathy, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Homoeopathy, Kolkata, for the year 2013-2014.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Naturopathy, Pune, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Naturopathy, Pune, for the year 2013-2014.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Unani Medicine, Bangalore, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Unani Medicine, Bangalore, for the year 2013-2014.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Ayurveda, Jaipur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Ayurveda, Jaipur, for the year 2013-2014.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Morarji Desai National Institute of Yoga, New Delhi, for the year 2013-2014.

- (31) (i) A copy of the Annual Report (Hindi and English versions) of the National Academy of Ayurveda, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Academy of Ayurveda, New Delhi, for the year 2013-2014.
- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Siddha, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Siddha, Chennai, for the year 2013-2014.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2013-2014.
- (ii) Annual Report of the Export Credit Guarantee Corporation of India Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Statement regarding Review by the Government of the working of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Delhi Mumbai Industrial Corridor Development Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (34) (i) A copy of the Annual Report (Hindi and English versions) of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Gem and Jewellery Export Promotion Council, Mumbai, for the year 2013-2014.
- (35)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Diamond Institute, Surat, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Diamond Institute, Surat, for the year 2013-2014.
- (36)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Design, Ahmedabad, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Design, Ahmedabad, for the year 2013-2014.
- (37)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Foreign Trade, New Delhi, for the year 2013-2014.
- (38)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Packaging, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Packaging, Mumbai, for the year 2013-2014.
- (39)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Council for Leather Exports, Chennai, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Council for Leather Exports, Chennai, for the year 2013-2014.

- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Footwear Design and Development Institute, Noida, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Footwear Design and Development Institute, Noida, for the year 2013-2014.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Cashew Export Promotion Council of India, Kollam, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Cashew Export Promotion Council of India, Kollam, for the year 2013-2014.

(42) A copy each of the following Annual Reports and Accounts (Hindi and English versions) of the Regional Rural Banks for the year ended the 31st March, 2014 together with Auditor's Report thereon:-

- (i) Andhra Pradesh Grameena Vikas Bank, Warangal
- (ii) Arunachal Pradesh Rural Bank, Naharlagun
- (iii) Bangiya Gramin Vikash Bank, Berhampore
- (iv) Baroda Rajasthan Kshetriya Gramin Bank, Ajmer
- (v) Baroda Uttar Pradesh Gramin Bank, Raebareli
- (vi) Bihar Gramin Bank, Begusarai
- (vii) Chhattisgarh Rajya Gramin Bank, Raipur
- (viii) Chaitanya Godavari Grameena Bank, Guntur
- (ix) Deccan Grameena Bank, Hyderabad
- (x) Dena Gujarat Gramin Bank, Gandhinagar
- (xi) Ellaquai Dehati Bank, Srinagar
- (xii) Gramin Bank of Aryavart, Lucknow
- (xiii) Himachal Gramin Bank, Mandi
- (xiv) J&K Grameen Bank, Jammu

- (xv) Karnataka Vikas Grameena Bank, Dharwad
- (xvi) Kerala Gramin Bank, Malapuram
- (xvii) Kaveri Grammena Bank, Mysore
- (xviii) Langpi Dehangi Rural Bank, Diphu
- (xix) Madhya Bihar Gramin Bank, Patna
- (xx) Madhyanchal Gramin Bank, Sagar
- (xxi) Malwa Gramin Bank, Sangrur
- (xxii) Marudhara Gramin Bank, Jodhpur
- (xxiii) Mewar Aanchalik Gramin Bank, Udaipur
- (xxiv) Manipur Rural Bank, Imphal
- (xxv) Meghalaya Rural Bank, Shillong
- (xxvi) Mizoram Rural Bank, Aizawl
- (xxvii) Nagaland Rural Bank, Kohima
- (xxviii) Narmada Jhabua Gramin Bank, Indore
- (xxix) Pallavan Grama Bank, Salem
- (xxx) Pandyan Grama Bank, Virudhunagar
- (xxxi) Pragathi Krishna Gramin Bank, Bellary
- (xxxii) Prathama Bank, Moradabad
- (xxxiii) Punjab Gramin Bank, Kapurthala
- (xxxiv) Odisha Gramya Bank, Bhubaneswar
- (xxxv) Saptagiri Grameena Bank, Chittoor
- (xxxvi) Sarva UP Gramin Bank, Meerut
- (xxxvii) Sarva Haryana Gramin Bank
- (xxxviii) Saurashtra Gramin Bank, Rajkot
- (xxxix) Tripura Gramin Bank, Agartala
- (xl) Utkal Grameen Bank, Balangir
- (xli) Uttarakhand Gramin Bank, Dehradun
- (xlii) Uttar Banga Kshetriya Gramin Bank, Coochbehar
- (xliii) Vananchal Gramin Bank, Dumka
- (xliv) Vidharbha Konkan Gramin Bank, Nagpur

(43) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Economic Service Section-Institute of Economic Growth, Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Economic Service Section-Institute of Economic Growth, Delhi, for the year 2013-2014.
- (44) (i) A copy of the Annual Report (Hindi and English versions) of the Life Insurance Corporation of India, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Life Insurance Corporation of India, Mumbai, for the year 2013-2014.
- (45) A copy each of the following Notifications (Hindi and English versions) under sub-section (4) of Section 23A of the Regional Rural Banks Act, 1976:-
- (i) S.O.1855(E) published in Gazette of India dated 17th July, 2014 regarding dissolution of Marudhara Gramin Bank and Mewar Aanchalik Gramin Bank by reason of amalgamation.
 - (ii) S.O.1856(E) published in Gazette of India dated 17th July, 2014 regarding shifting of Head Office of Maharashtra Gramin Bank from Nanded to Aurangabad.
 - (iii) S.O.2718(E) published in Gazette of India dated 20th October, 2014 regarding change of name of Deccan Grameena Bank as Telangana Grameena Bank and change of area of operation of Telangana Grameena Bank.
 - (iv) S.O.2719(E) published in Gazette of India dated 20th October, 2014 regarding change of area of operation of Andhra Pradesh Grameena Vikas Bank.
 - (v) S.O.2812(E) published in Gazette of India dated 3rd November, 2014 regarding dissolution of Gurgaon Gramin Bank and Haryana Gramin Bank by reason of amalgamation.
- (46) A copy each of the following Notifications (Hindi and English versions) under Section 31 of the Securities and Exchange Board of India Act, 1992.

- (i) The Securities and Exchange Board of India [KYC (Know Your Client) Registration Agency] (Second Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/05/23483 in Gazette of India dated 11th August, 2014.
 - (ii) The Securities and Exchange Board of India (Settlement of Administrative and Civil Proceedings) (Amendment) Regulations, 2014 published in Notification No. LAD-NRO/GN/2014-15/08/1491 in Gazette of India dated 15th September, 2014.
- (47) A copy each of the following Notifications (Hindi and English versions) under Section 48 of the Foreign Exchange Management Act, 1999:-
- (i) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Eleventh Amendment) Regulations, 2014 published in Notification No. G.S.R. 487(E) in Gazette of India dated 11th July, 2014.
 - (ii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Tenth Amendment) Regulations, 2014 published in Notification No. G.S.R. 798(E) in Gazette of India dated 13th November, 2014.
 - (iii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident Outside India) (Thirteenth Amendment) Regulations, 2014 published in Notification No. G.S.R. 799(E) in Gazette of India dated 13th November, 2014.
 - (iv) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fourteenth Amendment) Regulations, 2014 published in Notification No. G.S.R. 800(E) in Gazette of India dated 13th November, 2014.
 - (v) The Foreign Exchange Management (Remittance of Assets) (Amendment) Regulations, 2014 published in Notification No. G.S.R. 803(E) in Gazette of India dated 14th November, 2014.
 - (vi) The Foreign Exchange Management (Transfer or Issue of Any Foreign Security by a Person Resident Outside India) (Fifth

Amendment) Regulations, 2014 published in Notification No. G.S.R. 828(E) in Gazette of India dated 21st November, 2014.

- (vii) The Foreign Exchange Management (Transfer or Issue of Security by a Person Resident outside India) (Fifteenth Amendment) Regulations, 2014 published in Notification No. G.S.R. 829(E) in Gazette of India dated 21st November, 2014.

(48) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Irrigation and Water Resources Finance Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Irrigation and Water Resources Finance Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Insurance Regulatory and Development Authority, Hyderabad, for the year 2013-2014.
- (50) (i) A copy of the 25th Liquidator's Report (Hindi and English versions) on voluntary winding up of IIBI to the equity shareholders of IIBI (under Members' voluntary winding up) for the quarter ended 30.09.2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the voluntary winding up of IIBI to the equity shareholders of IIBI (under Members' voluntary winding up) for the quarter ended 30.09.2014.

(51) A copy of the Insurance Regulatory and Development Authority (Health Insurance) (First Amendment) Regulations, 2014 (Hindi and English versions)

published in Notification No. F. No. IRDA/Reg./7/90/2014 in Gazette of India dated 24th November, 2014 under Section 27 of the Insurance Regulatory and Development Authority Act, 1999.

(52) A copy each of the following Notifications (Hindi and English versions) under section 296 of the Income Tax Act, 1961:-

- (i) The Income-tax (11th Amendment) Rules, 2014 published in Notification No. S.O. 2874(E) in Gazette of India dated 10th November, 2014, together with an explanatory memorandum.
- (ii) The Bank Term Deposit (Amendment) Scheme, 2014 published in Notification No. S.O. 2906(E) in Gazette of India dated 13th November, 2014, together with an explanatory memorandum.
- (iii) S.O. 3014(E) published in Gazette of India dated 28th November, 2014, together with an explanatory memorandum notifying a resident, being an applicant under Section 245N for the purpose of chapter XIX-B of the Income Tax Act.
- (iv) The Income-tax (12th Amendment) Rules, 2014 published in Notification No. S.O. 3015(E) in Gazette of India dated 28th November, 2014, together with an explanatory memorandum.

(53) A copy each of the following papers (Hindi and English versions) under Article 151(1) of the Constitution:-

- (i) Report of the Comptroller and Auditor General of India-Union Government (No. 32 of 2014)(Department of Revenue-Direct Taxes)-Appreciation of Third Party (Chartered Accountant) Reporting in Assessment Proceedings for the year ended March, 2014.
- (ii) Report of the Comptroller and Auditor General of India-Union Government (No. 33 of 2014)-Department of Revenue (Indirect Taxes-Central Excise)-Central Excise Administration in Automotive Sector for the year ended March, 2014.
- (iii) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 35 of 2014)-Army, Ordnance

- Factories and Defence Public Sector Undertakings for the year ended March, 2013.
- (iv) Report of the Comptroller and Auditor General of India-Union Government (Civil) (No. 37 of 2014)-Performance Audit of Indira Awaas Yojana, Ministry of Rural Development for the year ended March, 2013.
- (v) Report of the Comptroller and Auditor General of India-Union Government (Railways) (No. 31 of 2014) (Performance Audit)-Management of Goods Trains in Indian Railways for the year ended March, 2013.
- (vi) Report of the Comptroller and Auditor General of India-Union Government (Defence Services) (No. 34 of 2014)-Air Force and Navy for the year ended March, 2013.
- (54) A copy of the Statement (Hindi and English versions) on Quarterly Review of the trends in receipts and expenditure in relation to the budget at the end of the first quarter of financial year 2014-2015, under sub-section (1) of Section 7 of Fiscal Responsibility and Budget Management Act, 2003.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the National Council of Applied Economic Research, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Council of Applied Economic Research, New Delhi, for the year 2013-2014.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the Press Council of India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Press Council of India, New Delhi, for the year 2013-2014.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the Prasar Bharati, New Delhi, for the year 2011-2012.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Prasar Bharati, New Delhi, for the year 2011-2012.
- (58) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (57) above.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Satyajit Ray Film and Television Institute, Kolkata, for the year 2013-2014.
- (60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (i) Review by the Government of the working of the Broadcast Engineering Consultants India Limited, Noida, for the year 2013-2014.
 - (ii) Annual Report of the Broadcast Engineering Consultants India Limited, Noida, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

4. Assent to Bills

Secretary-General laid on the Table the following 3 Bills passed by the Houses of Parliament during the Third Session of Sixteenth Lok Sabha and assented to by the President since a report was last made to the House on the 25th November, 2014:-

1. The Merchant Shipping (Amendment) Bill, 2014;
2. The Merchant Shipping (Second Amendment) Bill, 2014; and
3. The Labour Laws (Exemption From Furnishing Returns and Maintaining Registers by Certain Establishments) Amendment Bill, 2014.

5. Report of Committee on Public Undertakings

Shri L. K. Advani presented the First Report (Hindi and English versions) of the Committee on Public Undertakings on Action Taken by the Government on the Observations/ Recommendations contained in the Twenty-ninth Report (Fifteenth Lok Sabha) of the Committee on Public Undertakings on Food Corporation of India partially based on C&AG Report No. 7 of 2013 (Performance Audit) on storage management and movement of food grains in Food Corporation of India.

6. Report of Committee on Subordinate Legislation

Shri Dilipkumar Mansukhlal Gandhi presented the First Action Taken Report and Second Report (Hindi and English versions) of the Committee on Subordinate Legislation.

7. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste presented the First Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in their Thirty-fifth Report (Fifteenth Lok Sabha) on 'Reservation for and Employment of Scheduled Castes and Scheduled Tribes in National Thermal Power Corporation (NTPC)' pertaining to the Ministry of Power.

8. Statement of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste laid on the Table the Final Action Taken Statement (Hindi and English versions) of the Government on the recommendations contained in Chapter I of the Twentieth Report (15th Lok Sabha) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes regarding Action Taken by the Government on the Eighth Report (15th Lok Sabha) on the subject 'Reservation for and employment of Scheduled

Castes and Scheduled Tribes in Punjab and Sind Bank and credit facilities provided by the Bank to them' pertaining to the Ministry of Finance (Department of Financial Services).

9. Reports of Committee on Empowerment of Women

Smt. Jayshreeben Patel presented the First and Second Reports (Hindi and English versions) of the Committee on Empowerment of Women on Action Taken by the Government on the recommendations contained in their Twenty and Twenty First Reports on the subjects 'Assessment of Educational Status of Women with Special Reference to the Girl Child' and 'Working Conditions of Women in Police Force' respectively.

10. Report of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the 4th Report (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture on Demands for Grants (2014-15) of the Ministry of Food Processing Industries.

11. Reports of Standing Committee on Rural Development

Dr. P. Venugopal presented the following Reports (Hindi and English versions) of the Standing Committee on Rural Development:-

- (1) First Report on Demands for Grants (2014-15) of the Department of Rural Development (Ministry of Rural Development).
- (2) Second Report on Demands for Grants (2014-15) of the Department of Land Resources (Ministry of Rural Development).
- (3) Third Report on Demands for Grants (2014-15) of the Ministry of Panchayati Raj.
- (4) Fourth Report on Demands for Grants (2014-15) of the Ministry of Drinking Water & Sanitation.

12. Reports of Standing Committee on Social Justice and Empowerment

Shri Ramesh Bais presented the following Reports (Hindi and English versions) of the Standing Committee on Social Justice and Empowerment (2014-15):-

- (1) First Report on Demands for Grants (2014-15) of the Ministry of Social Justice and Empowerment (Department of Social Justice and Empowerment).
- (2) Second Report on Demands for Grants (2014-15) of the Ministry of Social Justice and Empowerment (Department of Disability Affairs).
- (3) Third Report on Demands for Grants (2014-15) of the Ministry of Tribal Affairs.
- (4) Fourth Report on Demands for Grants (2014-15) of the Ministry of Minority Affairs.
- (5) Fifth Report on "The Constitution (Scheduled Castes) Orders (Amendment) Bill, 2014".
- (6) Sixth Report on "The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) Amendment Bill, 2014".

13. Report of Standing Committee on Personnel, Public Grievances, Law and Justice

Shri P.P. Chaudhary laid the Seventy-third Report (Hindi and English versions) of the Standing Committee on Personnel, Public Grievances, Law and Justice on the Repealing and Amending Bill, 2014.

12.07 P.M.

14. Statements by Ministers

- (1) The Minister of Finance made a statement regarding the status of implementation of the recommendations contained in the 59th Report of the Standing Committee on Finance on 'Current Economic Situation and Policy Options', pertaining to the Ministry of Finance.
- (2) The Minister of State (Independent Charge) of the Ministry of Commerce and Industry laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations

contained in the following reports of the Standing Committee on Commerce, pertaining to the Ministry of Commerce and Industry:-

- (i) 98th Report on Export of Food Grains – Premium Non Basmati Rice and Wheat.
 - (ii) 99th Report on Export Promotion of Agriculture and Processed Food Products.
 - (iii) 102nd Report on Performance of Plantation Sector – Tea and Coffee Industry.
 - (iv) 109th Report on Performance of Plantation Sector – Tea and Coffee Industry.
 - (v) 114th Report on Functioning of India Trade Promotion Organisation.
- (3)# The Minister of External Affairs made a statement regarding grant of bail to the master mind behind 26/11 Mumbai terror Attack by a Pakistani anti-terror court.

12.08 P.M.

15. Government Bills – Introduced

(i) The Electricity (Amendment) Bill, 2014

Upon requests from several Members, the Minister of Urban Development, Minister of Housing and Urban Poverty Alleviation and Minister of Parliamentary Affairs informed that the Government have no objection if the Bill was referred to Standing Committee by the Speaker.

(ii)[@] The Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014

Shri Arun Jaitley sought leave of the House to introduce the Constitution (One Hundred and Twenty-Second Amendment) Bill, 2014.

Prof. Saugata Roy, Sarvashri N.K. Premachandran, Mohammad Salim and Dr. P. Venugopal opposed the introduction of the Bill.

Sarvashri Bhartruhari Mahtab and Mallikarjun Kharge sought clarifications from the Minister.

The Minister of Finance replied to the clarificatory questions asked by the Members.

Thereafter, the motion was adopted and the Bill was introduced.

[@] At 4.21 P.M.

\$12.09 P.M.

16. Submissions by Members

(i) Regarding alleged grant of bail to master mind behind 26/11 Mumbai terror Attack by a Pakistani anti-terror court.

The following members made submission regarding alleged grant of bail to master mind behind 26/11 Mumbai terror Attack by a Pakistani anti-terror court:-

1. Shri Mallikarjun Kharge
2. Dr. Kirit Somaiya
3. Shri Mohammad Salim
4. Shri Kalyan Banerjee
5. Shri Arvind Sawant
6. Smt. Kavitha Kalvakuntla
7. Shri Rajesh Ranjan alias Pappu Yadav
8. Shri Asaduddin Owaisi
9. Shri Muthamsetti Srinivasa Rao
10. Shri Kaushalendra Kumar
11. Shri E.T. Mohammad Basheer
12. Shri Bhartruhari Mahtab
13. Shri N.K. Premachandran
14. Shri Tariq Anwar
15. Shri Rakesh Singh
16. Shri Chirag Paswan
17. Shri Bhagwant Mann
18. Shri K.N. Ramachandran

Sarvashri P.P. Chaudhary, Arjun Ram Meghwal, Godam Nagesh, M.B. Rajesh and P.K. Biju associated.

Shri M. Venkaiah Naidu responded.

*Shri Narendra Modi also responded.

\$From 12.09 P.M. to 1.54 P.M., Members raised matters of urgent public importance.
*At 1.07 P.M.

Thereafter, the Speaker[@] made the following resolution:-

"The Lok Sabha unanimously condemns the decision to grant bail to Zakiur Rahman Lakhvi, accused conspirator in the murder of 166 individuals in Mumbai on 26th November, 2008. We are concerned at the numerous delays in the prosecution and the apathetic attitude of the Government of Pakistan which has resulted in the grant of bail to an accused terrorist. We express the grave concern of the Indian people that just one day after the tragic killing of 145 innocent children and other persons in Peshawar, an accused terrorist could be released on bail by the same country. It seems that the lesson that there should be no compromise with terrorists has not been learnt.

The Lok Sabha calls upon the Government of Pakistan to proceed strongly with its declared intention to appeal the bail judgement, and requests the Government to ensure that on no account is such an individual permitted to be released.

The people of India attach the highest importance to bringing the perpetrators of the 26/11 attacks, their masters in Pakistan and their accomplices, to justice. We urge the Government of India to take every step in its power, including through its relations with other countries, to put pressure on Pakistan to bring this matter to a satisfactory conclusion. We reiterate the importance of Pakistan dismantling the infrastructure of terrorism in that country and ensuring that terrorists are not allowed to remain free to continue their evil activities against India and the countries of the region."

The House agreed.

12.55 P.M.

(ii) Regarding failure of the Government to introduce the Constitutional Amendment Bill on the India-Bangladesh Land Boundary Agreement

Shri Shashi Tharoor made submission regarding failure of the Government to introduce the Constitutional Amendment Bill on the India-Bangladesh Land Boundary Agreement.

Sarvashri N.K. Premachandran, Mullapaly Ramachandran, P.K. Biju, M.B. Rajesh and Mohammad Salim associated.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.56 P.M. and re-assembled at 3.06 P.M.)

3.06 P.M.

17. Discussion under Rule 193

Time Taken : 4 Hrs. 55 Mts.

Further discussion on the reported dilution of Mahatma Gandhi National Rural Employment Guarantee Scheme raised by Shri Sankar Prasad Datta on the 9th December, 2014, continued.

The following members laid their written speeches on the Table:-

1. Shri Santosh Kumar
2. Shri Abhijit Mukherjee
3. Shri Virender Kashyap
4. Shri Mallikarjun Kharge
5. Shri Kaushalendra Kumar
6. Shri Thota Narasimham
7. Dr. Yashwant Singh
8. Shri Ajay Tamta
9. Shri Bodh Singh Bhagat
10. Shri Bhairo Prasad Misra
11. Shri Gajendra Singh Shekhawat
12. Dr. Pritam Gopinath Munde

13. Shri Kapil Moreshwar Patil
14. Shri C.R. Chaudhary
15. Shri Daddan Mishra
16. Dr. Prof. Prasanna Kumar Patasani
17. Shri Ram Prasad Sarmah
18. Dr. Kulamani Samal

Shri Chaudhary Birender Singh replied to the debate.

The discussion was concluded.

4.21 P.M.**18. Motion**

Shri Shivkumar Udasi moved the following motion :-

“That this House do agree with the Fourth Report of the Committee on Private Members’ Bills and Resolutions presented to the House on the 17th December, 2014.”

The motion was adopted.

4.22 P.M.**19. Private Members' Resolution – Withdrawn**

Further Discussion on the following resolution moved by Shri Raju Shetti on the 18th July, 2014, continued :-

“This House urges upon the Government to take effective steps to implement the recommendations of the National Commission on Farmers also known as ‘Swaminathan Commission’ to overcome the crisis in the agricultural sector.”

The following members took part in the debate:-

1. Shri Sharad Tripathi
2. Smt. Anupriya Patel
3. Shri Vincent H. Pala
4. Shri Laxmi Narayan Yadav
5. Shri Mullapally Ramachandran
6. Shri Jay Prakash Narayan Yadav
7. Shri Bhairon Prasad Mishra
8. Shri C.R. Choudhary
9. Shri Arun Kumar
10. Shri Nanabhau Patole
11. Shri Kaushalendra Kumar
12. Shri A. Anwhar Raajha

Dr. Sanjeev Kumar Balyan took part in the debate.

Shri Raju Shetti replied to the debate.

The Resolution was withdrawn by leave of the House.

5.35 P.M.

20. Private Members' Resolution – Under Consideration

Shri C.R. Patil moved the following Resolution :-

"Keeping in view the commitment of the Union Government to promote the development of our country, which can be effectively realised through 'skill development', this House urges upon the Government to frame a comprehensive scheme providing for development of such technical skills amongst youth as would enable them to contribute towards making India a modern country and in achieving the goal of 'Make in India'.

His speech was unfinished.

The discussion was not concluded.

5.36 P.M.

21. Half-An-Hour Discussion

Shri Tathagata Satpathy raised a discussion on points arising out of the answer given by the Minister of Rural Development on 04.12.2014 to Starred Question No. 163 regarding 'Pradhan Mantri Gram Sadak Yojana (PMGSY)'.

Shri Chaudhary Birender Singh replied to the discussion.

6.15 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Monday, the 22nd December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Monday, December 22, 2014/Pausa 1, 1936 (Saka)

No.54

11.00 A.M.

1. Obituary Reference

The Speaker made reference to the passing away of Shri H.A. Dora, member of Eighth Lok Sabha.

Thereafter, members stood in silence for a short while as a mark of respect to the memory of the departed.

11.04 A.M.

2. Starred Questions

Starred Question Nos. 401 – 405 were orally answered. Replies to Starred Question Nos. 406 – 420 were laid on the Table.

3. Unstarred Questions

Replies to Unstarred Question Nos. 4601 – 4830 were laid on the Table.

12.02 P.M.

4. Papers laid on the Table

The following papers were laid on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2012-2013, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Micro, Small and Medium Enterprises, Hyderabad, for the year 2012-2013.
- (2)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Coir Board, Kochi, for the year 2013-2014.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Coir Board, Kochi, for the year 2013-2014.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Coir Board, Kochi, for the year 2013-2014, together with Audit Report thereon.
 - (iv) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Coir Board, Kochi, for the year 2013-2014.
- (3)
 - (i) A copy of the Annual Report (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2013-2014.
 - (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Khadi and Village Industries Commission, Mumbai, for the year 2013-2014.
 - (iii) A copy of the Annual Accounts (Hindi and English versions) of the Khadi and Village Industries Commission, Mumbai, for the year 2013-2014, together with Audit Report thereon.
 - (iv) A copy of the Review (Hindi and English versions) by the Government on the Audited Accounts of the Khadi and Village Industries Commission, Mumbai, for the year 2013-2014.
- (4)
 - (i) A copy of the Annual Report (Hindi and English versions) of the National Institute for Entrepreneurship and Small Business

Development, Noida, for the year 2013-2014, alongwith Audited Accounts.

- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute for Entrepreneurship and Small Business Development, Noida, for the year 2013-2014.

(5) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2013-2014.

- (ii) Annual Report of the National Scheduled Tribes Finance and Development Corporation, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (6) (i) A copy of the Annual Report (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2013-2014.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Employees' State Insurance Corporation, New Delhi, for the year 2013-2014, together with Audit Report thereon.

(7) A copy of the Apprenticeship (Third Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 220 in Gazette of India dated 18th October, 2014 under sub-section (3) of Section 37 of the Apprentices Act, 1961.

(8) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the Bharat Petroleum Corporation Limited, Mumbai, for the year 2013-2014.

- (ii) Annual Report of the Bharat Petroleum Corporation Limited,

Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (b) (i) Review by the Government of the working of the Indian Oil Corporation Limited, Mumbai, for the year 2013-2014.
- (ii) Annual Report of the Indian Oil Corporation Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2013-2014.
- (ii) Annual Report of the Hindustan Petroleum Corporation Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the GAIL (India) Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the GAIL (India) Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Petroleum and Natural Gas Regulatory Board, New Delhi, for the year 2013-2014.
- (10) A copy of the Petroleum and Natural Gas Regulatory Board (Authorizing Entities to Lay, Build, Operate or Expand Natural Gas Pipelines) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. PNGRB/NGPL/REGULATIONS/AMEND-2014 in Gazette of India dated 8th August, 2014 under Section 62 of the Petroleum and Natural Gas Regulatory Board Act, 2006.

- (11) A copy of the Fundamental (First Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 27(E) in Gazette of India dated 17th January, 2014 under article 309 of the Constitution of India.
- (12) (i) A copy of the Annual Report (Hindi and English versions) of the Eastern Zonal Cultural Centre, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Eastern Zonal Cultural Centre, Kolkata, for the year 2013-2014.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the South Zone Cultural Centre, Thanjavur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the South Zone Cultural Centre, Thanjavur, for the year 2013-2014.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the West Zone Cultural Centre, Udaipur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the West Zone Cultural Centre, Udaipur, for the year 2013-2014.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the North East Zone Culture Centre, Dimapur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North East Zone Culture Centre, Dimapur, for the year 2013-2014.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Centre for Cultural Resources and Training, New Delhi, for the year

2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Centre for Cultural Resources and Training, New Delhi, for the year 2013-2014.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Council for Hotel Management and Catering Technology, Noida, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Council for Hotel Management and Catering Technology, Noida, for the year 2013-2014.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Tourism and Travel Management, Gwalior, for the year 2013-2014.
- (19) A copy each of the Annual Reports for the year 2013-2014 (Hindi and English versions) alongwith Audited Accounts in respect of the following institutes:-
- (i) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hajipur.
 - (ii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Goa.
 - (iii) Institute of Hotel Management and Catering Technology Thiruvananthapuram.
 - (iv) Dr. Ambedkar Institute of Hotel Management Catering and Nutrition, Chandigarh.
 - (v) Institute of Hotel Management, Catering and Nutrition, Lucknow.

- (vi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Chennai.
- (vii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Ahmedabad.
- (viii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Jaipur.
- (ix) Institute of Hotel Management, Catering and Nutrition, New Delhi.
- (x) Institute of Hotel Management, Catering Technology and Applied Nutrition, Guwahati.
- (xi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhubaneswar.
- (xii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Hyderabad.
- (xiii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Srinagar.
- (xiv) Institute of Hotel Management, Catering and Nutrition, Shimla.
- (xv) Institute of Hotel Management, Catering Technolog and Applied Nutrition, Mumbai.
- (xvi) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bangalore.
- (xvii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Bhopal.
- (xviii) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gwalior.
- (xix) Institute of Hotel Management, Catering Technology and Applied Nutrition, Gurdaspur.
- (xx) Institute of Hotel Management, Catering Technology and Applied Nutrition (Calcutta) Society, Kolkata.
- (xxi) Institute of Hotel Management, Catering Technology and Applied

Nutrition, Shillong.

(20) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the above mentioned institutes for the year 2013-2014.

(21) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the India Tourism Development Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the India Tourism Development Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2013-2014.
- (ii) Annual Report of the Donyi Polo Ashok Hotel Corporation Limited, Itanagar, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (c) (i) Review by the Government of the working of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2013-2014.
- (ii) Annual Report of the Utkal Ashok Hotel Corporation Limited, Puri, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (d) (i) Review by the Government of the working of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2013-2014.
- (ii) Annual Report of the Madhya Pradesh Ashok Hotel Corporation Limited, Bhopal, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (e) (i) Review by the Government of the working of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Kumarakruppa Frontier Hotel Private Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Review by the Government of the working of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2013-2014.
- (ii) Annual Report of the Pondicherry Ashok Hotel Corporation Limited, Pondicherry, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Review by the Government of the working of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2013-2014.
- (ii) Annual Report of the Ranchi Ashok Bihar Hotel Corporation Limited, Ranchi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Review by the Government of the working of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2013-2014.
- (ii) Annual Report of the Punjab Ashok Hotel Company Limited, Chandigarh, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Review by the Government of the working of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2013-2014.
- (ii) Annual Report of the Assam Ashok Hotel Corporation Limited, Guwahati, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (22) (i) A copy of the Annual Report (Hindi and English versions) of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Raja Rammohun Roy Library Foundation, Kolkata, for the year 2013-2014.

- (23) (i) A copy of the Annual Report (Hindi and English versions) of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Institute of Himalayan Culture Studies, Dahung, for the year 2013-2014.
- (24) (i) A copy of the Annual Report (Hindi and English versions) of the North Zone Cultural Centre, Patiala, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the North Zone Cultural Centre, Patiala, for the year 2013-2014.
- (25) (i) A copy of the Annual Report (Hindi and English versions) of the Salar Jung Museum, Hyderabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Salar Jung Museum, Hyderabad, for the year 2013-2014.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the Sahitya Akademi, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sahitya Akademi, New Delhi, for the year 2013-2014.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the National School of Drama, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National School of Drama, New Delhi, for the year 2013-2014.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Kalakshetra Foundation, Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kalakshetra Foundation, Chennai, for the year 2013-2014.
- (29) A copy of the Annual Accounts (Hindi and English versions) of the Airports Economic Regulatory Authority of India, New Delhi, for the year 2012-2013, together with Audit Report thereon.
- (30) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (29) above.
- (31) A copy of the Notification No. S.O. 726(E) (Hindi and English versions) published in Gazette of India dated 15th October, 2014 complying the provisions of the "Prohibition of Employment of Manual Scavengers and their Rehabilitation Act, 2013 under sub-section (3) of Section 36 of the Prohibition of Employment as Manual Scavengers and their Rehabilitation Act, 2013, together with a corrigendum thereto published in Notification No. S.O. 2985(E) dated 27th November, 2014.
- (32) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Review by the Government of the working of the IRCON International Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the IRCON International Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Review by the Government of the working of the RITES Limited, Delhi, for the year 2013-2014.

- (ii) Annual Report of the RITES Limited, Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Review by the Government of the working of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2013-2014.
 - (ii) Annual Report of the Mumbai Railway Vikas Corporation Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (d) (i) Review by the Government of the working of the Railtel Corporation of India Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Railtel Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (e) (i) Review by the Government of the working of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Dedicated Freight Corridor Corporation of India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (33) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2013-2014.
 - (ii) Annual Report of the Bharat Gold Mines Limited, Kolar Gold Field, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

5. Message from Rajya Sabha

Secretary-General reported a message from Rajya Sabha that Rajya Sabha had no recommendation to make to Lok Sabha in the Appropriation (No. 4) Bill, 2014, passed by Lok Sabha on the 10th December, 2014.

6. Report of Business Advisory Committee

Shri Rajiv Pratap Rudy presented the Tenth Report of the Business Advisory Committee.

7. Report of Study Tour of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Dr. Virendra Kumar laid on the Table the Report (Hindi and English versions) of the study tour of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Bhopal, Panchmarhi, Mumbai and Jaipur during February, 2013.

8. Reports of Committee on Papers laid on the Table

Shri Chandrakant Khaire presented the following Reports (Hindi and English versions) of the Committee on Papers Laid on the Table:-

- (1) First Report of the Committee on Papers Laid on the Table (2014-2015).
- (2) Second Report of the Committee on Papers Laid on the Table (2014-2015) on Action Taken by Government on the recommendations/observations made by the Committee in their Twelfth and Thirteenth Reports (Fifteenth Lok Sabha).

9. Report of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the Fifth Report (Hindi and English versions) (Sixteenth Lok Sabha) of Standing Committee on Agriculture on Demands for Grants (2014-15) of the Ministry of Agriculture (Department of Animal Husbandry, Dairying & Fisheries).

10. Reports of Standing Committee on Information Technology

Shri Keshav Prasad Maurya presented the following Reports (Hindi and English versions) of the Standing Committee on Information Technology (2014-15):-

- (1) First Report on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Posts).
- (2) Second Report on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Electronics and Information Technology).
- (3) Third Report on Demands for Grants (2014-15) relating to the Ministry of Communications and Information Technology (Department of Telecommunications).
- (4) Fourth Report on Demands for Grants (2014-15) relating to the Ministry of Information and Broadcasting.

11. Reports of Standing Committee on Defence

Maj. Gen. B. C. Khanduri, AVSM (Retd.) presented the following Reports (Hindi and English Versions) of the Standing Committee on Defence:-

- (1) Second Report of the Standing Committee on Defence on Demands for Grants (2014-15) on General Defence Budget.
- (2) Third Report of the Standing Committee on Defence on Demands for Grants (2014-15) on Army.
- (3) Fourth Report of the Standing Committee on Defence on Demands for Grants (2014-15) on Navy and Air Force.
- (4) Fifth Report of the Standing Committee on Defence on Demands for Grants (2014-15) on Ordnance Factories and Defence Research and Development Organisation.

12. Reports of Standing Committee on Energy

Dr. Kirit Somaiya presented the following Reports (Hindi and English versions) of the Standing Committee on Energy (2014-15):-

- (1) First Report on Demands for Grants relating to Ministry of Power for the year 2014-15.
- (2) Second Report on Demands for Grants relating to Ministry of New and Renewable Energy for the year of 2014-15.
- (3) Third Report on Action taken by the Government on the recommendations contained in the Forty-first Report of the Committee on Implementation of Rajiv Gandhi Grameen Vidyutikaran Yojana.

13. Reports of Standing Committee on External Affairs

Dr. Shashi Tharoor presented the following Reports (English and Hindi versions) of the Standing Committee on External Affairs:-

- (1) Third Report (16th Lok Sabha) on Demands for Grants of the Ministry of Overseas Indian Affairs for the year 2014-15.
- (2) Fourth Report (16th Lok Sabha) on Demands for Grants of the Ministry of External Affairs for the year 2014-15.

14. Reports of Standing Committee on Finance

Dr. M. Veerappa Moily presented the following Reports (Hindi and English versions) of the Standing Committee on Finance (2014 –15):-

- (1) Fourth Report on Demands for Grants (2014-15) of the Ministry of Planning.
- (2) Eighth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Fifty-ninth Report (Fifteenth Lok Sabha) on the subject 'Current Economic Situation and Policy Options'.

- (3) Ninth Report on Action Taken by the Government on the Observations/ Recommendations contained in the Seventy-fourth Report (Fifteenth Lok Sabha) on the Subject 'Economic Impact of Revision of Natural Gas Price'.

15. Reports of Standing Committee on Food, Consumer Affairs and Public Distribution

Shri J. C. Divakar Reddy presented the following Reports (Hindi and English versions) of the Standing Committee on Food, Consumer Affairs and Public Distribution (2014-15):-

- (1) First Report on Demands for Grants (2014-15) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Food and Public Distribution).
- (2) Second Report on Demands for Grants (2014-15) of the Ministry of Consumer Affairs, Food and Public Distribution (Department of Consumer Affairs).

16. Report of Standing Committee on Labour

Dr. Virendra Kumar presented the Third Report (Hindi and English versions) of the Standing Committee on Labour on 'The Factories (Amendment) Bill, 2014'.

17. Reports of Standing Committee on Coal and Steel

Shri Rakesh Singh presented the following Reports (Hindi and English versions) of the Standing Committee on Coal and Steel:-

- (1) First Report on Demands for Grants (2014-15) of the Ministry of Coal.
- (2) Second Report on Demands for Grants (2014-15) of the Ministry of Mines.
- (3) Third Report on Demands for Grants (2014-15) of the Ministry of Steel.
- (4) Fourth Report on Action Taken by the Government on the observations / recommendations contained in the Fiftieth Report (15th Lok Sabha) of the Committee on 'Service Conditions of Workers Including Contract Workers in Coal India Ltd. and its Subsidiaries' of the Ministry of Coal.

- (5) Fifth Report on Action Taken by the Government on the observations/recommendations contained in the Fifty-first Report (15th Lok Sabha) of the Committee on 'Service Conditions of Workers in Public Sector Steel Companies' of the Ministry of Steel.
- (6) Sixth Report on Action Taken by the Government on the observations/recommendations contained in the Fifty-second Report (15th Lok Sabha) of the Committee on 'Marketing and Transportation of Steel by Public Sector Steel Companies' of the Ministry of Steel.

18. Reports of Standing Committee on Commerce

Smt. Kavitha Kalvakuntla laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Commerce:-

- (1) 115th Report on Action Taken by Government on the Observations/Recommendations of the Committee contained in its One Hundred and Tenth Report on FDI in Pharmaceutical Sector.
- (2) 116th Report on Action Taken by Government on the Observations/Recommendations of the Committee contained in its One Hundred and Fourteenth Report on Activities and Functioning of India Trade Promotion Organization.

19. Reports of Standing Committee on Home Affairs

Shri Harish Meena laid on the Table the following Reports (Hindi and English versions) of the Standing Committee on Home Affairs:-

- (1) One Hundred and Eighty-second Report on the Rescue, Rehabilitation and Reconstruction in the aftermath of the floods and landslides in Jammu & Kashmir.
- (2) One Hundred and Eighty-third Report on Problems being faced by Refugees and Displaced Persons in J&K.

12.09 P.M.

20. Statements by Ministers

- (1) The Minister of Micro, Small and Medium Enterprises laid a statement (Hindi and English versions) regarding the status of implementation of the recommendations contained in the 251st Report of the Standing Committee on Industry on 'functioning of Prime Minister's Employment Generation Programme (PMEGP)', pertaining to the Ministry of Micro, Small and Medium Enterprises.
- (2) The Minister of State (Independent Charge) of the Ministry of Environment, Forest and Climate Change to made a statement on the important decisions arrived at in the Conference of Parties (CoP) held from 1st to 14th December, 2014 at Lima (Peru) under the United Nations Framework Conventions on climate change.

12.19 P.M.

21. Calling Attention

Shri Yogi Adityanath called the attention of the Minister of Health and Family Welfare to the situation arising out of spread of 'Encephalitis' in Uttar Pradesh and other parts of the country and steps taken by the Government in this regard.

The Minister of Health and Family Welfare made a statement in regard thereto.

The Minister of Health and Family Welfare also replied to the clarificatory questions asked by the members.

***1.17 P.M.**

22. Submissions by Members

[#](i) Shri Mulyam Singh Yadav made submissions regarding waiving of loans of farmers in the country, bringing back black money from abroad and reported intrusion by China and Pakistan in Indian territory.

Shri M. Venkaiah Naidu responded.

(ii) Shri K.C. Venugopal made submission regarding reported large scale conversion in the country.

Shri M. Venkaiah Naidu responded.

[%](iii) Shri Mallikarjun Kharge made submission demanding that a statement be made by the Prime Minister on conversion in the country.

Shri M. Venkaiah Naidu responded.

(Lok Sabha adjourned at 1.25 P.M. and re-assembled at 2.28 P.M.)

*From 1.17 P.M. to 1.25 P.M., Members raised matters of urgent public importance.

[#]At 11.16 A.M.

[%]At 4.00 P.M.

2.28 P.M.**23. Matters Under Rule 377**

- (1) Shri Maheish Girri raised a matter regarding need to resolve the contentious issue of rented commercial property in Delhi.
- (2) Smt. Jyoti Dhurve raised a matter regarding need to provide stoppage to Patakot Express at Bordehi railway station in Betul Parliamentary Constituency, Madhya Pradesh.
- (3) Shri C.R. Choudhary raised a matter regarding need to provide a special package for providing drinking water under the National Rural Drinking Water Project in Nagaur Parliamentary Constituency, Rajasthan.
- (4) Shri Kirti Azad raised a matter regarding need to improve the BSNL mobile telephone service in the country particularly in Darbhanga Parliamentary Constituency, Bihar.
- (5) Shri Raghav Lakhanpal raised a matter regarding need to set up a bench of Allahabad High Court at Saharanpur or Meerut in Uttar Pradesh.
- (6) Shri Ganesh Singh raised a matter regarding need to undertake repair and maintenance of National Highway Nos. 75 and 7 in Madhya Pradesh.
- (7) Shri Kamakhya Prasad Tasa raised a matter regarding need to construct a bypass railway line at Mariani railway junction in Jorhat district of Assam.
- (8) Dr. Sanjay Jaiswal raised a matter regarding need to set up a check post of custom department at Chhauradano in East Champaran district, Bihar.
- (9) Shri A. Anwhar Raajhaa raised a matter regarding need to implement the final verdict of Supreme Court on Mullaiperiyar dam issue.
- (10) Shri Tapas Paul raised a matter regarding need to increase the upper age limit for recruitment in Central Government jobs and also increase the age of retirement from 60 to 62 years.
- (11) Shri Arka Keshari Deo raised a matter regarding need to construct a by-pass road on National Highway No. 26 in Bhawani-Patna town in Kalahandi district of Odisha.

- (12) Shri Chandrkant B. Khaire raised a matter regarding need include Belgaum district which is having a majority of Marathi-speaking people in Maharashtra.
- (13) Shri Jayadev Galla raised a matter regarding need to make railway stoppages at Mangalagiri and Pedakakni in Guntur Parliamentary Constituency, Andhra Pradesh as permanent stoppages.
- (14) Shri Balka Suman raised a matter regarding need to revamp and re-open Ramagundam Fertilizer Plant in Karimnagar district, Telangana.

2.54 P.M.

24. Government Bill – Deferred

The Lokpal and Lokayuktas and other related Law (Amendment) Bill, 2014.

Time recommended by BAC: 3 Hrs.

Time Taken: 57 Mts.

Balance: 2 Hrs. 03 Mts.

The motion for consideration of the Bill was moved by Dr. Jitendra Singh.

The following members took part in the debate:-

1. Maj. Gen.(Retd.) B.C. Khanduri

*(Due to interruptions, Lok Sabha adjourned at 3.04 P.M.
and re-assembled at 3.10 P.M.)*

*(Due to continued interruptions, Lok Sabha adjourned at 3.20 P.M.
and re-assembled at 3.30 P.M.)*

(Lok Sabha adjourned at 3.30 P.M. and re-assembled at 4.00 P.M.)

2. Shri B. Senguttuvan
3. Shri Rabindra Kumar Jena
4. Dr. Ravindra Babu Pandula (speech unfinished)

The Minister of Parliamentary Affairs informed that there was a demand for referring the Bill to Standing Committee and that the Government had no objection if the Bill was referred to Standing Committee.

Further discussion on the Bill was, therefore, deferred.

4.37 P.M.

25. Government Bill – Passed

The Regional Rural Banks (Amendment) Bill, 2014.

Time Taken: 1 Hr. 48 Mts.

The motion for consideration of the Bill was moved by Shri Jayant Sinha on behalf of Shri Arun Jaitley.

The following members took part in the debate:-

1. Shri T.G. Venkatesh Babu
2. Shri Nishikant Dubey
3. Shri Bhartruhari Mahtab
4. Smt. Kavitha Kalvakuntla
5. Shri Anadrao Adsul
6. Shri Varaprasad Rao Velagapalli
7. Shri Jayadev Galla

Shri Jayant Sinha replied to the debate.

The motion for consideration was adopted and clause-by-clause consideration of the Bill was taken up.

Clauses 2 to 4 were adopted.

Clause 5 was adopted.

Clauses 6 and 7 were adopted.

Clause 1, the Enacting Formula and the Long Title were also adopted.

The motion that the Bill be passed, was moved by Shri Jayant Sinha.

The motion was adopted and the Bill was passed.

***26. Half-An-Hour Discussion – Not Taken Up**

The Chair made the following announcement :-

The Minister of State (Independent Charge) of the Ministry of Youth Affairs and Sports stated that the member who was to raise Half-An-Hour discussion, was not present in the House. Thereupon, the Deputy Speaker announced that Half-An-Hour discussion would be taken up in the next session.

\$7.36 P.M.

(Lok Sabha adjourned till 11.00 A.M. on Tuesday, the 23rd December, 2014.)

**ANOOP MISHRA,
Secretary-General.**

*At 5.30 P.M.

§From 6.26 P.M. to 7.36 P.M., Members raised matters of urgent public importance.

LOK SABHA

BULLETIN – PART I

(Brief Record of Proceedings)

Tuesday, December 23, 2014/Pausa 2, 1936 (Saka)

No.55

11.00 A.M.

1. Starred Questions

Starred Question Nos. 421 – 423 were orally answered.

*(Due to interruptions, Lok Sabha adjourned at 11.26 A.M.
and re-assembled at 12.00 Noon.)*

Replies to Starred Question Nos. 424 – 440 were laid on the Table.

2. Unstarred Questions

Replies to Unstarred Question Nos. 4831 – 5060 were laid on the Table.

12.00 Noon

3. Papers laid on the Table

The following papers were laid on the Table:-

(1) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2013-2014.

(ii) Annual Report of the Housing and Urban Development Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(2) A copy of the Report (Hindi and English versions) of the Comptroller and Auditor General of India-Union Government (Commercial) (No. 36 of 2014) (Performance Audit)-Implementation of Public Private Partnership Projects in

National Highways Authority of India, Ministry of Road Transport and Highways, for the year ended March, 2013 under Article 151(1) of the Constitution.

- (3) (i) A copy of the Annual Report (Hindi and English versions) of the National Commission for Women, New Delhi, for the year 2011-2012.
- (ii) Action Taken Report (Hindi and English versions) on the recommendations contained in the Annual Report of the National Commission for Women, New Delhi, for the year 2011-2012.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Commission for Women, New Delhi, for the year 2011-2012.
- (4) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (3) above.
- (5) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2011-2012, alongwith Audited Accounts.
- (6) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (5) above.
- (7) A copy of the Annual Report (Hindi and English versions) of the Central Adoption Resource Authority, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (8) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (7) above.
- (9) (i) A copy of the Annual Report (Hindi and English versions) of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Paramedical and Nursing Sciences, Aizawl, for the year 2013-2014.

- (10) (i) A copy of the Annual Report (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Medical Services Society, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2013-2014.
- (11) (i) A copy of the Annual Report (Hindi and English versions) of the National Board of Examinations, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Board of Examinations, New Delhi, for the year 2013-2014.
- (12) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Arogya Nidhi, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (13) (i) A copy of the Annual Report (Hindi and English versions) of the All India Institute of Speech and Hearing, Mysore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the All India Institute of Speech and Hearing, Mysore, for the year 2013-2014.
- (14) (i) A copy of the Annual Report (Hindi and English versions) of the Jansankhya Sthirata Kosh, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jansankhya Sthirata Kosh, New Delhi, for the year 2013-2014.
- (15) (i) A copy of the Annual Report (Hindi and English versions) of the

- Regional Institute of Medical Sciences, Imphal, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Regional Institute of Medical Sciences, Imphal, for the year 2013-2014.
- (16) (i) A copy of the Annual Report (Hindi and English versions) of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Lokopriya Gopinath Bordoloi Regional Institute of Mental Health, Tezpur, for the year 2013-2014.
- (17) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Mental Health and Neuro Sciences, Bangalore, for the year 2013-2014.
- (18) (i) A copy of the Annual Report (Hindi and English versions) of the International Institute for Population Sciences, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the International Institute for Population Sciences, Mumbai, for the year 2013-2014.
- (19) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the National Institute of Health and Family Welfare, New Delhi, for the

year 2013-2014, together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Health and Family Welfare, New Delhi, for the year 2013-2014.

(20) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (a) (i) Review by the Government of the working of the HLL Biotech Limited, Thiruvananthapuram, for the year 2013-2014.
- (ii) Annual Report of the HLL Biotech Limited, Thiruvananthapuram, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2013-2014.
- (ii) Annual Report of the HLL Lifecare Limited, Thiruvananthapuram, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(21) A copy of the Statement (Hindi and English versions) explaining reasons for not laying the Annual Reports and Audited Accounts of the following institutions within the stipulated period of nine months after the close of the respective accounting years, mentioned therein:-

S.No.	Name of the Institutions	Accounting Year(s)
1.	Medical Council of India, Delhi	2013-14
2.	National Academy of Medical Sciences, Delhi	2013-14
3.	Dental Council of India, New Delhi	2013-14
4.	JIPMER, Puducherry	2013-14
5.	Post graduate Institute of Medical Education & Research, Chandigarh	2013-14
6.	All India Institute of Medical Sciences, New Delhi	2013-14
7.	All India Institute of Medical Sciences, Bhubaneswar	2013-14
8.	All India Institute of Medical Sciences, Rishikesh	2013-14
9.	All India Institute of Medical Sciences, Raipur	2013-14
10.	All India Institute of Medical Sciences, Patna	2013-14
11.	All India Institute of Medical Sciences, Jodhpur	2013-14

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| 12. All India Institute of Medical Sciences, Bhopal | 2013-14 |
| 13. Indian Red Cross Society, New Delhi | 2012-13 &
2013-14 |
| 14. Food Safety & Standard Authority Of India, New Delhi | 2013-14 |
| 15. Indian Pharmacopoeia Commission, Ghaziabad | 2013-14 |
| 16. CNCI, Kolkata | 2013-14 |
| 17. Pharmacy Council of India, New Delhi | 2013-14 |
| 18. Indian Council of Medical Research, New Delhi | 2013-14 |
- (22) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Statement regarding Review by the Government of the working of the Instrumentation Limited, Kota, for the year 2013-2014.
- (ii) Annual Report of the Instrumentation Limited, Kota, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (23) A copy of the Annual Accounts (Hindi and English versions) of the Indian Council of Agricultural Research, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (24) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Management, Rohtak, for the year 2012-2013, alongwith Audited Accounts.
- (25) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Management, Rohtak, for the year 2012-2013.
- (26) (i) A copy of the Annual Report (Hindi and English versions) of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Centre for Earth Science Studies, Thiruvananthapuram, for the year 2013-2014.
- (27) (i) A copy of the Annual Report (Hindi and English versions) of the Aryabhata Research Institute of Observational Sciences, Nainital, for

- the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aryabhata Research Institute of Observational Sciences, Nainital, for the year 2013-2014.
- (28) (i) A copy of the Annual Report (Hindi and English versions) of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvananthapuram, for the year 2013-2014.
- (29) (i) A copy of the Annual Report (Hindi and English versions) of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Technology Information, Forecasting and Assessment Council, New Delhi, for the year 2013-2014.
- (30) (i) A copy of the Annual Report (Hindi and English versions) of the Agharkar Research Institute, Pune, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Agharkar Research Institute, Pune, for the year 2013-2014.
- (31) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Astrophysics, Bangalore, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Indian Institute of Astrophysics, Bangalore, for the year 2013-2014.

- (32) (i) A copy of the Annual Report (Hindi and English versions) of the National Innovation Foundation-India, Ahmedabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Innovation Foundation-India, Ahmedabad, for the year 2013-2014.
- (33) A copy of the Annual Report (Hindi and English versions) of the Textiles Committee, Mumbai, for the year 2013-2014, alongwith Audited Accounts.
- (34) A copy of the Review (Hindi and English versions) by the Government of the working of the Textiles Committee, Mumbai, for the year 2013-2014.
- (35) A copy of the Homoeopathic Practitioners (Professional Conduct, Etiquette and Code of Ethics) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. F. No. 7-3/2003-CCH(PT.) in weekly Gazette of India dated 18th July, 2014 under sub-section (2) of Section 33 of the Homoeopathy Central Council Act, 1973.
- (36) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (35) above.
- (37) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Unani Medicine, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Unani Medicine, New Delhi, for the year 2013-2014.
- (38) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Homoeopathy, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Central Council for Research in Homoeopathy, New Delhi, for the year 2013-2014.

- (39) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Yoga and Naturopathy, New Delhi, for the year 2013-2014.
- (40) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Siddha, Chennai, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Siddha, Chennai, for the year 2013-2014.
- (41) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council for Research in Ayurvedic Sciences, New Delhi, for the year 2013-2014.
- (42) (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Homoeopathy, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Homoeopathy, New Delhi, for the year 2013-2014.
- (43)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central Council of Indian Medicine, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Council of Indian Medicine, New Delhi, for the year 2013-2014.
- (44) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2013-2014.
 - (ii) Annual Report of the Indian Medicines Pharmaceutical Corporation Limited, Almora, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (45) A copy of the Memorandum of Understanding (Hindi and English versions) between the Indian Medicines Pharmaceuticals Corporation Limited and the Department of Ayush, Ministry of Health and Family Welfare for the year 2014-2015.
- (46) A copy of the Coal Mines (Special Provisions) Rules, 2014 (Hindi and English versions) published in Notification No. S.O. 883(E) in Gazette of India dated 11th December, 2014 issued under Section 29 of the Coal Mines (Special Provisions) Ordinance, 2014.
- (47) A copy of the Central Electricity Authority (Installation and Operation of Meters) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. 23/47/2014-R&R (Vol. III) in Gazette of India dated 3rd December, 2014 under Section 179 of the Electricity Act, 2003.

- (48) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Officers' Institute, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Officers' Institute, New Delhi, for the year 2013-2014.
- (49) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Bhandar, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Kendriya Bhandar, New Delhi, for the year 2013-2014.
- (50) (i) A copy of the Annual Report (Hindi and English versions) of the Civil Services Society, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Civil Services Society, New Delhi, for the year 2013-2014.
- (51) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the National Minorities Development and Finance Corporation, Delhi, for the year 2013-2014.
- (ii) Annual Report of the National Minorities Development and Finance Corporation, Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (52) (i) A copy of the Annual Report (Hindi and English versions) of the Central Waqf Council, New Delhi, for the year 2013-2014,

alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Waqf Council, New Delhi, for the year 2013-2014.
- (53) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (a)
 - (i) Review by the Government of the working of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2008-2009.
 - (ii) Annual Report of the Kerala Agro Industries Corporation Limited, Thiruvananthapuram, for the year 2008-2009, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b)
 - (i) Review by the Government of the working of the Odisha Agro-Industries Development Corporation Limited, Bhubaneswar, for the year 2012-2013.
 - (ii) Annual Report of the Odisha Agro-Industries Development Corporation Limited, Bhubaneswar, for the year 2012-2013, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (54) Two statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (53) above.
- (55) (i) A copy of the Annual Report (Hindi and English versions) of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Ch. Charan Singh National Institute of Agricultural Marketing, Jaipur, for the year 2013-2014.
- (56) (i) A copy of the Annual Report (Hindi and English versions) of the

Coconut Development Board, Kochi, for the year 2013-2014.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Kochi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Coconut Development Board, Kochi, for the year 2013-2014.
- (57) (i) A copy of the Annual Report (Hindi and English versions) of the National Horticulture Board, Gurgaon, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Horticulture Board, Gurgaon, for the year 2013-2014.
- (58) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Statement regarding Review by the Government of the working of the National Fertilizers Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the National Fertilizers Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Madras Fertilizer Limited, Chennai, for the year 2013-2014.
 - (ii) Annual Report of the Madras Fertilizer Limited, Chennai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (c) (i) Statement regarding Review by the Government of the working of the Fertilizer Corporation of India Limited, New Delhi, for the year 2013-2014.
 - (ii) Annual Report of the Fertilizer Corporation of India Limited, New

Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (d) (i) Statement regarding Review by the Government of the working of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2013-2014.
- (d) (ii) Annual Report of the Hindustan Fertilizer Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (e) (i) Statement regarding Review by the Government of the working of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2013-2014.
- (e) (ii) Annual Report of the FCI Aravali Gypsum and Minerals India Limited, Jodhpur, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (f) (i) Statement regarding Review by the Government of the working of the Projects and Development India Limited, Noida, for the year 2013-2014.
- (f) (ii) Annual Report of the Projects and Development India Limited, Noida, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (g) (i) Statement regarding Review by the Government of the working of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2013-2014.
- (g) (ii) Annual Report of the Brahmaputra Valley Fertilizer Corporation Limited, Dibrugarh, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (h) (i) Statement regarding Review by the Government of the working of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year

2013-2014.

- (ii) Annual Report of the Rashtriya Chemicals Fertilizers Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (i) (i) Statement regarding Review by the Government of the working of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 2013-2014.
- (ii) Annual Report of the Fertilisers and Chemicals Travancore Limited, Cochin, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (59) (i) A copy of the Annual Report (Hindi and English versions) of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Institute of Pesticide Formulation Technology, Gurgaon, for the year 2013-2014.
- (60) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
 - (a) (i) Statement regarding Review by the Government of the working of the NEPA Limited, Neapanagar, for the year 2013-2014.
 - (ii) Annual Report of the NEPA Limited, Neapanagar, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
 - (b) (i) Statement regarding Review by the Government of the working of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2013-2014.
 - (ii) Annual Report of the Bharat Bhari Udyog Nigam Limited, Kolkata, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

- (c) (i) Statement regarding Review by the Government of the working of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2013-2014.
- (ii) Annual Report of the Richardson and Cruddas (1972) Limited, Mumbai, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (61) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (a) (i) Review by the Government of the working of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Indian Railway Catering and Tourism Corporation Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (b) (i) Review by the Government of the working of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2013-2014.
- (ii) Annual Report of the Hassan Mangalore Rail Development Company Limited, Bangalore, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (62) (i) A copy of the Annual Report (Hindi and English versions) of the Karnataka Sarva Shikshana Abhiyan Samithi, Bangalore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Karnataka Sarva Shikshana Abhiyan Samithi, Bangalore, for the year 2012-2013.

- (63) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (62) above.
- (64) (i) A copy of the Annual Report (Hindi and English versions) of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavarrati, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Lakshadweep Sarva Shiksha Abhiyan State Mission Authority, Kavarrati, for the year 2013-2014.
- (65) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (64) above.
- (66) (i) A copy of the Annual Report (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Kendriya Vidyalaya Sangathan, New Delhi, for the year 2013-2014.
- (67) (i) A copy of the Annual Report (Hindi and English versions) of the Gujarat Council of Elementary Education, Gandhinagar, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Gujarat Council of Elementary Education, Gandhinagar, for the year 2013-2014.
- (68) (i) A copy of the Annual Administration Report (Hindi and English versions) of the Calcutta Dock Labour Board, Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Calcutta Dock Labour Board,

Kolkata, for the year 2013-2014.

(69) A copy each of the following Notifications (Hindi and English versions) under Section 10 of the National Highways Act, 1956:-

- (i) S.O. 2257(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (ii) S.O. 2684(E) published in Gazette of India dated 20th October, 2014, making certain amendments in the Notification No. S.O. 346(E) dated 14th February, 2011.
- (iii) S.O. 2385(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 17 in the State of Kerala.
- (iv) S.O. 1586(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (v) S.O. 1983(E) published in Gazette of India dated 1st August, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (vi) S.O. 3713(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Biramitrapur-Barkot Section) in the State of Odisha.
- (vii) S.O. 3715(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (viii) S.O. 3716(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.

- (ix) S.O. 3687(E) published in Gazette of India dated 17th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Bahargora-Sambalpur Section) in the State of Odisha.
- (x) S.O. 1288(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (xi) S.O. 453(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (xii) S.O. 1287(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31 (Rajauli-Nawada-Biharsharif-Bakhtiyarpur Section) in the State of Bihar.
- (xiii) S.O. 1398(E) published in Gazette of India dated 28th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 104 (Banjariya to Sheohar Section) in the State of Bihar.
- (xiv) S.O. 454(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.
- (xv) S.O. 251(E) published in Gazette of India dated 27th January, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 31 in the State of Jharkhand.

- (xvi) S.O. 156(E) published in Gazette of India dated 21st January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xvii) S.O. 3884(E) published in Gazette of India dated 27th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 83 (Patna-Gaya-Dobhi Section) in the State of Bihar.
- (xviii) S.O. 3215(E) published in Gazette of India dated 22nd October, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 104 (Chakiya Banjhula to Banjariya Section) in the State of Bihar.
- (xix) S.O. 3528(E) published in Gazette of India dated 29th November, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Barwa Adda to Barakar Section) in the State of Jharkhand.
- (xx) S.O. 3701(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Hazaribag-Ranchi Section) in the State of Jharkhand.
- (xxi) S.O. 3720(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 in the State of Jharkhand.
- (xxii) S.O. 87(E) published in Gazette of India dated 13th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Rargaon-Jamshedpur Section) in the State of Jharkhand.
- (xxiii) S.O. 636(E) published in Gazette of India dated 4th March, 2014, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 82 (Gaya-Hisua-Rajgir-Biharsharif Section) in the State of Bihar.

- (xxiv) S.O. 3550(E) published in Gazette of India dated 2nd December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora-Sambalpur Section) in the State of Odisha.
- (xxv) S.O. 3551(E) published in Gazette of India dated 2nd December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora-Sambalpur Section) in the State of Odisha.
- (xxvi) S.O. 3703(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Baharagora-Sambalpur Section) in the State of Odisha.
- (xxvii) S.O. 3706(E) published in Gazette of India dated 18th December, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 5 (Visakhapatnam-Bhubanesar Section) and (Bhubaneswar-Kolkata Section) in the State of Odisha.
- (xxviii) S.O. 1585(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 102 (Chhapra-Rewaghat-Muzaffarpur Section) in the State of Bihar.
- (xxix) S.O. 26(E) published in Gazette of India dated 6th January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Bihar.
- (xxx) S.O. 906(E) published in Gazette of India dated 27th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 34 in the State of West Bengal.

- (xxxix) S.O. 1298(E) published in Gazette of India dated 16th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Kharagpur to Chichira Section) in the State of West Bengal.
- (xxxii) S.O. 1285(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 6 (Kharagpur to Chichira Section) in the State of West Bengal.
- (xxxiii) S.O. 1231(E) published in Gazette of India dated 8th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28A (Piprakothi-Raxaul Section) in the State of Bihar.
- (xxxiv) S.O. 909(E) published in Gazette of India dated 27th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 2 (Aurangabad to Barwa-Adda Section) in the State of Jharkhand.
- (xxxv) S.O. 1026(E) published in Gazette of India dated 3rd April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 23 (Chas-Bokaro-Gola-Ramgarh Section) in the State of Jharkhand.
- (xxxvi) S.O. 1484(E) published in Gazette of India dated 9th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Barhi-Hazaribag Section) in the State of Jharkhand.
- (xxxvii) S.O. 741(E) published in Gazette of India dated 11th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 31D in the State of West Bengal.
- (xxxviii) S.O. 1581(E) published in Gazette of India dated 24th June, 2014, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 34 (Raiganj-Dolkhola Section) in the State of West Bengal.

- (xxxix) S.O. 235(E) published in Gazette of India dated 23rd January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Mahulia to Baharagora Section) and Highway No. 6 (Baharagora-Chichira Section) in the State of Jharkhand.
- (xl) S.O. 236(E) published in Gazette of India dated 23rd January, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 33 (Mahulia to Baharagora Section) and Highway No. 6 (Baharagora-Chichira Section) in the State of Jharkhand.
- (xli) S.O. 1130(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28 (Muzaffarpur-Barauni Section) in the State of Bihar.
- (xlii) S.O. 2584(E) published in Gazette of India dated 7th October, 2014, authorising the Sub-Divisional Officer (Civil), Theog, District-Shimla, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 22 (New NH-5) in the State of Himachal Pradesh.
- (xliii) S.O. 2585(E) published in Gazette of India dated 7th October, 2014, authorising the Sub-Divisional Officer (Civil) Nalagarh, District-Solan, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 21A (New NH-105) in the State of Himachal Pradesh.
- (xliv) S.O. 2586(E) published in Gazette of India dated 7th October, 2014, authorising the Sub-Divisional Officer, Panchkula, as the competent authority to acquire land for building, maintenance, management and

operation of National Highway No. 21A (New NH-105) in the State of Haryana.

- (xliv) S.O. 439(E) published in Gazette of India dated 18th February, 2014, authorising the District Land Acquisition Officer, District-Saraikela, Jharkhand, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 32 (Purulia-Balarampur-Chandil Section) in the State of Jharkhand.
- (xlvi) S.O. 440(E) published in Gazette of India dated 18th February, 2014, authorising the Additional District Land Magistrate (Land Acquisition), District-Purulia, West Bengal, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 32 (Purulia-Balarampur-Chandil Section) in the State of West Bengal.
- (xlvii) S.O. 780(E) published in Gazette of India dated 14th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (Jabalpur-Mandla-Chilpi Section) in the State of Madhya Pradesh.
- (xlviii) S.O. 1110(E) published in Gazette of India dated 22nd April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Kanaktora-Jharsuguda Section) in the State of Odisha.
- (xlix) S.O. 1150(E) published in Gazette of India dated 25th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (New NH-30) (M.P. Border Chilpi-Simga Section) in the State of Chhattisgarh.
- (l) S.O. 1163(E) published in Gazette of India dated 29th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12 (Biaora-MP/Rajasthan Border Section) in the State of Madhya Pradesh.

- (li) S.O. 1160(E) published in Gazette of India dated 29th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 365 (Tanamcherla-Mallampally Section) in the State of Andhra Pradesh.
- (lii) S.O. 1159(E) published in Gazette of India dated 29th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 200 (Bilaspur-Urdawal Section) in the State of Chhattisgarh.
- (liii) S.O. 1214(E) published in Gazette of India dated 6th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (liv) S.O. 1228(E) published in Gazette of India dated 7th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (lv) S.O. 1227(E) published in Gazette of India dated 7th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 89 (Nagaur Bypass) (Nagaur-Bikaner Section) in the State of Rajasthan.
- (lvi) S.O. 1274(E) published in Gazette of India dated 15th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (lvii) S.O. 1349(E) published in Gazette of India dated 22nd May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 11 (Sikar-Bikaner Section) in the State of Rajasthan.
- (lviii) S.O. 1365(E) published in Gazette of India dated 23rd May, 2014, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 27 (Mangawn-Chakghat Section) in the State of Madhya Pradesh.

- (lix) S.O. 1476(E) published in Gazette of India dated 6th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Baghana-Gomti Choraha Section) in the State of Rajasthan.
- (lx) S.O. 1509(E) published in Gazette of India dated 13th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 12A (New NH-30) (M.P. Border Chilpi-Simga Section) in the State of Chhattisgarh.
- (lxi) S.O. 1529(E) published in Gazette of India dated 16th June, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (lxii) S.O. 1226(E) published in Gazette of India dated 7th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Rewa-Hanumana Section) in the State of Madhya Pradesh.
- (lxiii) S.O. 1141(E) published in Gazette of India dated 24th April, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 656 (Penchalakona to Yerpedu Section) in the State of Andhra Pradesh.
- (lxiv) S.O.1142(E) published in Gazette of India dated 24th April, 2014, making certain further amendments in the Notification No. S.O.458(E) dated 18th February, 2014.
- (lxv) S.O. 1164(E) published in Gazette of India dated 29th April, 2014, entrusting Highway No. 65 in the State of Rajasthan to National Highways Authority of India.

- (lxvi) S.O. 1162(E) published in Gazette of India dated 29th April, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (lxvii) S.O.1165(E) published in Gazette of India dated 29th April, 2014, making certain further amendments in the Notification No. S.O.335(E) dated 14th February, 2011.
- (lxviii) S.O. 1213(E) published in Gazette of India dated 6th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Jodhpur-Pali Section) in the State of Rajasthan.
- (lix) S.O. 1346(E) published in Gazette of India dated 22nd May, 2014, making certain further amendments in the Notification No. S.O.3509(E) dated 27th November, 2013.
- (lxx) S.O. 1347(E) published in Gazette of India dated 6th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28C (New NH-927) in the State of Uttar Pradesh.
- (lxxi) S.O. 1348(E) published in Gazette of India dated 6th May, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 28C (New NH-927) in the State of Uttar Pradesh.
- (lxxii) S.O. 1426(E) published in Gazette of India dated 2nd June, 2014, authorising the Special Land Acquisition Officer, National Highway, Bangalore, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 206 in the State of Karnataka.

- (lxxiii) S.O. 1430(E) published in Gazette of India dated 3rd June, 2014, entrusting Highway No. 98 in the State of Rajasthan to National Highways Authority of India.
- (lxxiv) S.O. 1573(E) published in Gazette of India dated 20th June, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (lxxv) S.O. 1568(E) published in Gazette of India dated 20th June, 2014, authorising the Joint Collector, Guntur, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 565 in the State of Andhra Pradesh.
- (lxxvi) S.O. 2345(E) published in Gazette of India dated 15th September, 2014, entrusting Highway numbers, mentioned therein, in the State of West Bengal to National Highways Authority of India.
- (lxxvii) S.O. 2346(E) published in Gazette of India dated 15th September, 2014, entrusting Highway No. 31C in the State of Uttar Pradesh to National Highways Authority of India.
- (lxxviii) S.O. 2440(E) published in Gazette of India dated 18th September, 2014, making certain further amendments in the Notification No. S.O.2594(E) dated 17th November, 2011.
- (lxxix) S.O. 2494(E) published in Gazette of India dated 24th September, 2014, entrusting Highway No. 86 (Kanpur-Kabrai Section) in the State of Uttar Pradesh to National Highways Authority of India.
- (lxxx) S.O. 2506(E) published in Gazette of India dated 25th September, 2014, entrusting Highway No. 211 (Solapur-Yedeshi-Aurangabad-Dhule Section) in the State of Maharashtra to National Highways Authority of India.
- (lxxxi) S.O. 2441(E) published in Gazette of India dated 18th September, 2014, entrusting Highway No. 21 (Kiratpur-Ner Chowk Section) in the State of Himachal Pradesh to National Highways Authority of India.

- (lxxxii) S.O. 2443(E) published in Gazette of India dated 18th September, 2014, entrusting Highway No. 8 (Gomti Ka Chauraha-Udaipur Section) in the State of Rajasthan to National Highways Authority of India.
- (lxxxiii) S.O. 2442(E) published in Gazette of India dated 18th September, 2014, rescinding Notification No. S.O.2304(E) dated 29th September, 2008.
- (lxxxiv) S.O. 2645(E) published in Gazette of India dated 15th October, 2014, making certain further amendments in the Notification No. S.O.896(E) dated 26th March, 2014.
- (lxxxv) S.O. 2736(E) published in Gazette of India dated 21st October, 2014, entrusting Highway No. 26 (Jhansi to Lakhnadon Section) in the State of Uttar Pradesh to National Highways Authority of India.
- (lxxxvi) S.O. 2768(E) published in Gazette of India dated 27th October, 2014, entrusting Highway No. 9 (Solapur-Maharashtra/Karnataka Border Section) in the State of Maharashtra to National Highways Authority of India.
- (lxxxvii) S.O. 2646(E) published in Gazette of India dated 15th October, 2014, entrusting Highway No. 57 (Purnea-Fobesganj-Jhanjharpur-Darbhanga-Muzaffarpur Section) in the State of Bihar to National Highways Authority of India.
- (lxxxviii) S.O. 2737(E) published in Gazette of India dated the 21st October, 2014, regarding rates of fees to be recovered from the users of National Highway No. 232 (Benda Ghat toll Plaza) in the State of Uttar Pradesh.
- (lxxxix) S.O. 2739(E) published in Gazette of India dated the 21st October, 2014, authorising Chief Engineer (National Highways), Karnataka, Public Works Department to collect fee on mechanical vehicles for the use of the Bridge across Hagari River at Paramadevanahalli of National Highway No. 63 (Ankola-Gooty Section) in the State of Karnataka.
- (xc) S.O. 2808(E) published in Gazette of India dated 3rd November, 2014, entrusting Highway No. 1 (Delhi Haryana Border to Haryana/Punjab Border) in the State of Haryana to National Highways Authority of India.

- (xci) S.O. 2703(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (xcii) S.O. 2437(E) published in Gazette of India dated 18th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 49 (Madurai-Paramakudi-Ramanathapuram Section) in the State of Tamil Nadu.
- (xciii) S.O. 2384(E) published in Gazette of India dated 16th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 45C (Vikravandi-Kumbakonam-Thanjavur Section) in the State of Tamil Nadu.
- (xciv) S.O. 2860(E) published in Gazette of India dated 10th November, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 7 (Athipalli to Krishnagiri Section) in the State of Tamil Nadu.
- (xcv) S.O. 2462(E) published in Gazette of India dated 23rd September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (xcvi) S.O. 2702(E) published in Gazette of India dated 20th October, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 226 (Thanjavur-Manamadurai Section) in the State of Tamil Nadu.
- (xcvii) S.O. 3224(E) published in Gazette of India dated 23rd October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 95 (Ludhiana to Talwandi Section) in the State of Punjab.
- (xcviii) S.O. 3068(E) published in Gazette of India dated 9th October, 2013, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 95 (Ludhiana to Talwandi Section) in the State of Punjab.

- (xcix) S.O. 3040(E) published in Gazette of India dated 8th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (c) S.O. 2953(E) published in Gazette of India dated 30th October, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 10 (Hisar-Dabwali Section) in the State of Haryana.
- (ci) S.O. 2786(E) published in Gazette of India dated 14th September, 2013, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 71 (Rohtak-Jind Section) in the State of Haryana.
- (cii) S.O. 1707(E) published in Gazette of India dated 9th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar-Fatehpur-Ambala Section) in the State of Rajasthan.
- (ciii) S.O. 2265(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 123 (Uncha Nagla-Dholpur Section) in the State of Rajasthan.
- (civ) S.O. 1652(E) published in Gazette of India dated 1st July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Bikaner-Phalodi Section) in the State of Rajasthan.
- (cv) S.O. 1719(E) published in Gazette of India dated 10th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 59 (Ahmedabad-Gujarat/MP Border Section) in the State of Gujarat.

- (cvi) S.O. 2271(E) published in Gazette of India dated 8th September, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (cvii) S.O. 1678(E) published in Gazette of India dated 2nd July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 (Bikaner-Phalodi Section) in the State of Rajasthan.
- (cviii) S.O. 2260(E) published in Gazette of India dated 8th July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8D (Junagadh Section) in the State of Gujarat.
- (cix) S.O. 1654(E) published in Gazette of India dated 1st July, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Salasar-Fatehpur-Ambala Section) in the State of Rajasthan.
- (cx) S.O. 1653(E) published in Gazette of India dated 1st July, 2014, making certain further amendments in the Notification No. S.O.3071(E) dated 8th October, 2013.
- (cxii) S.O. 903(E) published in Gazette of India dated 27th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (cxiii) S.O. 505(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.
- (cxiiii) S.O. 434(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 8 (Gomati Chouraha to Udaipur Section) in the State of Rajasthan.

- (cxiv) S.O. 504(E) published in Gazette of India dated 21st February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 65 (Taranagar Section) in the State of Rajasthan.
- (cxv) S.O. 826(E) published in Gazette of India dated 19th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 148D (Gulabpura-Uniara Section) in the State of Rajasthan.
- (cxvi) S.O. 331(E) published in Gazette of India dated 5th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 148D (Asind Section) in the State of Rajasthan.
- (cxvii) S.O. 1307(E) published in Gazette of India dated 16th May, 2014, authorising the Officers, mentioned therein, as the competent authority to acquire land for building, maintenance, management and operation of National Highway No. 114 in the State of Rajasthan.
- (cxviii) S.O. 735(E) published in Gazette of India dated 11th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 79 (Kishangarh-Chittorgarh Section) in the State of Rajasthan.
- (cxix) S.O. 975(E) published in Gazette of India dated 29th March, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 15 in the State of Rajasthan.
- (cxx) S.O. 1126(E) published in Gazette of India dated 24th April, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 14 (Pali Section) in the State of Rajasthan.
- (cxxi) S.O. 1058(E) published in Gazette of India dated 9th April, 2014, regarding acquisition of land for building, maintenance, management and

operation of National Highway No. 65 (Rajgarh Section) in the State of Rajasthan.

- (cxxii) S.O. 852(E) published in Gazette of India dated 20th March, 2014, containing corrigendum to the Notification No. S.O.2452(E) dated 13th August, 2013.
- (cxxiii) S.O. 450(E) published in Gazette of India dated 18th February, 2014, regarding acquisition of land for building, maintenance, management and operation of National Highway No. 148D (Hurda Section) in the State of Rajasthan.
- (cxxiv) S.O. 2592(E) published in Gazette of India dated 8th October, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxv) S.O. 2495(E) published in Gazette of India dated 24th September, 2014, entrusting the stretches of National Highway No. 125 (Sitarganj-Tanakpur Section) to National Highways Authority of India.
- (cxxvi) S.O. 2496(E) published in Gazette of India dated 24th September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxvii) S.O. 2489(E) published in Gazette of India dated 24th September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxviii) S.O. 2497(E) published in Gazette of India dated 24th September, 2014, entrusting the stretches of National Highway No. 15 (Bikaner-Phalodi Section) to National Highways Authority of India.
- (cxxix) S.O. 2498(E) published in Gazette of India dated 24th September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxx) S.O. 2474(E) published in Gazette of India dated the 23rd September, 2014, declaring National Highway No. 303 as new National Highway No. 353E.

- (cxxxix) S.O. 2468(E) published in Gazette of India dated 23rd September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxxii) S.O. 2594(E) published in Gazette of India dated 8th October, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxxiii) S.O. 2595(E) published in Gazette of India dated the 8th October, 2014, declaring National Highway No. 306 as new National Highway No. 776C.
- (cxxxiv) S.O. 2596(E) published in Gazette of India dated 8th October, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxxv) S.O. 2472(E) published in Gazette of India dated 23rd September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxxvi) S.O. 2466(E) published in Gazette of India dated 23rd September, 2014, declaring highways, mentioned therein, as new National Highways.
- (cxxxvii) S.O. 2475(E) published in Gazette of India dated 23rd September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxxviii) S.O. 2469(E) published in Gazette of India dated 23rd September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxxxix) S.O. 2593(E) published in Gazette of India dated 8th October, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.
- (cxl) S.O. 2471(E) published in Gazette of India dated 23rd September, 2014, making certain amendments in the Notification No. S.O. 1096(E) dated 4th August, 2005.

(cxli) S.O. 2787(E) published in Gazette of India dated 29th October, 2014, containing corrigendum to the Notification No. S.O. 1671(E) dated 2nd July, 2014.

(70) A copy of the National Highways Fee (Determination of Rates and collection) Second Amendment Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 831(E) in Gazette of India dated 21st November, 2014 under sub-section (3) of Section 9 of the National Highways Authority of India Act, 1956.

(71) A copy each of the following notifications (Hindi and English versions) under sub-section (4) of Section 212 of the Motor Vehicles Act, 1988:-

- (i) The Central Motor Vehicles (10th Amendment) Rules, 2014 published in Notification No. G.S.R. 409(E) in Gazette of India dated 18th June, 2014.
- (ii) The Central Motor Vehicles (11th Amendment) Rules, 2014 published in Notification No. G.S.R. 431(E) in Gazette of India dated 4th July, 2014.
- (iii) The Central Motor Vehicles (12th Amendment) Rules, 2014 published in Notification No. G.S.R. 504(E) in Gazette of India dated 16th July, 2014.
- (iv) The Central Motor Vehicles (13th Amendment) Rules, 2014 published in Notification No. G.S.R. 534(E) in Gazette of India dated 24th July, 2014.
- (v) The Central Motor Vehicles (14th Amendment) Rules, 2014 published in Notification No. G.S.R. 543(E) in Gazette of India dated 30th July, 2014.
- (vi) The Central Motor Vehicles (15th Amendment) Rules, 2014 published in Notification No. G.S.R. 602(E) in Gazette of India dated 21st August, 2014.
- (vii) The Central Motor Vehicles (16th Amendment) Rules, 2014 published in Notification No. G.S.R. 709(E) in Gazette of India dated 8th October, 2014.

(72) A copy of the following papers (Hindi and English versions) under Section 15 of the National Commission for Backward Classes Act, 1993:-

- (i) Report of the National Commission for Backward Classes, New Delhi, for the year 2012-2013, alongwith Audited Accounts.
- (ii) Action Taken Memorandum on the recommendations contained in the

Annual Report of the National Commission for Backward Classes, New Delhi, for the year 2012-2013.

- (73) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (72) above.
- (74) (i) A copy of the Annual Report (Hindi and English versions) of the Mobility Aid Centre, Indore, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mobility Aid Centre, Indore, for the year 2012-2013.
- (75) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (74) above.
- (76) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Seva Sangh, Prabhani, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Seva Sangh, Prabhani, for the year 2012-2013.
- (77) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (76) above.
- (78) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2013-2014.
- (ii) Annual Report of the Artificial Limbs Manufacturing Corporation of India, Kanpur, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (79) (i) A copy of the Annual Report (Hindi and English versions) of the

Indian Spinal Injuries Centre, New Delhi, for the year 2012-2013, alongwith Audited Accounts.

- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Spinal Injuries Centre, New Delhi, for the year 2012-2013.
- (80) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (79) above.
- (81) (i) A copy of the Annual Report (Hindi and English versions) of the National Trust, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Trust, New Delhi, for the year 2013-2014.
- (82) (i) A copy of the Annual Report (Hindi and English versions) of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Federation of Fishers Cooperatives Limited, New Delhi, for the year 2013-2014.
- (83) A copy of the Plant Quarantine (Regulation of Import into India) (Sixth Amendment) Order, 2014 (Hindi and English versions) published in Notification No. S.O. 3114(E) in Gazette of India dated 10th December, 2014 under Section 4(d) of the Destructive Insects and Pests Act, 1914.
- (84) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the Gujarat State Seeds Corporation Limited, for the year 2013-2014.
 - (ii) Annual Report of the Gujarat State Seeds Corporation Limited, for the year 2013-2014, alongwith Audited Accounts and comments of the

Comptroller and Auditor General thereon.

(85) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

- (i) Review by the Government of the working of the Agrinnovate India Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the Agrinnovate India Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(86) A copy of the Bureau of Indian Standards (Advisory Committees) Amendment Regulations, 2014 (Hindi and English versions) published in Notification No. G.S.R. 832(E) in Gazette of India dated 21st November, 2014 under Section 39 of the Bureau of Indian Standards Act, 1986.

(87) A copy of the Legal Metrology (Packaged Commodities)(Second Amendment) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 870 in Gazette of India dated 4th December, 2014 under sub-section (4) of Section 52 of the Legal Metrology Act, 2009.

- (88) (i) A copy of the Annual Report (Hindi and English versions) of the National Book Trust, India, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Book Trust, India, New Delhi, for the year 2013-2014.

- (89) (i) A copy of the Annual Report (Hindi and English versions) of the Sarva Shiksha Abhiyan Authority Punjab, Mohali, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Sarva Shiksha Abhiyan Authority Punjab, Mohali, for the year 2013-2014.

(90) (i) A copy of the Annual Report (Hindi and English versions) of the

Central Institute of Hindi, Agra, for the year 2013-2014.

- (ii) Statement regarding the Review (Hindi and English versions) by the Government of the working of the Central Institute of Hindi, Agra, for the year 2013-2014.
- (91) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology-Arunachal Pradesh, Papum Pare, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology-Arunachal Pradesh, Papum Pare, for the year 2012-2013.
- (92) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (91) above.
- (93) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Manipur, Imphal, for the year 2012-2013, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Manipur, Imphal, for the year 2012-2013.
- (94) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (93) above.
- (95) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Technology Sikkim, South Sikkim, for the year 2010-2011, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the National Institute of Technology Sikkim, South Sikkim, for the year 2010-2011.
- (96) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (95) above.

- (97) (i) A copy of the Annual Accounts (Hindi and English versions) of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2013-2014, together with Audit Report thereon.
- (ii) Statement regarding Review (Hindi and English versions) by the Government on the Audited Accounts of the Rashtriya Sanskrit Vidyapeetha, Tirupati, for the year 2013-2014.
- (98) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2013.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indian Institute of Information Technology, Design and Manufacturing, Kancheepuram, for the year 2013-2014.
- (99) (i) A copy of the Annual Report (Hindi and English versions) of the Manipur University, Canchipur, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Manipur University, Canchipur, for the year 2013-2014.
- (100) A copy of the Annual Accounts (Hindi and English versions) of the North-Eastern Hill University, Shillong, for the year 2013-2014, together with Audit Report thereon.
- (101) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Tribal University, Amarkantak, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Indira Gandhi National Tribal University, Amarkantak, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Tribal University, Amarkantak, for the year 2013-2014.
- (102) A copy of the Annual Accounts (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2013-2014, together with Audit Report thereon.
- (103) (i) A copy of the Annual Report (Hindi and English versions) of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mahatma Gandhi Antarrashtriya Hindi Vishwavidyalaya, Wardha, for the year 2013-2014.
- (104) A copy of the Annual Accounts (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2013-2014, together with Audit Report thereon.
- (105) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Haryana, Mahendragarh, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Haryana, Mahendragarh, for the year 2013-2014.
- (106) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2013-2014.

- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Gujarat, Gandhinagar, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Gujarat, Gandhinagar, for the year 2013-2014.
- (107)
- (i) A copy of the Annual Report (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Jamia Millia Islamia, New Delhi, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Jamia Millia Islamia, New Delhi, for the year 2013-2014.
- (108) A copy of the Annual Accounts (Hindi and English versions) of the Assam University, Silchar, for the year 2013-2014, together with Audit Report thereon.
- (109)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kashmir, Srinagar, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kashmir, Srinagar, for the year 2013-2014.
- (110)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Karnataka, Gulbarga, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the

- Central University of Karnataka, Gulbarga, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Karnataka, Gulbarga, for the year 2013-2014.
- (111) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the Indian Institute of Technology Hyderabad, Hyderabad, for the year 2013-2014.
- (112) (i) A copy of the Annual Report (Hindi and English versions) of the School of Planning and Architecture, New Delhi, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the School of Planning and Architecture, New Delhi, for the year 2013-2014.
- (113) (i) A copy of the Annual Report (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Mizoram University, Aizawl, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Mizoram University, Aizawl, for the year 2013-2014.
- (114) (i) A copy of the Annual Report (Hindi and English versions) of the Tezpur University, Tezpur, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tezpur University, Tezpur, for

the year 2013-2014.

- (115) (i) A copy of the Annual Report (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the University of Hyderabad, Hyderabad, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the University of Hyderabad, Hyderabad, for the year 2013-2014.
- (116) (i) A copy of the Annual Report (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Indira Gandhi National Open University, New Delhi, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Indira Gandhi National Open University, New Delhi, for the year 2013-2014.
- (117) (i) A copy of the Annual Report (Hindi and English versions) of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Hemwati Nandan Bahuguna Garhwal University, Srinagar Garhwal, for the year 2013-2014.
- (118) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Apprenticeship Training (Southern Region), Chennai, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Apprenticeship

- Training (Southern Region), Chennai, for the year 2013-2014.
- (119) (i) A copy of the Annual Report (Hindi and English versions) of the Board of Practical Training (Eastern Region), Kolkata, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Board of Practical Training (Eastern Region), Kolkata, for the year 2013-2014.
- (120) (i) A copy of the Annual Report (Hindi and English versions) of the Nagaland University, Lumami, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Nagaland University, Lumami, for the year 2013-2014, together with Audit Report thereon.
- (iii) Statement regarding Review (Hindi and English versions) by the Government of the working of the Nagaland University, Lumami, for the year 2013-2014.
- (121) (i) A copy of the Annual Report (Hindi and English versions) of the Assam University, Silchar, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Assam University, Silchar, for the year 2013-2014.
- (122) (i) A copy of the Annual Report (Hindi and English versions) of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Dr. Harisingh Gour Vishwavidyalaya, Sagar, for the year 2013-2014.
- (123) (i) A copy of the Annual Report (Hindi and English versions) of the Banaras Hindu University, Varanasi, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the

Government of the working of the Banaras Hindu University, Varanasi, for the year 2013-2014.

- (124) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Kerala, Kasaragod, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Kerala, Kasaragod, for the year 2013-2014.
- (125) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Bihar, Patna, for the year 2013-2014, alongwith Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Bihar, Patna, for the year 2013-2014.
- (126) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Orissa, Bhubaneswar, for the year 2013-2014, together with Audit Report thereon.
- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Orissa, Bhubaneswar, for the year 2013-2014.
- (127) (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2013-2014.
- (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Jharkhand, Ranchi, for the year 2013-2014,

together with Audit Report thereon.

- (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Jharkhand, Ranchi, for the year 2013-2014.
- (128)
- (i) A copy of the Annual Report (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Central University of Rajasthan, Jaipur, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central University of Rajasthan, Jaipur, for the year 2013-2014.
- (129)
- (i) A copy of the Annual Report (Hindi and English versions) of the Sikkim University, Gangtok, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Sikkim University, Gangtok, for the year 2013-2014.
- (130)
- (i) A copy of the Annual Report (Hindi and English versions) of the Aligarh Muslim University, Aligarh, for the year 2013-2014.
 - (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Aligarh Muslim University, Aligarh, for the year 2013-2014.
- (131)
- (i) A copy of the Annual Report (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2013-2014.
 - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Tripura University, Suryamaninagar, for the year 2013-2014, together with Audit Report thereon.
 - (iii) A copy of the Review (Hindi and English versions) by the Government of the working of the Tripura University,

Suryamaninagar, for the year 2013-2014.

- (132) (i) A copy of the Annual Report (Hindi and English versions) of the Pondicherry University, Puducherry, for the year 2013-2014.
- (ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Pondicherry University, Puducherry, for the year 2013-2014.
- (133) A copy each of the following papers (Hindi and English versions) under Section 619A of the Companies Act, 1956:-
- (i) Review by the Government of the working of the India Infrastructure Finance Company Limited, New Delhi, for the year 2013-2014.
- (ii) Annual Report of the India Infrastructure Finance Company Limited, New Delhi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.
- (134) A copy of the Consolidated Review (Hindi and English versions) by the Government of the working of the Regional Rural Banks for the year 2013-2014.
- (135) (i) A copy of the Annual Report (Hindi and English versions) of the National Institute of Financial Management, Faridabad, for the year 2013-2014, alongwith Audited Accounts.
- (ii) Statement regarding Review (Hindi and English versions) by the Government of the working of the National Institute of Financial Management, Faridabad, for the year 2013-2014.
- (136) A copy of the State Bank of India Employees' Pension Fund Regulations, 2014 (Hindi and English versions) published in Notification No. CDO/PM/16/SPL/1136 in Gazette of India dated 18th September, 2014 under sub-section (4) of Section 50 of the State Bank of India Act, 1955.
- (137) A copy of the Syndicate Bank (Officers') Service (Amendment) Regulations, 2010 (Hindi and English versions) published in Notification No. 261/0089/PD:IRD(O)/R.68 in weekly Gazette of India dated 20th June, 2014 under

Section 19 read with sub-section (2) of Section 12 of the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970.

(138) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (137) above.

(139) A copy of the Pension Fund Regulatory and Development Authority (Procedure for Search and Seizure by Authorised Officer) Rules, 2014 (Hindi and English versions) published in Notification No. G.S.R. 812(E) in Gazette of India dated 17th November, 2014 under Section 53 of the Pension Fund Regulatory and Development Authority Act, 2013.

(140) A copy of the Statement (Hindi and English versions) of the Medium-term Expenditure Framework, December, 2014, under Section 3(1)(1B) of Fiscal Responsibility and Budget Management Act, 2003.

(141) (i) A copy of the Annual Report (Hindi and English versions) of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(ii) A copy of the Review (Hindi and English versions) by the Government of the working of the Central Government Employees Welfare Housing Organisation, New Delhi, for the year 2013-2014.

(142) A copy each of the following papers (Hindi and English versions) under sub-section (1) of Section 619A of the Companies Act, 1956:-

(i) Review by the Government of the working of the Kochi Metro Rail Limited, Kochi, for the year 2013-2014.

(ii) Annual Report of the Kochi Metro Rail Limited, Kochi, for the year 2013-2014, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(143) A copy of the Annual Report (Hindi and English versions) of the National Meat and Poultry Processing Board, New Delhi, for the year 2013-2014, alongwith Audited Accounts.

(144) A copy of the Review (Hindi and English versions) by the Government

of the working of the National Meat and Poultry Processing Board, New Delhi, for the year 2013-2014.

(145) A copy of the following papers (Hindi and English versions) under clause (6) of the Article 338 of the Constitution:-

- (i) Study Report on Reservation in Promotion prepared by the National Commission for Scheduled Castes, New Delhi-June, 2011.
- (ii) Explanatory Memorandum on the Report of the National Commission for Scheduled Castes, New Delhi-June, 2011, on Reservation in Promotion.

(146) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (145) above.

4. Minutes of Sitzings of Committee on Private Members' Bills and Resolutions

Dr. M. Thambidurai laid on the Table the Minutes (Hindi and English versions) of the First to Fourth sittings of the Committee on Private Members' Bills and Resolutions held during the current session.

5. Report of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste presented the Second Report (Hindi and English versions) of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes on Action Taken by the Government on the recommendations contained in their Twenty-fifth Report (Fifteenth Lok Sabha) on 'Working of Tribal Sub Plan' pertaining to the Ministry of Tribal Affairs.

6. Report of Study Visit of Committee on the Welfare of Scheduled Castes and Scheduled Tribes

Shri Faggan Singh Kulaste laid on the Table the Report (Hindi and English versions) of the study visit of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes to Port Blair, Chennai and Srinagar during June, 2013.

7. Reports of Committee on Government Assurances

Dr. Ramesh Pokhriyal 'Nishank' presented the following Reports (Hindi and English versions) of the Committee on Government Assurances:-

- (1) Fifth Report regarding review of pending assurances pertaining to the Ministry of Labour and Employment.
- (2) Sixth Report regarding requests for dropping of assurances (Acceded to).
- (3) Seventh Report regarding requests for dropping of assurances (Not acceded to).
- (4) Eighth Report regarding review of pending assurances pertaining to the Ministry of AYUSH.

8. Statement of Standing Committee on Agriculture

Shri Hukm Deo Narayan Yadav presented the Statement (Hindi and English versions) showing further action taken by the Government on the 59th Report on Action Taken by the Government on the recommendations contained in the 37th Report on 'Cultivation of Genetically Modified Food Crops-Prospects and Effects' of the Ministry of Agriculture (Department of Agriculture and Cooperation).

9. Reports of Standing Committee on Water Resources

Shri Abhijit Mukherjee presented the following Reports (Hindi and English versions) of the Standing Committee on Water Resources (2014-2015):-

- (1) First Report of the Standing Committee on Water Resources (2014-15) on 'Demands for Grants (2014-15)' of the Ministry of Water Resources, River Development and Ganga Rejuvenation.

- (2) Second Report of the Standing Committee on Water Resources (2014-2015) on Action Taken by the Government on the observations/recommendations contained in the Twenty-first Report (15th Lok Sabha) on 'Review of Ganga Flood Control Commission.'

10. Statements of Standing Committee on Chemicals and Fertilizers

Shri Anandrao Adsul presented the following Action Taken Statements (English and Hindi versions) of the Standing Committee on Chemicals and Fertilizers:-

- (1) Action Taken Statement on Fortieth Report of the Standing Committee on Chemicals and Fertilizers (2013-14) on Action Taken by the Government on the Recommendations contained in the Thirty-fourth Report (15th Lok Sabha) on 'Demands for Grants 2013-14' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).
- (2) Action Taken Statement on Forty-first Report of the Standing Committee on Chemicals and Fertilizers (2013-14) on Action Taken by the Government on the Recommendations contained in the Thirty-fifth Report (15th Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Pharmaceuticals).
- (3) Action Taken Statement on Forty-second Report of the Standing Committee on Chemicals and Fertilizers (2013-14) on Action Taken by the Government on the Recommendations contained in the Thirty-third Report (15th Lok Sabha) on Demands for Grants (2013-14) of the Ministry of Chemicals and Fertilizers (Department of Fertilizers).
- (4) Action Taken Statement on Forty-third Report of the Standing Committee on Chemicals and Fertilizers (2013-14) on Action Taken by the Government on the Recommendations contained in the Thirty-sixth Report (15th Lok Sabha) on the subject, 'Production and Availability of Pesticides' of the Ministry of Chemicals and Fertilizers (Department of Chemicals and Petrochemicals).

11. Report of Standing Committee on Health and Family Welfare

Dr. Manoj Rajoriya laid on the Table the 81st Report (Hindi and English versions) of the Standing Committee on Health and Family Welfare on Action Taken by Government on the recommendations/observations contained in its Seventy-second report on Alleged Irregularities in the Conduct of Studies using Human Papilloma Virus (HPV) Vaccine by PATH in India.

12.10 P.M.

12. Statement by Minister

Shri Sarbananda Sonowal made* a statement regarding 'Omission of sprinter Dutee Chand from Commonwealth Games Squad'.

13. Motion

Shri Rajiv Pratap Rudy moved the following motion :-

"That this House do agree with the Tenth Report of the Business Advisory Committee presented to the House on 22nd December, 2014 subject to modification that the recommendation regarding item at Para No. 2 already disposed of by the House, be omitted."

The motion was adopted.

*He also laid some portion of his written Statement (Hindi and English versions) on the Table of the House.

14. Government Bill – Introduced

The Citizenship (Amendment) Bill, 2014

12.12 P.M.

15. Matters Under Rule 377

As directed by the Chair, the following members laid on the Table statements on matters sought to be raised by them under Rule 377 as indicated against each:-

- (1) Shri Ravindra Kumar Pandey regarding need to ensure transparency and compliance of rules in works outsourced by the Central Coalfields Limited and the Bharat Coking Coal Limited in Giridih Parliamentary Constituency, Jharkhand.
- (2) Shri Chand Nath regarding need to provide Income tax exemptions to cooperative banks.
- (3) Shri Ramacharan Bohara regarding need to operate direct international flights from Jaipur Airport, Rajasthan to Bangkok, Singapore, Hongkong, Shanghai and Kualalumpur.
- (4) Dr. Kirit P. Solanki regarding need to undertake development of National Highway No. 147 between Sarkhej and Gandhinagar in Gujarat.
- (5) Shri Om Birla regarding need to formulate and implement a scheme to provide clean drinking water to people in Rajasthan.
- (6) Shri Ramesh Bidhuri regarding need to take steps to curb infiltration into the country from India-Bangladesh border.
- (7) Shri Om Prakash Yadav regarding need to start operation of passenger flights from Sabeyan Airport in Gopalganj district, Bihar.
- (8) Shri Mullappally Ramachandran regarding need to set up a Postgraduate Institute of Oncological Sciences and Research in Kerala.

- (9) Smt. Aparupa Poddar regarding need to declare Narajole Rajbari, a historical palace in West Bengal as a heritage building and take measures for the conservation of the same with adequate financial provisions.
- (10) Shri Sakuntala Laguri regarding need to convert National Highway No. 6 between Kharagpur and Sambhalpur into four lane and also to construct a road over-bridge and a bypass road in Keonjhar city.
- (11) Shri Mohammed Faizal regarding need for speedy implementation of the National Food Security Act in the Union Territory of Lakshadweep.
- (12) Shri Radheshyam Biswas regarding need to expedite the construction of National Highway No. 54 (E).
- (13) Shri Bhagwant Mann regarding need to release all the prisoners from jails who have completed their sentence particularly in Punjab.
- (14) Adv. Joice George regarding need to review the High Range Mountain Landscape Project covering Idukki, Ernakulam and Thrissur districts of Kerala.

12.14 P.M.

16. Valedictory Reference

Speaker made Valedictory Reference on the conclusion of the Third Session of the Sixteenth Lok Sabha.

12.23 P.M.

17. National Song

The National Song was played.

12.24 P.M.

(Lok Sabha adjourned sine-die at 12.24 P.M.)

**ANOOP MISHRA,
Secretary-General.**